

OA-126/2024/EZ

GOVT. OF ASSAM
OFFICE OF THE DISTRICT COMMISSIONER:::JORHAT
(DISASTER MANAGEMENT BRANCH)

No E 115998/3

To

The Chairperson
Eastern Zonal Bench, Kolkata

Sub:-

Submission of Report on news item titled "Illegal sand excavation threatens River Bhogdoi in Jorhat" appearing in the Assam Tribune dated 29/03/2024".

Ref:-

Order of NGT Principal Bench, New Delhi against OA No 537/2024

Sir

With reference to the subject cited above, I have the honour to forward herewith 03 nos. of reports on News item titled " illegal sand excavation threatens River Bhogdoi in Jorhat appearing in The Assam Tribune dated 29-03-2024 as submitted by the (1) Regional Executive Engineer RLO Sivasagar, Pollution Control Board of Assam, (2) Executive Engineer , Water Resources department , Jorhat and (3)Divisional Forest Officer, Jorhat for favour of your kind information and necessary action.

Encl:-

As stated above

Yours faithfully

Signed by

Pulak Mahanta

Date: 27-08-2024 11:33:33
District Commissioner
Jorhat

Memo No:- E 115998/ 3 -A

Copy to :-

1. The CP, NGT Principal Bench, New Delhi for favour of kind information.

e-signed

District Commissioner
Jorhat



GOVT. OF ASSAM
DEPARTMENT OF ENVIRONMENT & FORESTS
OFFICE OF THE DIVISIONAL FOREST OFFICER
JORHAT DIVISION: JORHAT

Ph: 0376-2950090

E-mail: dfo.t.jorhat@gmail.com

Letter No. FJT/B/MCA (New)/25(xix)/2024/3185

Date: 20th July 2024

To,

✓ The District Commissioner,
Jorhat District,
Jorhat.

Sub: E115998/Forest(Green Tribunal)/1 Dated 01-07-2024-reg.

Ref: Regarding order of National Green Tribunal.

Sir,

With reference to the subject cited above, I have the honour to submit herewith the report regarding illegal excavation violating sand mining under Bhogdoi river of Jorhat Forest Division, Jorhat.

This is for your kind information and necessary action.

Enclosed: As stated above.

Yours faithfully,

(Nandha Kumar, IFS)

Divisional Forest Officer,
Jorhat Division, Jorhat.

Reply to Order dated 16.05.2024 Original Application No: 26/2024/EZ (Earlier OA No: 537/2024/EZ)

Most respectfully showeth:

I, Sri Nandha Kumar, IFS currently working as Divisional Forest Officer, Jorhat Division, Jorhat the Department of Environment & Forest, Govt. of Assam, do hereby solemnly affirm and state as under:

1. That I, in my official capacity in the above-mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records and submitting the following reply to the order dated 16.05.2024 original Applicant No: 26/2024/EZ (Earlier OA No: 537/2024/EZ).
2. That the news item title "illegal sand excavation threatens river Bhogdoi in Jorhat" appearing in The Assam Tribune dated 29-03-2024 alleges that unchecked and illegal sand excavation has resulted in severe environment degradation and has altered the course of the Bhogdoi River.
3. That the article has further alleged that complicity of various individuals and entities, accusing them of profiting of illegal sand mining activities while disregarding the detrimental impact on the environment.
4. That, the Bhogdoi River is one of the south bank tributaries of the mighty Brahmaputra. It originates from Mokokchung in North Hills of Nagaland. The river is known as Tsujenyong Nala it is origin and it runs from North-East to South-West direction for a length of ~25 kms, it then turns from South-West to North-East direction and in this reach the river is known as Dessoï River. After covering a further length of about ~25 km it turns from North-East direction to North direction for a length of ~16 kms. It again flows for a length of ~32 kms from North and North-East direction up to Jorhat Town. From Jorhat Town the river changes its direction towards North-West for a length of ~60 kms before joining Dhanshiri River nearest confluence with the Brahmaputra and then flows through Gelabeel River which runs Bhogdoi parallel to the Brahmaputra River. The total length of the river is ~158 kms, out of which ~98 kms is in plains and ~60 kms is in hills.
5. That, the State Govt. is empowered under sub-section (1) of section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 to make rules for regulating the grant of various forms of minor concessions and for prevention of illegal mining. Accordingly, the State has enacted the Assam Minor Mineral Concession Rules, 2013 wherein the minor minerals are classified into 2(two) categories – Schedule 'X' and Schedule 'Y'. The minor mineral 'sand' is under Schedule 'Y' of Assam Minor Mineral Concession Rules, 2013. (Copy enclosed as **Annexure-B**)
6. The Department of Environment & Forest is the nodal department in the State of Assam for dealing with the allotment of mining lease/concession/permit of minor minerals listed in schedule 'Y' and is entrusted with the enforcement and regulation of mining operations in the state for the minor minerals listed in schedule 'Y' including illegal mining.
7. Accordingly, the following 3 nos. of Mining Concession Areas (MCA) and 15 nos. of Mining Permit Area (MPA) or allotted along the various mineable stretches of Bhogdoi River after getting the necessary approval of the Mining Plan from the Director of Geology and Mining, Assam. Copy of all the approved Mining Plan is enclosed as **Annexure A1/1-18** and copy of Google Earth Map showing all the MCAs & MPAs are annexed as **Annexure A2/1-6**.

Sl No.	Name of MCA	Area (Ha.)	GPS Co-ordinate	Remarks
1	BhogdoiGarmur MCA No.2	4.83	26°45'21.32"N, 94°13'56.97"E 26°45'15.26"N, 94°14'30.30"E 26°45'22.60"N, 94°13'58.04"E 26°45'13.68"N, 94°14'31.13"E	
2	BhogdoiGarmur MCA No.1	4.83	26°45'8.95"N, 94°14'30.30"E 26°45'1.98"N, 94°15'13.74"E 26°45'11.35"N, 94°14'55.96"E	

			26°45'4.22"N, 94°15'15.21"E	
3	Bhogdoi Malow Ali Bypass	4.91	26°46'43.08"N, 94°11'6.96"E 26°46'31.41"N, 94°10'56.89"E 26°46'32.73"N, 94°10'56.87"E 26°46'44.39"N, 94°11'6.74"E	

I No.	Name of MPA	Area (Ha.)	GPS Co-ordinate	Remarks
1	Bhogdoi River Sand Mining Permit Area	4.76	26°47'7.46"N, 94°8'16.06"E 26°47'7.51"N, 94°8'17.05"E 26°46'52.75"N, 94°8'39.98"E 26°46'51.48"N, 94°8'41.19"E	
2	BhogdoiKothalguri Mining Permit Area No.1	0.60	26°39'30.21"N, 94°19'26.17"E 26°39'30.91"N, 94°19'25.70"E 26°39'33.01"N, 94°19'32.57"E 26°39'32.77"N, 94°19'30.34"E	
3	Bhogdoi River Dhodarali MPA	3.50	26°39'02.35"N, 94°19'58.98"E 26°39'03.52"N, 94°19'58.38"E 26°38'52.18"N, 94°20'14.97"E 26°38'53.10"N, 94°20'13.43"E	
4	Bhogdoi River Da Gayan Gaon MPA	1.80	26°47'03.24"N, 94°09'10.81"E 26°47'01.75"N, 94°09'10.82"E 26°46'58.63"N, 94°8'56.78"E 26°46'59.76"N, 94°08'56.87"E	
5	BhogdoiMalowkhat MPA	3.10	26°47'35.03"N, 94°7'39.92"E 26°47'35.63"N, 94°7'41.10"E 26°47'14.07"N, 94°8'1.53"E 26°47'13.01"N, 94°8'1.33"E	
6	Bhogdoi River Murmuria MPA	3.48	Spot-1 26°44'06.31"N, 94°16'25.42"E 26°44'08.54"N, 94°16'24.89"E 26°44'03.11"N, 94°16'37.68"E 26°44'05.26"N, 94°16'38.51"E Spot-2 26°43'53.69"N, 94°16'41.76"E 26°43'53.43"N, 94°16'44.30"E 26°43'50.79"N, 94°16'39.88"E 26°43'50.37"N, 94°16'42.41"E	
7	Bhogdoi River Murmuria 14 No. Line	2.45	26°42'49.74"N, 94°16'55.48"E 26°42'51.60"N, 94°16'56.86"E 26°42'45.75"N, 94°17'08.26"E 26°42'47.66"N, 94°17'09.52"E	
8	BhogdoiGarmur Dulia Gaon MPA	2.73	26°44'59.69"N, 94°15'31.11"E 26°44'57.00"N, 94°15'30.69"E 26°44'59.29"N, 94°15'44.66"E 26°44'57.35"N, 94°15'44.61"E	
9	Bhogdoi River Dulia Gaon MPA	0.65	26°44'34.77"N, 94°16'14.90"E 26°44'34.17"N, 94°16'15.41"E 26°44'24.96"N, 94°16'23.11"E 26°44'25.16"N, 94°16'22.85"E	
10	Bhogdoi Malow Ali By-Pass (Silt) MPA	2.21	26°47'09.92"N, 94°12'04.26"E 26°47'07.69"N, 94°12'03.06"E 26°46'57.11"N, 94°12'20.89"E 26°46'59.67"N, 94°12'24.45"E	
11	BhogdoiSolmora MPA (Silt) MPA	3.12	26°47'6.40"N, 94°05'59.68"E 26°47'5.77"N, 94°06'0.73"E 26°47'4.05"N, 94°06'41.95"E 26°47'3.41"N, 94°06'43.01"E	
12	Bhogdoi Bhaskar Nagar MPA	0.55	26°44'53.42"N, 94°15'57.45"E 26°44'53.86"N, 94°15'58.19"E 26°44'47.39"N, 94°16'01.49"E 26°44'47.77"N, 94°16'02.34"E	
13	BhogdoiDagayan Gaon 2 No. MPA	2.44	26°46'48.40"N, 94°9'44.78"E 26°46'47.21"N, 94°9'45.09"E	

			26°46'48.18"N, 94°10'10.53"E 26°46'46.85"N, 94°10'9.98"E	
14	Bhogdoi River Kothalguri MPA No.2	1.20	26°39'21.73"N, 94°19'32.91"E 26°39'22.98"N, 94°19'32.65"E 26°39'27.77"N, 94°19'23.84"E 26°39'27.85"N, 94°19'22.54"E	
15	Bhogdoi River Dessoi Bagan MPA	0.65	26°38'05.32"N, 94°22'6.14"E 26°38'04.78"N, 94°22'5.71"E 26°38'00.83"N, 94°22'17.21"E 26°38'01.50"N, 94°22'17.22"E	

8. It is submitted that, the Ministry of Environment, Forest & Climate Change has issued Environmental Impact Assessment (herein after referred as EIA) notification dated 14-09-2006 which requires certain projects/activities to obtain prior environmental clearance. The schedule to the notification details the projects or activities which require prior environmental clearance.
9. That, all projects and activities are broadly classified in two categories- category 'A' & category 'B', based on the potential impact on spatial extent and human health and natural and man-made resources. All projects/activities included as category 'A' in the schedule requires prior environmental clearance from the Central Govt. in the Ministry of Environment, Forest & Climate Change and all projects/activities included as category 'B' in the schedule requires prior environmental clearance from the State Environment Impact Assessment Authority (SEIAA).
10. That, in exercise of the powers conferred upon the Central Govt. under sub-section (3) of Section 3 of the Environment Protection Act, 1986 and in accordance with the procedure specified in the EIA notification 2006, SEIAAs have been constituted in different states/UTs to discharge the functions of the regulatory authorities for the respective states/UTs.
11. Further, the Ministry vide notification S.O. 1886 (E) dated 20-04-2022 has delegated the power to the SEIAA to all minor minerals including sand mining, irrespective of mine lease area and \leq 250-hectare mining lease area in respect of major mineral mining lease other than coal. A copy of the notification S.O. 1886 (E) dated 20-04-2022 is marked and annexed as **Annexure A3/1**. It is humbly submitted that SEIAA, Assam has granted Environmental Clearance (EC) to all the above mentioned 3 nos. of Mining Concession Areas and 15 nos. of Mining Permit Area of Bhogdoi River. copy of Environmental Clearance all MCA & MPA is enclosed as **Annexure A4/1-18**
12. That, the analysis of the course of the Bhogdoi river in 1984 and 2024 shows that the course of the majority stretch of the river remains the same. Hence, it is humbly submitted that the few alterations in the course of the Bhogdoi River are due to the meandering nature of the river and cannot be solely attributed to illegal sand excavation as alleged in the news item title "illegal sand excavation threatens river Bhogdoi in Jorhat" appearing in The Assam Tribune dated 29-03-2024. The Google Earth map showing the course of Bhogdoi River in 1984 & 2024 is marked and annexed as **Annexure A5/1**.
13. That, in spite of all efforts to prevent illegality in minor minerals, some amount of illegal extraction and transportation sand happens to a certain extent owing to its huge market demand. The Forest Department along with the help of Police and District Administration of Jorhat District are keeping strong vigil on such illegal excavation and transportation of sand from Bhogdoi River or otherwise.
14. Further, huge fines are levied against illegal extraction/transportation of minor minerals in order to deter the illegalities of minor minerals. In this regard, the details of offence registered for illegal extraction & transportation of sand during the last 4(four) Financial Years in Jorhat District is given below:

Financial Year	Total Offence	Total Quantity of Minor Mineral Seized (in cum)	Total Revenue (Fine + Other Govt. Dues) Realized (in Rs.)
A	B	C	D
2020-21	73	832.5	14,77,971.00
2021-22	54	343.69	11,47,467.00
2022-23	103	572.9	42,91,030.00
2023-24	106	500	55,06,566.00

15. That, as per data provided in the above-mentioned table in Para 14, it is humbly submitted that concerted efforts by various departments have led to increased detection of offences of illegal extraction & transportation of sand over the years and hefty fines are levied on such illegalities.
16. That, in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s)/direction(s) as the Hon'ble Tribunal may deem it fit and proper in the interest of justice.

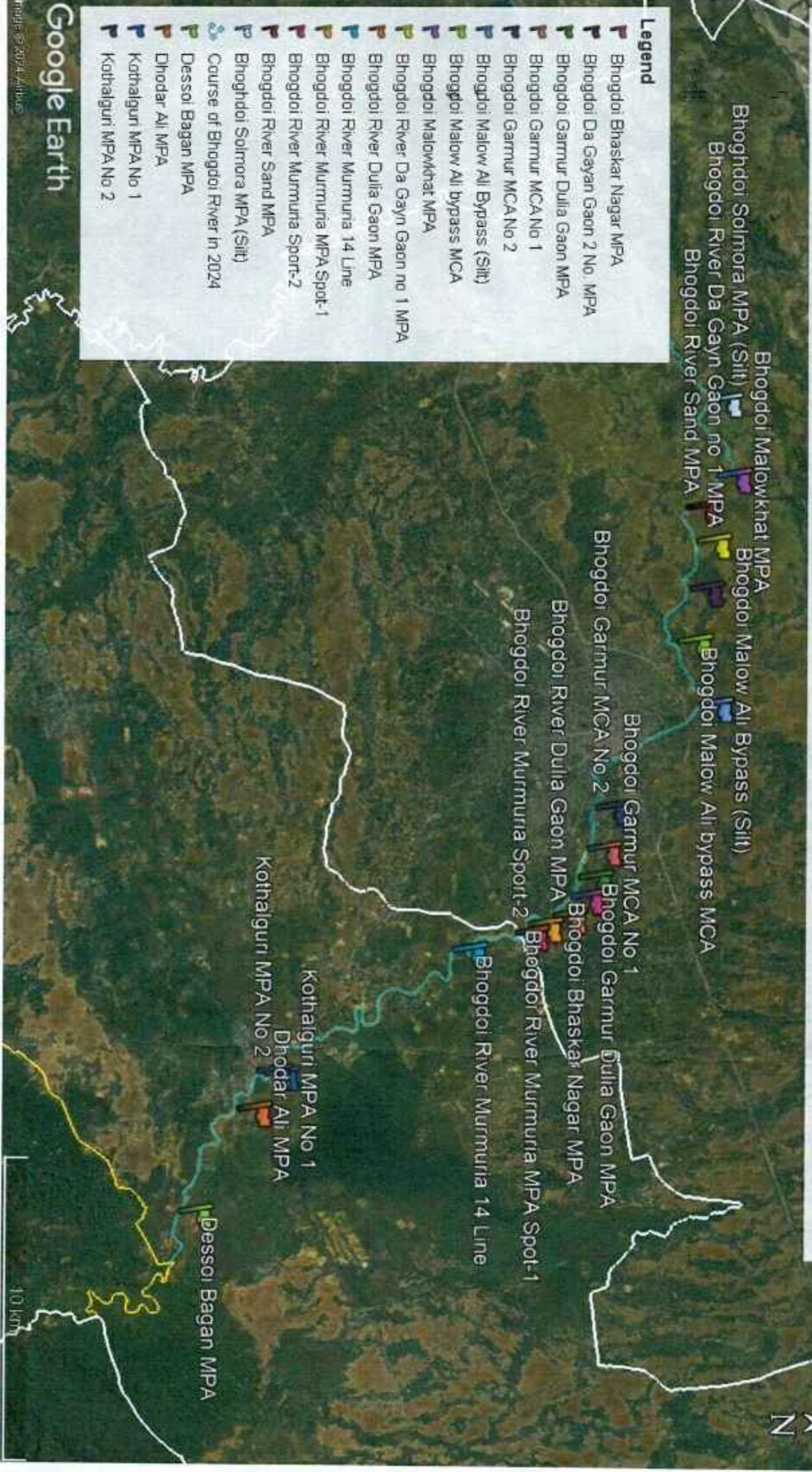
DECLARATION

The contents furnished above are based on official records maintained and information available in the office of the undersigned and are true and correct, no part of it is false and nothing has been concealed there from.


 Divisional Forest Officer,
 Jorhat Division, Jorhat.
 DIVISIONAL FOREST OFFICER
 JORHAT DIVISION, JORHAT

Annexure A2/L-6

Map showing all the MCAs & MPAs along with the Bhogdoi River under Jorhat Forest Division



Google Earth

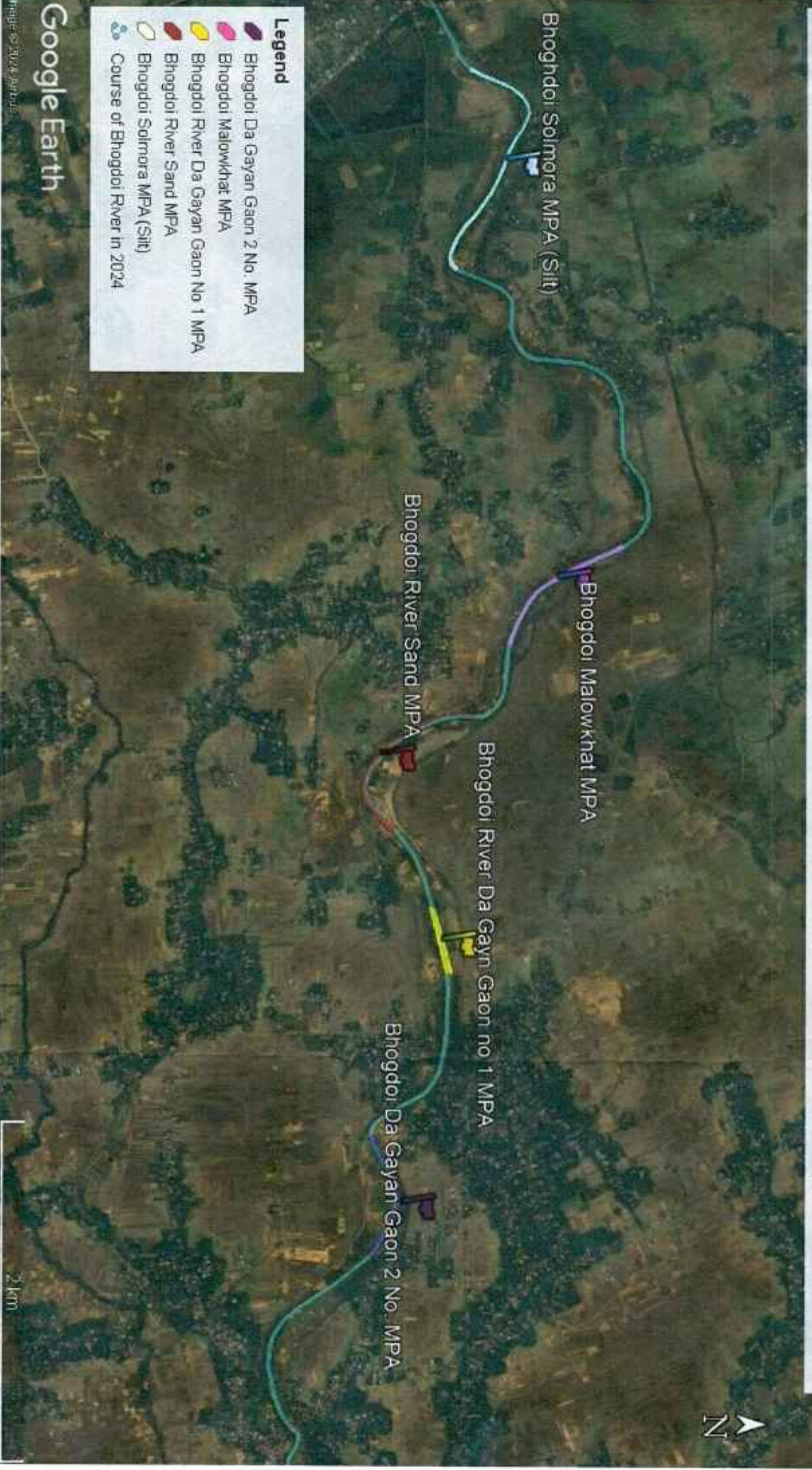
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A-2/16

Map showing Mining Permit Areas located at Solmora, Malowkhat, Bhogdoi River & Da Gayan Gaon



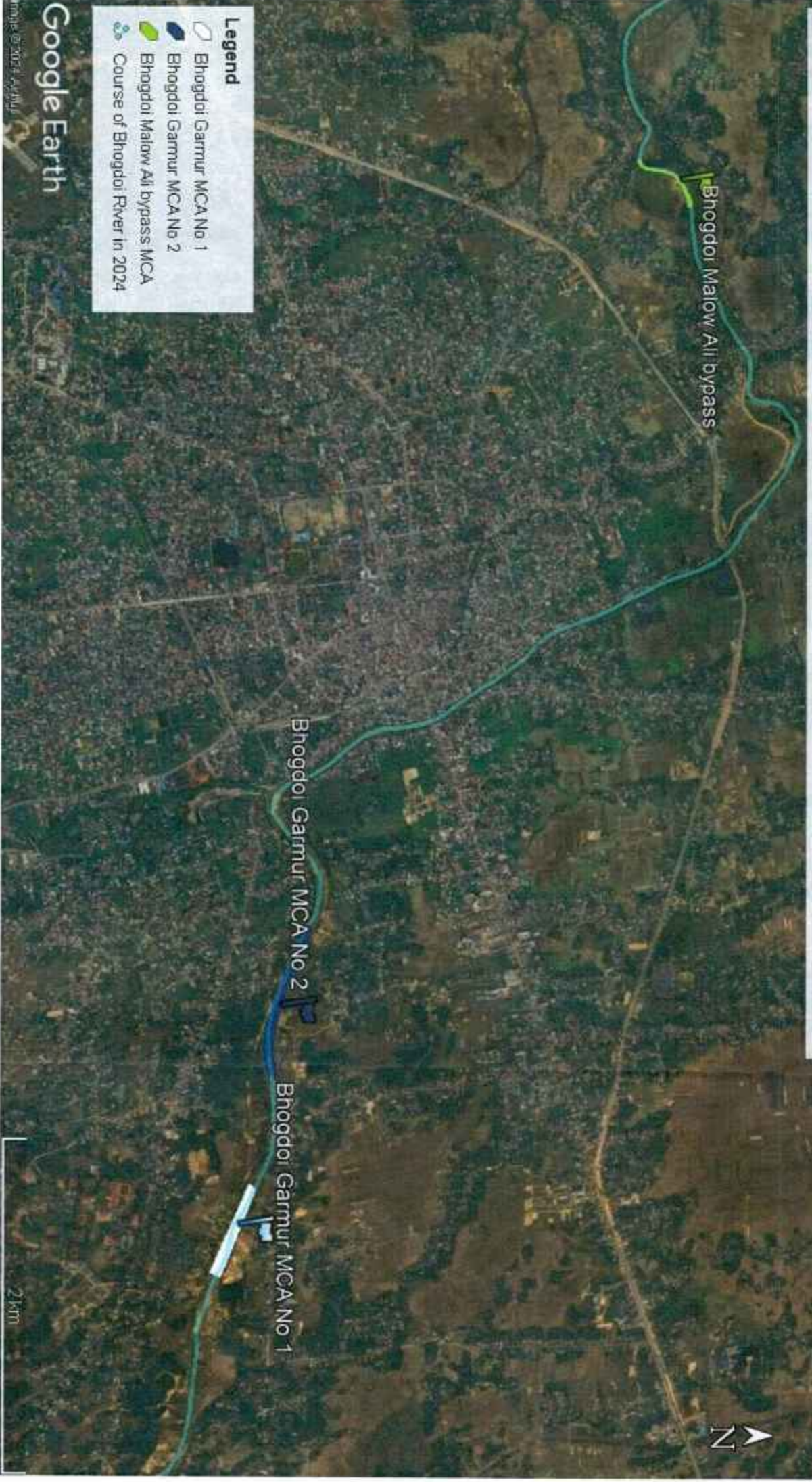
Google Earth

Imagery © 2024 Google


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A-2/1-6

Map showing Mining Concession Areas located at Malow All bypass & Garmur




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A-2/1-6

Map showing Mining Permit Areas located at Malow Ali bypass, Dulla gaon & Murmuria



[Signature]
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A-2/1-50

Map showing Mining Permit Areas located at Garmur Dulia Gaon, Bhaskar Nagar & Murmuria 14 Line



- Legend**
- Bhogdoi Bhaskar Nagar MPA
 - Bhogdoi Garmur Dulia Gaon MPA
 - Bhogdoi River Murmuria 14 Line
 - Course of Bhogdoi River in 2024

Google Earth

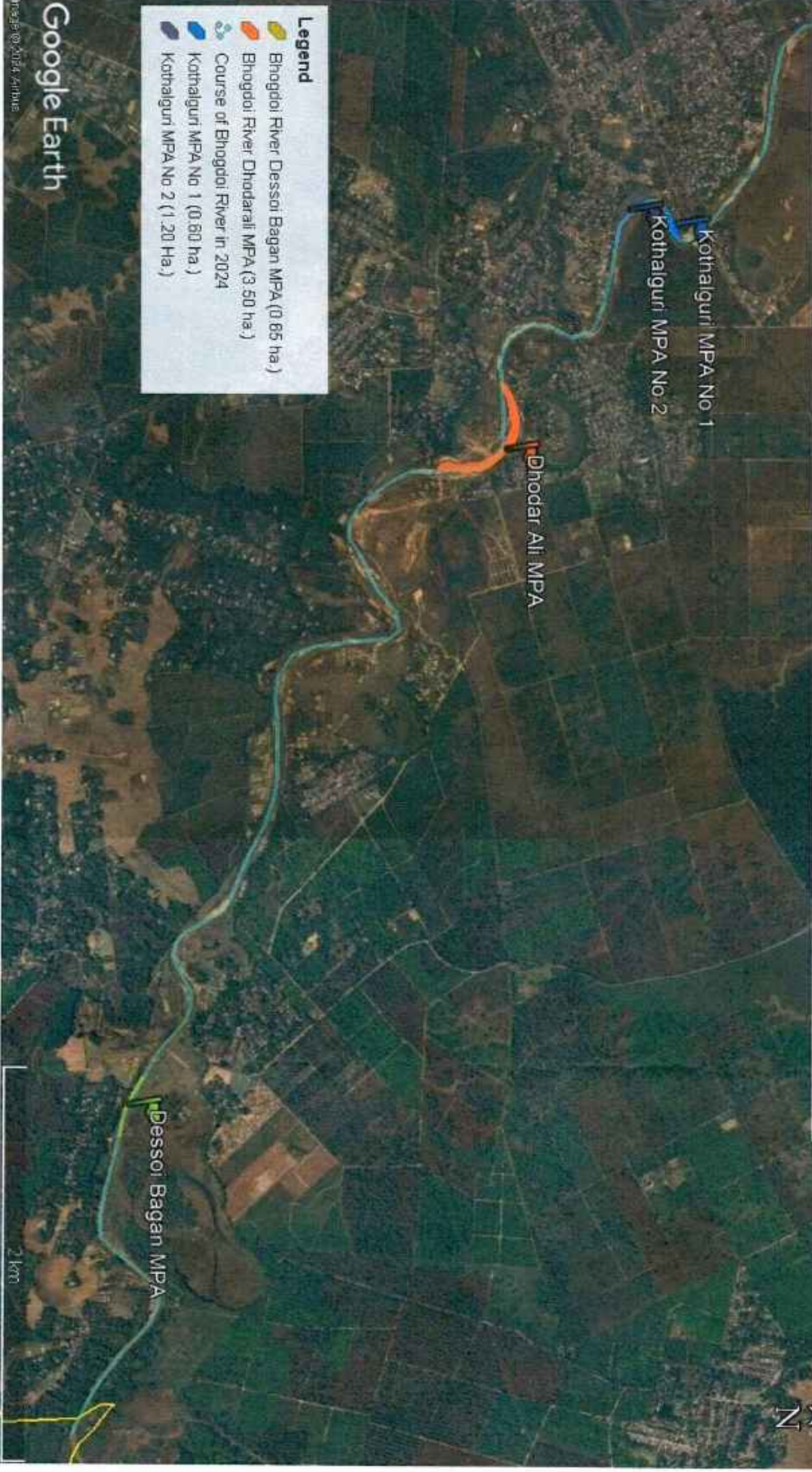
Image © 2024 Airbus


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1 km

A-2/1-6

Map showing Mining Permit Areas located at Kothalguri, Dhodarali & Dessoi Bagan



- Legend**
- Bhojdoi River Dessoi Bagan MPA (0.65 ha.)
 - Bhojdoi River Dhodarali MPA (3.50 ha.)
 - Course of Bhojdoi River in 2024
 - Kothalguri MPA No. 1 (0.60 ha.)
 - Kothalguri MPA No. 2 (1.20 Ha.)

Google Earth

imgae@2024 Airbus

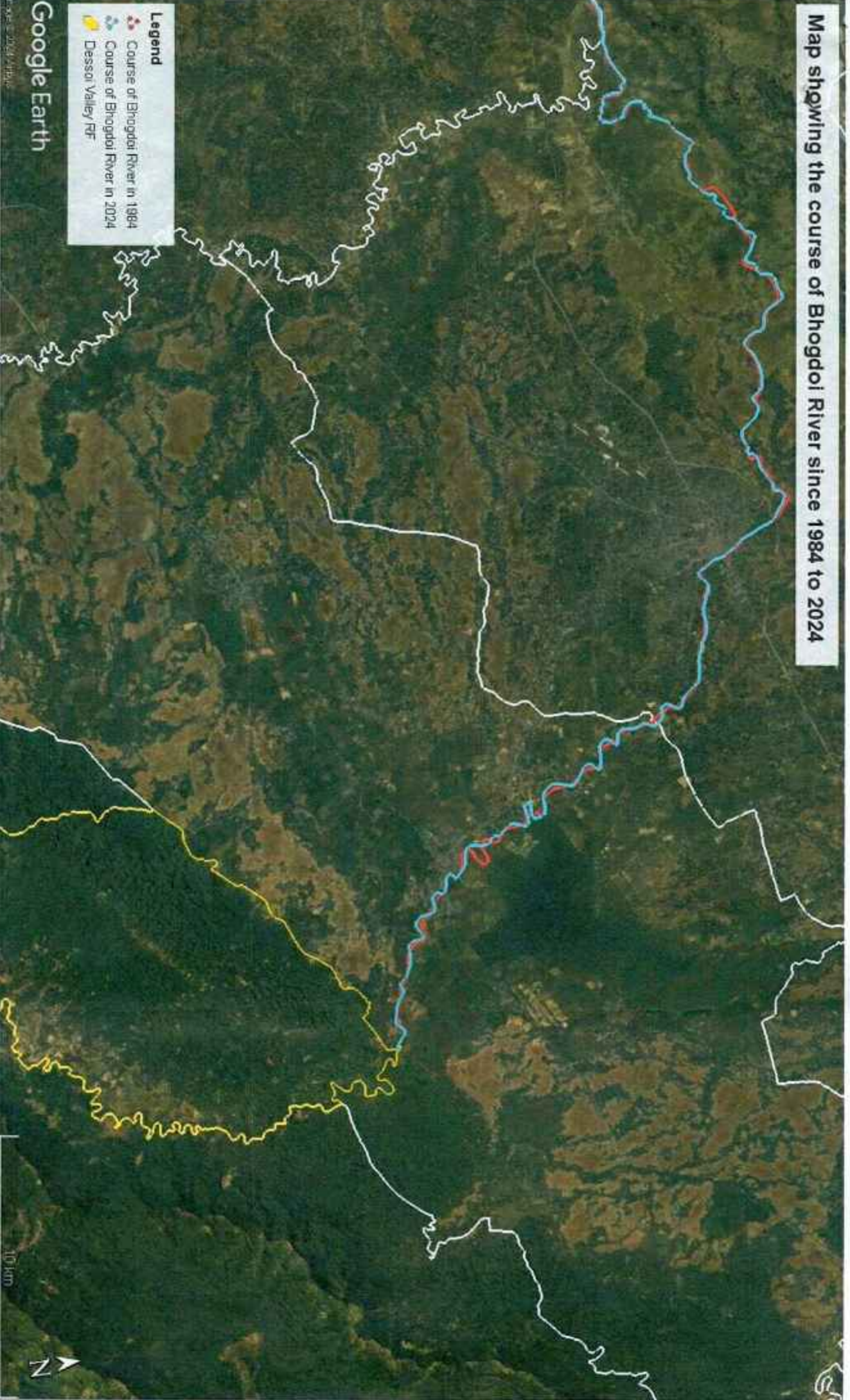
2 km




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Annexure - A 5/1

Map showing the course of Bhogdoi River since 1984 to 2024



Legend

- Course of Bhogdoi River in 1984
- Course of Bhogdoi River in 2024
- Desso Valley RPF

Google Earth


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भारत का राजपत्र

The Gazette of India

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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

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नई दिल्ली, बुधवार, अप्रैल 20, 2022/चैत्र 30, 1944
NEW DELHI, WEDNESDAY, APRIL 20, 2022/CHAITRA 30, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 अप्रैल, 2022

का.आ. 1886(अ).—केंद्रीय सरकार पर्यावरण और वन विभाग के पूर्ववर्ती मंत्रालय में पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसमें इसके पश्चात ईआईए अधिसूचना, 2006 कहा गया है), परियोजनाओं की कतिपय प्रवर्ग के लिए पूर्व पर्यावरणीय मंजूरी आज्ञापक बनाने के लिए, संख्या का.आ.1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की है।

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण (एसईआईए) का गठन प्रवर्ग ख के अधीन सभी प्रस्तावों के लिए पर्यावरण मंजूरी (ईसी) पर विचार और अनुदान के लिए प्रत्यायोजित शक्तियों का प्रयोग करने हेतु राज्य स्तर पर ईआईए अधिसूचना, 2006 के कार्यान्वयन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (3) के अधीन किया गया है;

और राज्य पर्यावरण समाघात निर्धारण प्राधिकरण ने पर्यावरण मंजूरी मूल्यांकन प्रक्रिया में पिछले पंद्रह वर्षों में पर्याप्त अनुभव प्राप्त किया है और राज्य स्तर पर पर्यावरण मंजूरी प्रस्तावों के कुशल और पारदर्शी निपटान के लिए परिवेश पोर्टल के माध्यम से पूरी तरह से ऑनलाइन कर दिया गया है;

और केंद्रीय सरकार राज्य स्तर पर मंजूरी की प्रसुविधा के लिए पर्यावरण मंजूरी प्रक्रिया को और विकेंद्रीकृत करना आवश्यक समझती है;

और आज की तारीख में, सुरक्षा भागीदारी के महत्वपूर्ण तत्वों के साथ राष्ट्रीय रक्षा और सामरिक महत्व से संबंधित प्रवर्ग ख की परियोजनाओं का राज्य स्तर पर भी मूल्यांकन किया जा रहा है, जिसे केंद्रीय सरकार राष्ट्रीय सुरक्षा चिंताओं को ध्यान में रखते हुए केंद्रीय रूप से मूल्यांकन करना आवश्यक समझती है;

2770 GI/2022

(1)

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा को समाप्त करने के पश्चात, लोकहित में भारत सरकार की तत्कालीन पर्यावरण एवं वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितम्बर, 2006, की अधिसूचना में निम्नलिखित और संशोधन करती है अर्थात्:-

उक्त अधिसूचना में-

(1) पैरा 4 में, उप-पैरा (iii) क) के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

(iii) क) राष्ट्रीय रक्षा या सामरिक या सुरक्षा महत्व से संबंधित हैं या जिन्हें केंद्रीय सरकार द्वारा संकटकाल जैसे महामारी, प्राकृतिक आपदाओं जैसी अत्यावश्यकताओं के कारण ऐसी प्रवर्ग 'ख' परियोजनाओं को अधिसूचित किया गया है या राष्ट्रीय कार्यक्रमों या स्कीमों या मिशन या ऐसी परियोजनाओं के अधीन पर्यावरण के अनुकूल क्रियाकलापों का संवर्धन करने के लिए जो इस अधिसूचना में यथा अधिकथित समय-सीमा से अधिक विलंबित हैं और समय-समय पर इस संबंध में यथा-अधिकथित मानदंडों को पूरा करती हैं, उन्हें केंद्रीय स्तर पर प्रवर्ग 'ख' परियोजनाओं के रूप में विचार किया जाएगा;

(2) अनुसूची में, -

(i) मद 1(क) के सामने, -

(क) स्तंभ (3) में, -

(क) गैर-कोयला खनन पट्टे के संबंध में "> 100 हेक्टेयर खनन पट्टा क्षेत्र" के स्थान पर, निम्नलिखित रखा जाएगा, अर्थात्: -

"कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में >250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) ">150 हेक्टेयर" प्रतीक, अंक और अक्षर के स्थान पर, "> 500 हेक्टेयर" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) स्तंभ (4) में, -

(क) गैर-कोयला खनन के संबंध में <100 हेक्टेयर खनन पट्टा क्षेत्र के स्थान पर,

पट्टा", निम्नलिखित रखा जाएगा, अर्थात्: -

"लघु खनिज खनन पट्टों के संबंध में सभी खनन पट्टा क्षेत्र और कोयले के अलावा अन्य प्रमुख खनिज खनन पट्टे के संबंध में <250 हेक्टेयर खनन पट्टा क्षेत्र";

(ख) "<150 हेक्टेयर" के प्रतीकों, अंकों और अक्षरों के स्थान पर "<500 हेक्टेयर" के प्रतीक, अंक और अक्षर रखे जाएंगे;

(ii) मद 1(ग) के सामने, -

(क) स्तंभ (3) में, -

(क) क्रम संख्या (i) में, "> 50 मेगावाट, प्रतीकों, अंकों और अक्षरों के स्थान पर "> 100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, -

(क) क्रम संख्या (i) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(ख) क्रम संख्या (ii) में, -

(i) "और <50,000 हेक्टेयर" शब्द, प्रतीक और अंक का लोप किया जाएगा;

(ii) बिंदु (ग) में सारणी में, "से <50,000" शब्द, प्रतीक और अंक का लोप किया जाएगा;।

(ग) स्तंभ (5) में, क्रम संख्या (ii) के पश्चात, निम्नलिखित क्रम संख्या अंतःस्थापित किया जाएगा, अर्थात् :-

"(iii) अंतर-राज्यीय मुद्दों से संबंधित सिंचाई परियोजनाओं का मूल्यांकन केंद्रीय स्तर पर श्रेणी में परिवर्तन के बिना किया जाएगा।";

(iii) मद 1(घ) के सामने,-

(क) स्तंभ (3) में, "> 50 मेगावाट" प्रतीकों, अंकों और अक्षरों के स्थान पर, "> 100 मेगावाट" प्रतीकों, अंकों और अक्षरों को रखा जाएगा;

(ख) स्तंभ (4) में, "<50 मेगावाट" प्रतीक, अंक और अक्षर के स्थान पर, "<100 मेगावाट" प्रतीक, आंकड़े और अक्षर रखे जाएंगे;

(iv) मद 2(क) के सामने, -

(क) स्तंभ (3) में, ">1" प्रतीकों और अंक के स्थान पर, ">2.5" प्रतीकों और अंक को रखा जाएगा;

(ख) स्तंभ (4) में, "<1" प्रतीकों और अंक के स्थान पर, "< 2.5" प्रतीक और अंक रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात्: -

"खनन पट्टा क्षेत्र के भीतर स्थित धुलाई मशीनों के साथ एकीकृत कोयला खनन परियोजनाओं को कोयला खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार केंद्रीय स्तर या राज्य स्तर पर, यथास्थिति, विचार किया जाना जारी रहेगा।";

(v) मद 2 (ख) के सामने, -

(क) स्तंभ (3) में, विद्यमान प्रविष्टियों का लोप किया जाएगा;

(ख) स्तंभ (4) में, "<0.5 मिलियन टीपीए का उत्पादन" प्रतीक, अंक, शब्द और अक्षर के स्थान पर, "सभी खनिज परिष्करण परियोजना, परिष्करण की प्रक्रिया पर ध्यान दिए बिना" शब्द रखे जाएंगे;

(ग) स्तंभ (5) में, विद्यमान पैरा के पश्चात, निम्नलिखित पैरा रखा जाएगा,

अर्थात्: -

"भीतर स्थित लाभकारी संयंत्रों के साथ एकीकृत खनन परियोजनाएं खनन पट्टा क्षेत्र पर केन्द्रीय स्तर पर विचार किया जाता रहेगा या यथास्थिति, राज्य स्तर, खनन परियोजनाओं के लिए विद्यमान सीमा के अनुसार।";

(vi) मद 7 (क) के सामने,-

(क) स्तंभ (3) में, "सभी परियोजनाओं" शब्दों के स्थान पर "सभी नई परियोजनाएं" शब्द रखे जाएंगे;

(ख) स्तंभ (4) में, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात्: -

"सभी विस्तार परियोजनाएं, जिनमें हवाई पट्टियां भी सम्मिलित हैं, जो वाणिज्यिक उपयोग के लिए हैं।"

[फा. सं. आईए 3-22/10/2022-आईए. III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

टिप्पण: मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड III, उप-खंड (ii), संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना संख्या का.आ. 1807(अ), तारीख 12 अप्रैल, 2022 द्वारा अंतिम संशोधन किया गया था।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th April, 2022

S.O. 1886(E).—WHEREAS, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the EIA Notification, 2006), vide number S.O.1533 (E), dated the 14th September, 2006 for mandating prior environmental clearance for certain category of projects;

And whereas, the State Environment Impact Assessment Authorities (SEIAAs) have been constituted under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for implementation of the EIA Notification, 2006 at State level for exercising delegated powers to consider and grant Environmental Clearance (EC) for all proposals under Category B;

And whereas, the SEIAAs have gained substantial experience over the past fifteen years in the EC appraisal process and the process at the State level has also been made completely online through the PARIVESH portal for efficient and transparent disposal of EC proposals;

And whereas, the Central Government deems it necessary to further decentralise the EC process for facilitating clearances at State level;

And whereas, as on date, category 'B' projects, relating to national defence and strategic importance with significant element of security involvement are also being appraised at the State level which, the Central Government deems it necessary to be appraised centrally taking into account national security concerns;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule(4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14th September, 2006, namely:-

In the said notification,-

(1) in paragraph 4, for sub-paragraph (iii a), the following shall be substituted, namely:-

(iii a) Such Category 'B' projects, relating to the National defence or strategic or security importance or those as notified by the Central Government on account of exigencies such as pandemics, natural disasters or to promote environmentally friendly activities under National Programmes or Schemes or Missions or such projects which are inordinately delayed beyond the stipulated timeline as laid down in this notification and also meet the criteria as laid down in this regard from time to time, shall be considered at the Central level as Category 'B' projects;

(2) in the Schedule,-

(i) against item 1(a),-

(a) in column (3),-

(A) for ">100 ha. of mining lease area in respect of non-coal mining lease", the following shall be substituted, namely:-

">250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbol, figures and letters "> 150 ha", the symbol, figures and letters "> 500 ha" shall be substituted;

(b) in column (4),-

(A) for "≤ 100 ha of mining lease area in respect of non-coal mine lease", the following shall be substituted, namely:-

"All mining lease area in respect of minor mineral mining leases and ≤ 250 ha mining lease area in respect of major mineral mining lease other than coal";

(B) for the symbols, figures and letters " ≤ 150 ha", the symbols, figures and letters " ≤ 500 ha" shall be substituted;

(ii) against item 1(c),—

(a) in column (3),—

(A) in serial number (i), for the symbols, figures and letters " ≥ 50 MW", the symbols, figures and letters " ≥ 100 MW" shall be substituted;

(B) serial number (ii) and the entries relating thereto shall be omitted;

(b) in column (4),—

(A) in serial number (i), for the symbol, figures and letters " < 50 MW", the symbol, figures and letters " < 100 MW" shall be substituted;

(B) in serial number (ii),—

(I) the word, symbol and figures "and $< 50,000$ ha." shall be omitted;

(II) in point (c) in the table, the word, symbol and figures "to $< 50,000$ " shall be omitted;

(c) in column (5), after serial number (ii), the following serial number shall be inserted, namely:—

"(iii) Irrigation projects involving Inter-State issues shall be appraised at Central level without change in category.";

(iii) against item 1(d),—

(a) in column (3), for the symbols, figures and letters " ≥ 50 MW", the symbols, figures and letters " ≥ 100 MW" shall be substituted;

(b) in column (4), for the symbol, figures and letters " < 50 MW", the symbol, figures and letters " < 100 MW" shall be substituted;

(iv) against item 2(a),—

(a) in column (3), for the symbols and figure " ≥ 1 ", the symbols and figures " ≥ 2.5 " shall be substituted;

(b) in column (4), for the symbols and figure " < 1 ", the symbols and figures " < 2.5 " shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

"Integrated coal mining projects with washeries located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for coal mining projects.";

(v) against item 2 (b),—

(a) in column (3), the existing entries shall be omitted;

(b) in column (4), for the symbol, figures, words and letters " < 0.5 million TPA throughput", the words "All mineral beneficiation projects irrespective of the procedure for beneficiation" shall be substituted;

(c) in column (5), after the existing paragraph, the following paragraph shall be inserted, namely:—

"Integrated mining projects with beneficiation plants located within mining lease area shall continue to be considered at Central level or State level, as the case may be, as per the extant threshold for mining projects.";

(vi) against item 7 (a),—

(a) in column (3), for the words "All projects", the words "All new projects" shall be substituted;

(b) in column (4), the following shall be inserted, namely:—

“All expansions projects, including airstrips, which are for commercial use.”.

[F. No. IA3-22/10/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part II, Section III, sub-section (ii), vide, number S.O. 1533(E), dated the 14th September, 2006 and was last amended, vide, the notification number S.O. 1807(E), dated the 12th April, 2022.

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), ASSAM)

To,

The Contractor
PULIN MAHANTA
Solicitor Road
P.O. Jorhat
P.S. Jorhat
Dist. Jorhat, Assam -785001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/403377/2022 dated 17 Oct 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B000AS144211
2. File No.	SEIAA. 3187/2022
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	N/A
6. Name of Project	BHOGDOI GARMUR MCA NO. 2 OF 2021-23 FOR SAND
7. Name of Company/Organization	PULIN MAHANTA
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 23/12/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/403377/2022 dated 17/10/2022 along with Form-1M, Form-2, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi Garmur MCA No. 2 of 2021-23 For Sand" under Jorhat Forest Division, Dist: Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 20,000cu.m. (Twenty Thousand) only for 2 (Two) year @ 10,000cu.m. (Ten Thousand) only for per year.

Allotted Area: 4.98 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94° 14' 56.21"	N- 26° 45' 11.44"
2. E- 94° 14' 55.12"	N- 26° 45' 08.95"
3. E- 94° 15' 14.79"	N- 26° 45' 04.59"
4. E- 94° 15' 13.74"	N- 26° 45' 01.98"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi Garmur MCA No. 2 of 2021-23 For Sand" under Jorhat Forest Division, Dist: Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 03/12/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 13/12/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.98 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around

[Handwritten Signature]

no

J. Kalita
06/10/22

(Signature)

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Contractor
PULIN MAHANTA
Solicitor Road
P.O. Jorhat
P.S. Jorhat
Dist. Jorhat, Assam -785001



PARIVESH
(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/289565/2022 dated 22 Aug 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001AS140216 |
| 2. File No. | SEIAA, 3109/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND MCA NO. 1
*GARMUR, JORHAT |
| 7. Name of Company/Organization | PULIN MAHANTA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/10/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)



Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/289565/2022 dated 09/01/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand From "Bhogdoi River Sand MCA No. 1 "Garmur, Jorhat" Under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:
 Sand: 20000cu.m. (Twenty Thousand) only for 2 (Two) years @ 10,000cu.m. (Ten Thousand) only for per year.
 Total Allotted area: 4.83 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°14'04.13"	N- 26°45'20.05"
2. E- 94°14'03.75"	N- 26°45'17.54"
3. E- 94°14'30.30"	N- 26°45'15.26"
4. E- 94°14'31.07"	N- 26°52'13.00"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand MCA No. 1 "Garmur, Jorhat" Under Jorhat Forest Division, Dist. Jorhat, Assam

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/09/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/09/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.83 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the

[Handwritten Signature]

2/2/24
24/1/23



ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The Managing Director
ASSAM MINERAL DEVELOPMENT CORPORATION LIMITED
Khanij Bhawan Behind Sahjahan Market Near Ganesh Mandir RP Road
Dispur Guwahati -781001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/405282/2022 dated 04 Nov 2022. The particulars of the environmental
clearance granted to the project are as below.

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- | | |
|---|---|
| 1. EC Identification No. | EC23B001AS125373 |
| 2. File No. | SEIAA-3199/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHIGDOI MALOW ALI BYE PASS
MINING CONTRACT AREA FOR SAND |
| 7. Name of Company/Organization | ASSAM MINERAL DEVELOPMENT
CORPORATION LIMITED |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |



The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 11/04/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/405282/2023 dated 27/01/2023 along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand & Gravel from "Bhogdoi Malow Ali Bye Pass Mining Contract Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand & Gravel to be collected is:

Sand & Gravel: 20,000cu.m. (Twenty Thousand) only for 2 (Two) years @ 10,000cu.m. (Ten Thousand) only for per year.
Allotted Area: 3.92 Ha.

The Sand & Gravel shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94 ^o 12'04.26"	N- 26 ^o 47'09.15"
2. E- 94 ^o 12'03.06"	N- 26 ^o 47'07.69"
3. E- 94 ^o 12'20.89"	N- 26 ^o 46'57.11"
4. E- 94 ^o 12'24.45"	N- 26 ^o 46'59.67"

The Sand & Gravel shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi Malow Ali Bye Pass Mining Contract Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand & Gravel at its meeting held on 04/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 21/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.92 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not


Member Secretary
SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
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Authority(SEIAA), Assam)

To,

The
ANUPAM NIRMAN PRIVATE LIMITED
Bhaskar Nagar, By Lane 2
Zoo-Narengi Road
Guwahati - 781021 -781021



Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/261120/2022 dated 11 Mar 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001AS172251
2. File No.	SEIAA.2038/2022
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Bhogdoi River Sand MPA Jorhat
7. Name of Company/Organization	ANUPAM NIRMAN PRIVATE LIMITED
8. Location of Project	Assam
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 13/05/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/261120/2022 dated 11/03/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 10,000 cu.m. (Two Thousand) only for 2 (Two) years @ 5,000 cu.m. (Five Thousand) only for per year.

Total Allotted area: 4.76 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°8'16.06"	N- 26°47'7.46"
2. E- 94°8'17.05"	N- 26°47'7.51"
3. E- 94°8'39.98"	N- 26°46'52.75"
4. E- 94°8'41.19"	N- 26°46'51.48"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 12/04/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 04/05/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.76Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

PHD

ENVIRONMENTAL
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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), ASSAM)



To,

The -1
PRIYANKA DUTTA
Gormur, Dulla Gaon, Jorhat, Assam -785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/419852/2023 dated 24-Feb-2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001AS188792
2. File No.	SE/AA3394/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	(a) Mining of minerals
6. Name of Project	Kothalguni Sand Mining Permit Area
7. Name of Company/Organization	PRIYANKA DUTTA
8. Location of Project	ASSAM'S
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 16/05/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/419852/2023 dated 09/03/2023 along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Kothalguri Sand Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 4,000cu.m. (Four Thousand) only for 1 (One) year.
Allotted Area: 0.60 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°19'26.17"	N- 26°39'30.21"
2. E- 94°19'25.70"	N- 26°39'30.91"
3. E- 94°19'32.57"	N- 26°39'33.01"
4. E- 94°19'30.34"	N- 26°39'32.77"
5. E- 94°19'31.25"	N- 26°39'31.63"

The Sand shall be extracted manual (as per Mining Plan) from "Kothalguri Sand Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₁ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 21/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 0.60 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


Member Secretary
SEIAA, Assam
P.A.O.

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), ASSAM)

To,

The Project Owner
SURESH AGARWALLA
Shishu Apartment, Hockey Stadium Road
P.O. Belyola, P.S. Beitola
Dist. Kamrup Metro, Assam -781028

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/406321/2022 dated 12 Dec 2022. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC23B000AS163648
2. File No.	SEIAA. 3252/2022
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	N/A
6. Name of Project	Bhogdoi River Dhodarali Mining Permit Area for Sand
7. Name of Company/Organization	SURESH AGARWALLA
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 06/01/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

*Note: A valid environmental clearance shall be one that has EC identification
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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/406321/2022 dated 09/11/2022 along with Form-1M, Form-2, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Dhodarali Mining Permit Area for Sand under Jorhat Division

The quantity of Sand to be collected is:

Sand: 4100 cu.m. sand (Four Thousand One Hundred) only for 2(two) years @ 2050 (Two thousand Fifty) cu.m only for per year.

Total Allotted area: 3.50 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92°19'58.35"	N- 26°39'02.35"
2. E- 92°19'58.52"	N- 26°39'03.52"
3. E- 92°20'14.97"	N- 26°38'52.18"
4. E- 92°20'13.43"	N- 26°38'53.10"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Dhodarali Mining Permit Area for Sand under Jorhat Division


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/12/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/12/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.50 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around


Member Secretary
SEIAA, Assam

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ASSAM
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE, GOVT OF INDIA
BAMUNIMARDAM, GUWAHATI 781021, ASSAM.

No. SEIAA/1715/0021/FC/01/1447
Proposal No. SJIA/AN/MS/06/222/2021

Date 7/7/2021

To
Sri Debanga Baragohain
Ha-Ah, Boli Gohain Pukhuri,
P.O. & P.S. Jorhat,
Dist. Jorhat, Assam

Subj: Environmental Clearance for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam by Sri Debanga Baragohain.

This has reference to your application for Prior Environmental Clearance dated 16/12/2020 along with Form-304, Mining Plan, D.F.O. letter, Google map with G.P.S. Coordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of sand to be collected is:
Sand: 80000m³ (Eight Thousand) only for 2 (Two) years @ 40000m³ (Four Thousand) only for per year.
Total Allotted area: 1.80 Ha.

The Sand shall be extracted from the area of the GPS Coordinates mentioned below as per mining plan:

Longitude (East)	Latitude (North)
1. E-94°09'10.21"	N-26°47'03.24"
2. E-94°09'10.82"	N-26°47'01.75"
3. E-94°08'56.78"	N-26°46'58.63"
4. E-94°08'56.27"	N-26°46'59.76"

The Sand shall be extracted manual way from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/06/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/06/2021 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 1.80 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions
- The legal status of the mining area remain unchanged.
 - The lease holder shall undertake adequate safeguard during extraction of Sand & ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
 - Manual/Semi mechanize (as per Mining Plan) vs impact extraction of Sand shall be undertaken.

Mrs. Anu
Member Secretary
State Level Environment Impact
Assessment Authority, Assam,
Bamunimardam, Guw-21

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- Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
5. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above.
 6. There shall be stockyard to stock mining material outside the quarry site. Parking shall not be made on public road.
 7. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Over filling of tippers and consequent spillage on the roads shall be avoided.
 8. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
 9. Mining shall be limited to day time only.
 10. No mining shall be carried out in the safety zone of any bridge and / or embankment.
 11. No mining shall be carried out in the vicinity of natural / manmade archaeological sites.
 12. No wildlife habitat will be disturbed and also aquatic Flora & Fauna of the river.
 13. Green belt development shall be carried out in 20% of total mine area either on river bank or along road side considering CPCB guidelines with native tree species in the mining area.
 14. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
 15. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 16. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
 17. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
 18. Dispensary facilities for first-aid shall be provided at site.
 19. Occupational health surveillance program of the workers should be undertaken periodically.
 20. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone.
 21. It shall be ensured that collection of mining materials does not disturb or change the underlying soil characteristic of river bed/basin, where mining is carried out.
 22. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
 23. Conservation measures shall be taken for protection of flora & fauna in the core and buffer zone.
 24. The fauna nesting area shall not be used for mining.
 25. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013 and subsequent amendment.
 26. Measures for prevention & control of Soil erosion & management of site shall be undertaken.
 27. No river/Stream should be diverted for the purpose of Sand mining. No natural water course and/or water resources are obstructed due to mining operation.
 28. No extraction of Sand in landside prone area.
 29. *The excavation must be at least five (5) meters away from the bank with maintaining two (2) meter excavation depth.*
 30. Controlled clearance of riparian vegetation to be undertaken.
 31. Vehicles used for transportation of Sand are to be permitted only with of fitness & PUC certificates.
 32. Health & safety of workers should be taken care of spring sources should not be affected due to mining activities necessary protection measures are to be submitted.
 33. The critical parameters such as PM₁₀, NO₂, SO₂ in ambient air within the impact Zone shall be monitors periodically and analysis report shall be submitted to SEIAA, Assam.

II. General Conditions

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.

M. S. Ghosh
 Member Secretary
 State Level Environment Impact
 Assessment Authority, Assam.
 Bagnunimadam, Ghty-21

Page 2 of 3

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ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Propertor
ADITYA BAISHYA

Kamala Boria Gaon, Jall Road, P.O. Borbheta, P.S. Jorhat, Dist. Jorhat,
Assam -785001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/241312/2021 dated 29 Nov 2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001AS187888
2. File No.	SEIAA.1953/2021
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	BHOGDOI RIVER SAND (MALOW KHAT) MPA
7. Name of Company/Organization	ADITYA BAISHYA
8. Location of Project	Assam
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 15/03/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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(21)

This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/241312/2021 dated 29/11/2021 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Malow Khat) Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5000cu.m. (Five Thousand) only for 2 (Two) years @ 2500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.10 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>		<u>Latitude (North)</u>	
1.	E- 94°7'39.92"	N- 26°47'35.03"	
2.	E- 94°7'41.10"	N- 26°47'35.63"	
3.	E- 94°8'1.53"	N- 26°47'14.07"	
4.	E- 94°8'1.33"	N- 26°47'13.01"	

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand (Malow Khat) Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 22/02/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 08/03/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.10 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not


 Member, SEIAA, Assam
 11/03/2022

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Proprietor
RANJAN TASHA
Pachim Bangalpukhuri, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam -
785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AS/MIN/235752/2021 dated 26 Oct 2021. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC22B001AS137375
2. File No.	SEIAA.1889/2021
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	BHOGDOI RIVER SAND (MURMURIA) MINING PERMIT AREA
7. Name of Company/Organization	RANJAN TASHA
8. Location of Project	Assam
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 20/01/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/235752/2021 dated 26/10/2021 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Murmuria) Mining Permit Area" under Jorhat Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5,000cu.m. (Five Thousand) only for 2 (Two) years @ 2,500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.48 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

	<u>Longitude (East)</u>	<u>Latitude (North)</u>
Spot - 1		
	1. E- 94°16'25.12"	N- 26°44'06.31"
	2. E- 94°16'24.99"	N- 26°44'08.54"
	3. E- 94°16'37.68"	N- 26°44'03.11"
	4. E- 94°16'38.51"	N- 26°44'05.26"
Spot - 2		
	1. E- 94°16'41.76"	N- 26°43'53.69"
	2. E- 94°16'44.30"	N- 26°43'53.43"
	3. E- 94°16'39.88"	N- 26°43'50.79"
	4. E- 94°16'42.41"	N- 26°43'50.37"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Sand (Murmuria) Mining Permit Area" under Jorhat Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/12/2021. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 29/12/2021 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

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has reference to your application for Prior Environmental Clearance proposal no. AS/MIN/406490/2023 dated 09/03/2023 along with Form-1, Mining Plan, D.F.O. letter, Google with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Murmuria 14 No. Line Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 9,000cu.m. (Nine Thousand) only for 2 (Two) years @ 4,500cu.m. (Four Thousand Five Hundred) only for per year.

Allotted Area: 2.45 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°16'55.48"	N- 26°42'49.74"
2. E- 94°16'56.86"	N- 26°42'51.60"
3. E- 94°17'08.26"	N- 26°42'45.75"
4. E- 94°17'06.52"	N- 26°42'47.66"

The Sand shall be extracted manual (as per Mining Plan) from "Bhogdoi River Murmuria 14 No. Line Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 29/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 2.45 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

- The legal status of the mining area remains unchanged.

Member Secretary
SEIAA, Assam

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Contractor
BIJOY RAJKHOWA
Choladhara Path
P.O Jorhat, P.S. Jorhat
Dist. Jorhat, Assam -785007



Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/271029/2022 dated 04 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001AS110544 |
| 2. File No. | SEIAA. 3025/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | GARMUR DULIA GAON SAND MINING PERMIT AREA, BHOGDOI RIVER BED, JORHAT |
| 7. Name of Company/Organization | BIJOY RAJKHOWA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 20/07/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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is has reference to your application for Prior Environmental Clearance proposal no. IA/AS/MIN/275659/2022 dated 27/08/2022 along with Form-1M, Form-2, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Duliagaon) Mining Permit Area" Under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5000cu.m. (Five Thousand) only for 2 (Two) years @ 2,500cu.m. (Two Thousand Five Hundred) for per year..

Total Allotted area: 0.65 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°16'14.90"	N- 26°44'34.77"
2. E- 94°16'15.41"	N- 26°44'34.17"
3. E- 94°16'23.11"	N- 26°44'24.96"
4. E- 94°16'22.85"	N- 26°44'25.16"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) From "Bhogdoi River Sand (Duliagaon) Mining Permit Area" Under Jorhat Forest Division, Dist. Jorhat, Assam

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/09/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under i(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/09/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 0.65 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around

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and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The Partner
PHOENIX ENTERPRISE
BAJALBARI, P.O. BURAJAN, P.S. TITABOR, JORHAT -785630

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/453919/2023 dated 30 Nov 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001AS170833
2. File No.	SEIAA.3627/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	BHOGDOI BHASKAR NAGAR, KACHAGARAL MINING PERMIT AREA FOR SAND
7. Name of Company/Organization	PHOENIX ENTERPRISE
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/02/2024

(e-signed)
Smti Neera Daulagupu
Member Secretary
SEIAA - (ASSAM)

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The AUTHORISED CONTRACTOR
PRASURJYA KOLITA
NO 1 BAMUN GAON
KENDUGURI JORHAT -785010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/408118/2022 dated 26 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------|
| 1. EC Identification No. | EC23B001AS122823 |
| 2. File No. | SEIAA. 3283/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | SOLMORA BHOGDOI RIVER SILT MPA |
| 7. Name of Company/Organization | PRASURJYA KOLITA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/03/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/408118/2022 dated 18/01/2023 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Silt from "Solmora Bhogdoi River Silt Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Silt to be collected is:

Silt: 40,000cu.m. (Forty Thousand) only for 2 (Two) years @ 20,000cu.m. (Twenty Thousand) only for per year.
 Allotted Area: 3.44 Ha.
 Mining Area: 3.12 Ha.

The Silt shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°05'59.68"	N- 26°47'6.40"
2. E- 94°05'0.73"	N- 26°47'5.77"
3. E- 94°05'41.95"	N- 26°47'4.05"
4. E- 94°05'43.01"	N- 26°47'3.41"

The Silt shall be extracted manual/Semi mechanized (as per Mining Plan) from "Solmora Bhogdoi River Silt Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Silt at its meeting held on 04/02/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 17/02/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.12 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions

1. The legal status of the mining area remains unchanged.


 Member Secretary
 SEIAA, Assam

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and Virtuous Environmental Single-Window Hub)****Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)**

To,

The Contractor
GAUTAM BORA
VILL: KHANGIA GAON
P.O. : TEKELA
P.S. : JORHAT
DIST. : JORHAT, ASSAM
-785006**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/253364/2022 dated 17 Mar 2022. The particulars of the environmental clearance granted to the project are as below:

- | | |
|--|--|
| 1. EC Identification No. | EC22B001AS182195 |
| 2. File No. | SEIAA 2018/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND MINING PERMIT AREA, DA-GAYAN GAON, JORHAT |
| 7. Name of Company/Organization | GAUTAM BORA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/05/2022**(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)**

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/253364/2022 dated 17/03/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5,000cu.m. (Five Thousand) only for 3 (Three) years @ 2,500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.25 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E-94°9'44.78"	N-26°46'48.40"
2. E-94°9'45.09"	N-26°46'47.21"
3. E-94°10'10.53"	N-26°46'48.18"
4. E-94°10'9.98"	N-26°46'46.85"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Dudhnoi River Sand mahal No. 3(A)" under Rangjuli Range of Goalpara Forest Division, Dist. Goalpara, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 09/04/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 04/05/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.25 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around


 Member Secretary
 SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The -1
SANTANU KALITA
JEC Road, Garmur, Dulia Gaon -785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/411970/2022 dated 20 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001AS133557
2. File No.	SEIAA3332/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Bhogdoi River Kothalguri Sand MPA
7. Name of Company/Organization	SANTANU KALITA
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/03/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/411970/2022 dated 10/11/2022** along with Form-IM, Form-I, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Kothalguri Sand MPA, Jorhat Division, Jorhat

The quantity of Sand to be collected is:

Sand: **5000 cu.m. sand (Five Thousand) only for one & half year (18 months).**

Total Allotted area: **1.20 Ha.**

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°19'32.91"	N- 26°39'21.73"
2. E- 94°19'32.65"	N- 26°39'22.98"
3. E- 94°19'23.81"	N- 26°39'27.77"
4. E- 94°19'22.51"	N- 26°39'27.85"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Kothalguri Sand MPA, Jorhat Division, Jorhat.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 04/02/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 17/02/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 1.20 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. **Specific Conditions**

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the

Member Secretary
SEIAA, Assam



GOVERNMENT OF ASSAM
 DIRECTORATE OF GEOLOGY AND MINING
 BHU-BIGYAN BHAWAN
 DAKHINGAON, KAHILIPARA, GUWAHATI-19
 Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/PL VII/2601-5 Dtd. Guwahati, the 14th Sept. 2022.

From :- Sri Ananda Kumar Das, ACS,
 Director,
 Directorate of Geology & Mining, Assam,
 Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
 Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
 in respect of Bhogdoi Garmurmca No. 2 of 2021-23 for Sand, area
 (4.98 hec.) in Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of
 Assam Minor Mineral Concession Rules, 2013.

GPS Location: 1) N - 26°45'11.44" -E - 94°14'56.21"
 2) N - 26°45'08.95" -E - 94°14'55.12"
 3) N - 26°45'04.59" -E - 94°15'14.79"
 4) N - 26°45'01.98" -E - 94°15'13.74"

Ref :- No. FJT/B/Mahal/25 (XiX)/3540-42 dtd. 09/08/2022.
 Mining Plan No. 2888.

Sir,
 In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral
 Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive
 Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to
 the following conditions:


- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without
 prejudice to any other law applicable to the mine area from time to time whether
 made by the Central Government, State Government or any other authority and
 without prejudice to any order or direction from any court of competent
 jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on
 the lease map/sketch submitted by the lessee and is applicable from the date
 of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive
 Mine Closure Plan does not in any way imply the approval of the Government
 in terms of any other provision of Mines & Minerals (Development & Regulation)
 Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals)
 Concession Rules, 2016 and any other laws including Forest (Conservation)
 Act, 1980, Environment (Protection) Act, 1986 or the rules made there under
 Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the
 mining lease boundary on the ground and does not undertake any
 responsibility regarding correctness of the boundaries of the precise area as
 furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated
 in the documents are incorrect or misrepresent facts, the approval of the
 document shall be revoked with immediate effect.

- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 20,000 cubic meter for two years to be used for various constructional purposes. subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/ escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a nonagricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including eco sensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director,

 Directorate of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt. VII

Dtd. Guwahati, the

Sept. 2022

- Copy to :-
- 1) The Deputy Commissioner, Jorhat -for kind information and necessary action.
 - 2) The Superintendent of Police, Jorhat -for kind information and necessary action.
 - 3) Sri Pulin Mahanta, Solicitor Road, Jorhat, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam.
 - 4) Office copy.


Director,

Directorate of Geology & Mining, Assam

- quantity of Sand recommended for extraction is 20,000 cubic metre for two years from the date of issue of the E.C. to be used for construction work subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime
 - 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches. Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
 - 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
 - 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
 - 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
 - 12) Environmental clearance must be obtained from the competent authority before execution.
 - 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
 - 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
 - 15) Blasting is not allowed.
 - 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the 3rd July, 2022

No. GM/MM/86-B (40)/Pt.VIII/1697-1701

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Pulin Mahanta, Solicitor Road, Jorhat, P.O.: Jorhat, P.S.: Jorhat, Dist.: Jorhat.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদ
অনুসন্ধান

130
GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam.gov.in

No. GM/MM/86-B (40)/ Pl.VI/ JS 06-10 Dtd. Guwahati, the 5th Aug, 2022.

From - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara Guwahati-19

To - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi Malow All Bye-Pass Mining Contract Area for
Sand (area 3.92 hec.) in Jorhat Dist. of Assam State submitted under
Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013
GPS Location : 1) 26°47'09.15"N -94°12'04.26" E
2) 26°47'07.69"N -94°12'03.06" E
3) 26°46'57.11"N -94°12'20.89" E
4) 26°46'59.67"N -94°12'24.45" E

Ref - Your letter No.FJT/ B/Mahal/25(xix)/2706-08 dtd. 22/6/2022
The Mining Plan No. is 2826

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Prabal Kumar Goswami. This approval is subjected to the following conditions:

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum


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quantity of Sand recommended for extraction is to be used for construction within 5 years from the date of issue of the B.C. to be used for construction subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to be maintained in good conditions to prevent any anticipated detrimental impact on water regime
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to, reduction of the high side wall to safe and stable condition within first year itself
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


 Director
 Directorate of Geology & Mining, Assam.
 Dtd. Guwahati, the Aug, 2022

- No GM/MM/B5-B (40)/PI VII
 Copy to - 1) The Deputy Commissioner, Jorhat
 2) The Superintendent of Police, Jorhat
 3) The Managing Director, AMDCL, Khanij Bhawan, Near Ganesh Mandir, Guwahati.
 4) Office copy.

- for kind information and necessary action.
- for kind information and necessary action.

1
 Director,
 Directorate of Geology & Mining, Assam.



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VI/ 5334-38

Dtd. Guwahati, the 28th Feb, 2022

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To ✓ : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit (area 4.76 hec.)** in
Jorhat Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'7.46"N -94°8'16.06" E
2) 26°47'7.51"N -94°8'17.05" E
3) 26°46'52.75"N -94°8'39.98" E
4) 26°46'51.48"N -94°8'41.19" E

Ref : - Your letter No. FJT/B/Govt. Permit/25(xix)/612-15 dtd. 18/2/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

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- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 4000 cubic meter for one year from the date of approval of EC to be used as construction material. Subject to all statutory compliance filling, leveling & other construction work and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a nonagricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution except certain cases mentioned in Appendix IX of MOEF & CC Notification S.O. 1224 (E) dated 28th March, 2020.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including eco sensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.
- 17) NOC from DC is needed to obtain in case of earth cutting.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director,

Directorate of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt. VI

Dtd. Guwahati, the

Jan' 2023

Copy to :- 1) The Deputy Commissioner, Jorhat -for kind information and necessary action.

2) The Superintendent of Police, Jorhat -for kind information and necessary action.

3) Ms. Priyanka Dutta, Gormur Dulia Gaon, Dist. Jorhat, Assam.

4) Office copy.

Director,

Directorate of Geology & Mining, Assam

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GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmussam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pl.VI/4242-46 Dtd. Guwahati, the 28th Oct, 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdol River Dhodar Ali Mining Permit Area for Sand
(area 3.50 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°39'02.35"N -94°19'58.98" E
2) 26°39'03.52"N -94°19'58.38" E
3) 26°38'52.18"N -94°20'14.97" E
4) 26°38'53.10"N -94°20'13.43" E

Ref :- Your letter No. FJT/B/Govt.permit/25(xix)/4221-24 dtd. 30/9/2022
The Mining Plan No. 2968

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of Sand recommended for extraction is 4,100 cubic metre for two year to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd.Guwahati,the

Oct.,2022

No. GM/MM/86-B (40)/Pt.VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2)The Superintendent of Police, Jorhat

3) Sri Suresh Kumar Agarwalla, Shishu Apartment, Hockey Stadium Road,P.O.: Beltola, P.S.: Beltola, Dist. : Kamrup(M), Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদৰ
আন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.II/ 6992-96

Dtd. Guwahati, the 24th February, 2021.

From :- The Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of **Bhogdoi River Sand Mining Permit Area (area 1.80)**
in **Jorhat, Dist. of Assam State** submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013

Ref :- Your letter No.B/ Govt. Permit/25(XIX)/269-71 dtd. 02/02/2021

Sir,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal This approval is subjected to the following conditions :

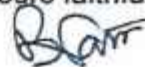
- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 8,000 cubic metre, for two years to be used for Various Constructional purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

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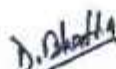
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



(Barnalee Nath),
Joint Director,


 For Director of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt.II/

Dtd. Guwahati, the

February, 2021

- Copy to :-
- 1) The Deputy Commissioner, Jorhat - for kind information and necessary action.
 - 2) The Superintendent of Police, Jorhat - for kind information and necessary action.
 - 3) Sri Debanga Buragohain, Authorized Contractor of Garrison Engineer (Air Force), Na-Ali, Bolia Gohain Pukhuri, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam.
 - 4) Office copy


(Barnalee Nath),
Joint Director,

For Director of Geology & Mining, Assam



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VI/2686-90

Dtd.Guwahati,the 11th Nov, 2021.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit Area (Malow Khat)**
(area 3.10 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'35.03"N-94°7'39.92" E
2) 26°47'35.63"N-94°7'41.10" E
3) 26°47'14.07"N-94°8'01.53" E
4) 26°47'13.01"N-94°8'01.33" E

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/3546-48 dtd. 19/10/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

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- (14)
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for Development works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
 - 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
 - 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
 - 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
 - 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
 - 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
 - 12) Environmental clearance must be obtained from the competent authority before execution.
 - 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
 - 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
 - 15) Blasting is not allowed.
 - 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Enco: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Nov., 2021

No. GM/MM/86-B (40)/Pt.VI

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri ADITYA BAISHYA, Jail Road, Kamala Boria Gaon, P.O.: Borbheta, P.S.: Jorhat
Dist. : Jorhat, Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,
Directorate of Geology & Mining, Assam.

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খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt.III/ 2007 -11

Dtd.Guwahati,the 29th Sept 2021

From :- Shri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division,Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan in respect
of Bhogdoi River Sand(Murmuria) Mining Permit (3.48 hec.) in Jorhat
Dist. of Assam State submitted under Rule 51 & 52of Assam Minor Mineral
Concession Rules,2013

Ref :- Your letter No. FJT/B/Govt.Permitt/25(xix)/2791-93 dtd. 19/8/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for construction materials subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/ escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land; a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) If necessary the permit/contract/lease holder may approach the competent authority for blasting permission..
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Endo: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director,

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the Sept., 2021

-for kind information and necessary action.

- for kind information and necessary action.

2) The Superintendent of Police, Jorhat

3) Sri Ranjan Tasha (Authorised Contractor of Rural Dev. Block), Pachim Bangalpukhuri, P.O. & P.S.: Jorhat, Dist.: Jorhat, Assam.

4) Office copy.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
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Email: dgmassam@gmail.com
dgm.assam.gov.in

13

No GM/MM/86-B (40)/ Pt.IX/ 4267-71

Dtd.Guwahati,the 21st Oct. 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi River Murmuria 14 No. Line Mining Permit
Area for Sand (area 2.45 hec.) in Jorhat Dist. of Assam State submitted
under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°42'49.74"N -94°16'55.48" E
2) 26°42'51.60"N -94°16'56.86" E
3) 26°42'45.75"N -94°17'08.26" E
4) 26°42'47.66"N -94°17'09.52" E

Ref :- Your letter No. FJT/B/Govt.permit/25(xix)/4210-13 dtd. 30/9/2022
The Mining Plan No. 2970

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of Sand recommended for extraction is 9,000 cubic metre for two year to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the Oct., 2022

No. GM/MM/86-B (40)/Pt.IX/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) M/S B.T. Suppliers & Service, Na-Ali Bongal Pukhuri, P.O.: Lichubari, P.S.: Lichubari Out Post, Dist. : Jorhat, Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সঞ্চয়ন
আশ্রয়ণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
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dgm.assam@gov.in

19

No. GM/MM/86-B (40)/ Pt.VII/307 - 05

Dtd.Guwahati,the 18/11/April, 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Garmur Dullagaon Sand Mining Permit (area 2.73 hec.) in
Jorhat Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°44'59.69"N -94°15'31.11" E
2) 26°44'57.00"N -94°15'30.69" E
3) 26°44'59.29"N -94°15'44.66" E
4) 26°44'57.35"N -94°15'44.61" E

Ref :- Your letter No.FJT/ B/Govt. permit/25(xix)/ 1622-24 dtd. 8/4/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum



quantity of Sand recommended for extraction is 4,000 cubic metre for six months from the date of issue of the E.C. to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the April, 2022

No. GM/MM/86-B (40)/Pt.VII

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Bijoy Krishna Rajkhowa, Choladhara Path, P.O. & P.S.: Jorhat, Dist.: Jorhat,

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.


Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam.gov.in

307

No. GM/MM/86-B (40)/ Pt.VII/ 306-10

Dtd. Guwahati, the 18th April, 2022

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi River Sand(Duliagaon) Mining Permit (area 0.65
hec.) in Jorhat Dist. of Assam State submitted under Rule 51 & 52 of
Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°44'34.77"N -94°16'14.90" E
2) 26°44'34.17"N -94°16'15.41" E
3) 26°44'24.96"N -94°16'23.11" E
4) 26°44'25.16"N -94°16'22.85" E

Ref :- Your letter No. B/Govt. permit/25(xix)/ 1031-33

dtd. 11/3/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

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quantity of Sand recommended for extraction is 5,000 cubic metre for six months from the date of issue of the E.C. to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

April, 2022

-for kind information and necessary action.

- for kind information and necessary action.

- No. GM/MM/86-B (40)/Pt.VI/
- Copy to :- 1) The Deputy Commissioner, Jorhat
- 2) The Superintendent of Police, Jorhat
- 3) Sri Sumesh Tanti, Meleng Tea Estate, P.O.: Fesual, P.S.: Teok, Dist.: Jorhat.
- 4) Office copy.

Director,

Directorate of Geology & Mining, Assam.

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খবিজ সঞ্চালন
অনুমোদন

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VII

Dtd. Guwahati, the

Dec, 2021.

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Deputy Commissioner,
Jorhat District, Jorhat.

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Malow Ali Bye-Pass Bhogdoi River Silt Mining Permit**
(area 2.21 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.
GPS Location : 1) 26°47'09.92"N-94°12'04.26" E
2) 26°47'07.69"N-94°12'03.06" E
3) 26°46'57.11"N-94°12'20.89" E
4) 26°46'59.67"N-94°12'24.45" E

Ref : - Your letter No. JP1/2017/Pt-1/16

dtd. 17/11/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Abhijit Bora. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of River Silt recommended for extraction is 40,000 cubic metre for two years to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

1

Director
Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the 07th Dec., 2021

-for kind information and
necessary action.
- for kind information
and necessary action.

No. GM/MM/86-B (40)/PL.VII/3556-60
Copy to :- 1) The Divisional Forest Officer, Jorhat Division.

2) The Superintendent of Police, Jorhat

3) Prasurjya Kalita (Authorized Contractor) Hindustan Construction
Co. Ltd., Vill.: Badulipar Bagisha, P.O.: Badulipar, Dist.: Golaghat, Assam.

4) Office copy.


Director,

Directorate of Geology & Mining, Assam.





খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
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Email: dgmassam@gmail.com
dgm.assam@gov.in

311

No. GM/MM/86-B (40)/ Pt.VII/

Dtd. Guwahati, the Dec. 2021.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Deputy Commissioner,
Jorhat District, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Solmora Bhogdoi River Silt Mining Permit Area**
(area 3.12 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.
GPS Location : 1) 26°47'6.40"N-94°05'59.68" E
2) 26°47'5.77"N-94°06'0.73" E
3) 26°47'4.05"N-94°06'41.95" E
4) 26°47'3.41"N-94°06'43.01" E

Ref :- Your letter No. JP1/2017/Pt-1/15 dtd. 17/11/2021
Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Abhijit Bora. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of River Silt recommended for extraction is 40,000 cubic metre for two years to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of palta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Enco: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 03 Dec., 2021

No. GM/MM/86-B (40)/Pt.VII/3361-65
Copy to :- 1) The Divisional Forest Officer, Jorhat Division.

-for kind information and necessary action.

2) The Superintendent of Police, Jorhat

- for kind information and necessary action.

3) Prasarjya Kalita (Authorized Contractor) Hindustan Construction Co. Ltd., Vill.: Badulipar Bagisha, P.O.: Badulipar, Dist.: Golaghat, Assam.

4) Office copy.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদৰ
অধিষ্ণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19.
Email: dgmassam@gmail.com
dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt./VII 4560-63 Dtd. Guwahati, the 20th Nov, 2023.

From : - Sri N. Anand, IFS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Assam

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi Bhaskar Nagar, Kachagaral Mining Permit Area for Sand.
(Area-0.55 Hec.) in Jorhat Dist. of Assam State submitted under Rule 51 & 52
of Assam Minor Mineral Concession Rules, 2013.

GPS Location:

1. N-26°44'53.42" - E-94°15'57.45"
2. N-26°44'53.86" - E-94°15'58.19"
3. N-26°44'47.39" - E-94°16'01.49"
4. N-26°44'47.77" - E-94°16'02.34"

Ref : - Your letter No FJT/B/Govt. Permit/25 (XIX)/6612-15 Dtd. 14/11/2023
Mining Plan No.4642

Sir/Madam,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by RQP Sri Lakshyajit Sonowal in favour of the consenting applicant/project proponent M/S Phoenix Enterprise is approved subject to the conditions below:

- 1) The Map of the proposed Sand is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 2) It is to clarify that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan is in accordance with the powers conferred by sub-section (1) of section 15 and section 23C of the Mines & Minerals (Development & Regulation) Act, 1957 (67 of 1957).
- 3) The GPS coordinates of the said Mining Plan are provided from the Divisional Forest Office, Jorhat Division, and the RQP prepared the plan keeping in view of the given coordinates. Any extraction from any area outside the Geo-coordinates will be entail the Mining Plan to be cancelled.
- 4) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

16

- 5) This approval is restricted in respect of the proposals contained within the mining lease area and is applicable from the date of approval and maximum quantity of river bed Sand recommended for extraction is as follows :

Total Mineable Reserve for Extraction is	:8136 CuM (up to 3m depth)
Total quantity of sand proposed as per the DFO letter	:7000 CuM (for two years)
Balance quantity available for extraction for Govt. development projects on indents/ Govt. Permit (Sand)	:1136 CuM

- 6) Adequate measures should be taken to prevent any anticipated detrimental impact on water regime.
- 7) As the maximum depth of extraction is 3m. The Safety Berm of adequate dimension shall be kept at all the places in the vicinity of bench/escarpment. It shall be ensured that no excavation is to be made in the vicinity of the side wall/escarpment. Stability of benches/escarpments shall be closely monitored by the lessee. The DFO, Jorhat Division, Jorhat shall supervise the same, so that subsidence or erosion does not happen.
- 8) Violations of any kind regarding the provisions of the Mining Plan including Progressive Mine Closure Plan will lead to the cancellation of the Mining Plan.
- 9) Environmental clearance must be obtained from the competent authority before execution except certain cases mentioned in Appendix IX of MOEF & CC Notification S.O. 1224(E) dated 28th March, 2020.
- 10) Divisional Forest Officer, Jorhat Division, Jorhat should confirm that the lease area does not fall under the vicinity of National Park, Wild Life Sanctuary, Bird Sanctuary etc. including Eco sensitive zones and does not affect the animals, birds and biodiversity in anyway.
- 11) Cutting of trees and blasting is not allowed under this Mining Plan.
- 12) The Divisional Forest Officer, Jorhat Division should ensure that no additional quantity is to be extracted.
- 13) No fully mechanized extraction shall be done.
- 14) To avoid the areas near the embankment of the existing river course, minimum 100m distance from the embankment should be avoided so that the existing river is not made to meander into the extraction area or form a new stretch.

Encl:

Approved Mining Plan along with Progressive Mine Closure Plan.

Yours faithfully,

[Signature]
20.11.23

Director,

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the Nov., 2023

-for information

No. GM/MM/86-B (40)/ Pt.VII

Copy to: - 1) The District Commissioner, Jorhat
2) M/S Phoenix Enterprise. Vill- Bajalbari, P.O- Boruajan, P.S- Titabor, Jorhat.
3) Office copy.

[Signature]
Director,

Directorate of Geology & Mining, Assam



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pl.VI/ 21189-12

Dtd. Guwahati, the 10th Jan, 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit (area 2.44 hec.)** in
Jorhat Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°46'48.40"N-94°9'44.78" E
2) 26°46'47.21"N-94°9'45.09" E
3) 26°46'48.18"N-94°10'10.53" E
4) 26°46'46.85"N-94°10'9.98" E

Ref :- Your letter No. FJT/B/Govt.Permit/25(xix)/4810-12
dtd. 31/12/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum



quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for construction purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches. Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 10th Jan., 2022

-for kind information and necessary action.

- for kind information and necessary action.

and necessary action.

2) The Superintendent of Police, Jorhat

3) Sri Gautam Bora (Authorized Contractor of HCC), Khangia Gaon, P.O.: Tekela, P.S.: Jorhat, Dist.: Jorhat.

4) Office copy.


Director,

Directorate of Geology & Mining, Assam.



শিল্প মন্ত্রণালয়
আইসিবি

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAOH,KAHILIPARA,GUWAHATI
Email: dgm.assam@gmail.com
dgm.assam.gov.in



No. GM/MM/86-B (40)/ Pl.VI 5486-7D

Dtd. Guwahati, the 15th Dec., 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-10.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdol River Kathalguri Sand Mining Permit Area
(area 1.20 hec.) In Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

- GPS Location : 1) 26°39'21.73"N -94°19'32.91" E
2) 26°39'22.98"N -94°19'32.65" E
3) 26°39'27.77"N -94°19'23.84" E
4) 26°39'27.85"N -94°19'22.54" E

Ref :- Your letter No. FJT/B/Govt.Permit/25(xix) /4785-88 dtd. 18/11/2022
The Mining Plan No. 4006

Sir,
In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 5,000 cubic metre for one year from the date of approval of EC to be used for constructional purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director

Directorate of Geology & Mining, Assam.
Dtd. Guwahati, the Dec., 2022

No. GM/MM/86-B (40)/Pt.VI

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Santanu Kalita, JEC Road, Garmur Dulia Gaon, P.O.: Jorhat, P.S.: Jorhat,
Dist.: Jorhat, Assam.

4) Office copy.

-for kind information and
necessary action.
- for kind information
and necessary action.

Director,
Directorate of Geology & Mining, Assam.

Scanned with CamScanner



GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.X/ 8692-98

Dtd. Guwahati, the 27th March, 2023.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit Area, Dessoi Bagan**
(area 0.65 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°38'05.32"N -94°22'06.14" E
2) 26°38'04.78"N -94°22'05.71" E
3) 26°38'00.83"N -94°22'17.21" E
4) 26°38'01.50"N -94°22'17.22" E

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/1120-23
Mining Plan No. 4286

dtd. 9/3/2023

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.



has reference to your application for Prior Environmental Clearance proposal no. AS/MIN/406490/2023 dated 09/03/2023 along with Form-i, Mining Plan, D.F.O. letter, Google with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Marmuria 14 No. Line Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 9,000cu.m. (Nine Thousand) only for 2 (Two) years @ 4,500cu.m. (Four Thousand Five Hundred) only for per year.

Allotted Area: 2.45 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°16'55.48"	N- 26°42'49.74"
2. E- 94°16'56.86"	N- 26°42'51.60"
3. E- 94°17'08.26"	N- 26°42'45.75"
4. E- 94°17'06.52"	N- 26°42'47.66"

The Sand shall be extracted manual (as per Mining Plan) from "Bhogdoi River Marmuria 14 No. Line Mining Permit Area for Sand" under Jorhat Forest Division, Dist. Jorhat, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 18/03/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 29/03/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 2.45 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


Member Secretary
SEIAA, Assam

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)

To,

The Contractor
BIJOY RAJKHOWA
Choladhara Path
P.O Jorhat, P.S. Jorhat
Dist. Jorhat, Assam -785007



Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/271029/2022 dated 04 May 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC22B001AS110544 |
| 2. File No. | SEIAA. 3025/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | GARMUR DULIA GAON SAND MINING PERMIT AREA, BHOGDOI RIVER BED, JORHAT |
| 7. Name of Company/Organization | BIJOY RAJKHOWA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 20/07/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.



ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), Assam)

To,

The Proprietor
MR SUMESH TANTI
Meleng Tea Estate, P.O. Fechual, P.S. Teok, Dist. Jorhat -785112

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/275659/2022 dated 27 Aug 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AS147797
2. File No.	SEIAA. 3041/2022
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	BHOGDOI RIVER SAND (DULIAGAON) MINING PERMIT AERA
7. Name of Company/Organization	MR. SUMESH TANTI
8. Location of Project	Assam
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/10/2022

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



is has reference to your application for Prior Environmental Clearance proposal no. IA/AS/MIN/275659/2022 dated 27/08/2022 along with Form-1M, Form-2, Mining Plan, D.F.O. letter. Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand (Duliagaon) Mining Permit Area" Under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5000cu.m. (Five Thousand) only for 2 (Two) years @ 2,500cu.m. (Two Thousand Five Hundred) for per year..

Total Allotted area: 0.65 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°16'14.90"	N- 26°44'34.77"
2. E- 94°16'15.41"	N- 26°44'34.17"
3. E- 94°16'23.11"	N- 26°44'24.96"
4. E- 94°16'22.85"	N- 26°44'25.16"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) From "Bhogdoi River Sand (Duliagaon) Mining Permit Area" Under Jorhat Forest Division, Dist. Jorhat, Assam

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 16/09/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under i(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 28/09/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 0.65 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around

msd



ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The Partner
PHOENIX ENTERPRISE
BAJALBARI, P.O. BURAJAN, P.S. TITABOR, JORHAT -785630

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/453919/2023 dated 30 Nov 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001AS170833
2. File No.	SEIAA.3627/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	BHOGDOI BHASKAR NAGAR, KACHAGARAL MINING PERMIT AREA FOR SAND
7. Name of Company/Organization	PHOENIX ENTERPRISE
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 01/02/2024

(e-signed)
Smti Neera Daulagupu
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The AUTHORISED CONTRACTOR
PRASURJYA KOLITA
NO 1 BAMUN GAON
KENDUGURI JORHAT -785010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/408118/2022 dated 26 Nov 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--------------------------------|
| 1. EC Identification No. | EC23B001AS122823 |
| 2. File No. | SEIAA. 3283/2022 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | SOLMORA BHOGDOI RIVER SILT MPA |
| 7. Name of Company/Organization | PRASURJYA KOLITA |
| 8. Location of Project | ASSAM |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/03/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/408118/2022 dated 18/01/2023 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Silt from "Solmora Bhogdoi River Silt Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Silt to be collected is:

Silt: 40,000cu.m. (Forty Thousand) only for 2 (Two) years @ 20,000cu.m. (Twenty Thousand) only for per year.
 Allotted Area: 3.44 Ha.
 Mining Area: 3.12 Ha.

The Silt shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°05'59.68"	N- 26°47'6.40"
2. E- 94°05'0.73"	N- 26°47'5.77"
3. E- 94°05'41.95"	N- 26°47'4.05"
4. E- 94°05'43.01"	N- 26°47'3.41"

The Silt shall be extracted manual/Semi mechanized (as per Mining Plan) from "Solmora Bhogdoi River Silt Mining Permit Area" under Jorhat Forest Division, Dist. Jorhat, Assam.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Silt at its meeting held on 04/02/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 17/02/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.12 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


 Member Secretary
 SEIAA, Assam

ENVIRONMENTAL
CLEARANCE**PARIVESH****(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)****Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Assam)**

To,

The Contractor
GAUTAM BORA
VILL: KHANGIA GAON
P.O. : TEKELA
P.S. : JORHAT
DIST. : JORHAT, ASSAM
-785006**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/253364/2022 dated 17 Mar 2022. The particulars of the environmental clearance granted to the project are as below:

- | | |
|--|--|
| 1. EC Identification No. | EC22B001AS182195 |
| 2. File No. | SEIAA 2018/2022 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | BHOGDOI RIVER SAND MINING PERMIT AREA, DA-GAYAN GAON, JORHAT |
| 7. Name of Company/Organization | GAUTAM BORA |
| 8. Location of Project | Assam |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/05/2022**(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (Assam)****Note:** A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*This is a computer generated cover page.*

(18)

This has reference to your application for Prior Environmental Clearance proposal no. SIA/AS/MIN/253364/2022 dated 17/03/2022 along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Sand Mining Permit Area" under Jorhat Forest Range of Jorhat Forest Division, Dist. Jorhat, Assam.

The quantity of Sand to be collected is:

Sand: 5,000cu.m. (Five Thousand) only for 3 (Three) years @ 2,500cu.m. (Two Thousand Five Hundred) only for per year.

Total Allotted area: 3.25 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°9'44.78"	N- 26°46'48.40"
2. E- 94°9'45.09"	N- 26°46'47.21"
3. E- 94°10'10.53"	N- 26°46'48.18"
4. E- 94°10'9.98"	N- 26°46'46.85"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Dudhnoi River Sand mahal No. 3(A)" under Rangjuli Range of Goalpara Forest Division, Dist. Goalpara, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 09/04/2022. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 04/05/2022 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 3.25 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around


 Secretary
 SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The -1
SANTANU KALITA
JEC Road, Garmur, Dulia Gaon -785007

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/411970/2022 dated 20 Jan 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001AS133557
2. File No.	SEIAA3332/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Bhogdoi River Kothalguri Sand MPA
7. Name of Company/Organization	SANTANU KALITA
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/03/2023

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/411970/2022 dated 10/11/2022** along with Form-1M, Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Bhogdoi River Kothalguri Sand MPA, Jorhat Division, Jorhat

The quantity of Sand to be collected is:

Sand: **5000 cu.m. sand (Five Thousand) only for one & half year (18 months).**
Total Allotted area: **1.20 Ha.**

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 94°19'32.91"	N- 26°39'21.73"
2. E- 94°19'32.65"	N- 26°39'22.98"
3. E- 94°19'23.84"	N- 26°39'27.77"
4. E- 94°19'22.54"	N- 26°39'27.85"

The Sand shall be extracted manual/Semi mechanized (as per Mining Plan) from "Bhogdoi River Kothalguri Sand MPA, Jorhat Division, Jorhat.


The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 04/02/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under 1(a) and considered as B₂ Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 17/02/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 1.20 Ha area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

1. Specific Conditions

1. The legal status of the mining area remains unchanged.
2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the


Member Secretary
SEIAA, Assam

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Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The -1
MANOB DUTTA
Alila Gaon
P.O. Jorhat
P.S. Jorhat
Dist. Jorhat, Assam -785001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/429355/2023 dated 16 May 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC24B001AS186569
2. File No.	SEIAA. 3468/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Bhogdoi River Sand Mining Permit Area, Dessoi Bagan
7. Name of Company/Organization	MANOB DUTTA
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 17/02/2024

(e-signed)
Smti Neera Daulagupu
Member Secretary
SEIAA - (ASSAM)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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This has reference to the proposal No. SIA/AS/MIN/429355/2023 dated 16/05/2023 for Environmental Clearance for collection of Sand from an allotted area of 0.65 Ha, falling under "Bhogdoi River Sand Mining Permit Area, Dessoi Bagan" under the DFO, Jorhat Forest Division proposed by Manab Dutta.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendments thereof. The "Bhogdoi River Sand Mining Permit Area, Dessoi Bagan" under the DFO, Jorhat Forest Division is measuring 0.65Ha and the quantity of Sand to be collected is 5,000(Five thousand) cum of Sand within a period of one (1) year. The Sand shall be extracted by manual method as per mining plan. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents in its meeting held on 10/11/2023 and recommended for extraction of Sand from the area within the limits of the GPS Co-ordinates as under:


<u>Longitude</u>	<u>Latitude</u>
1. E- 94°22'6.14"	N- 26°38'05.32"
2. E- 94°22'5.71"	N- 26°38'04.78"
3. E- 94°22'17.21"	N- 26°38'00.83"
4. E- 94°22'17.22"	N- 26°38'01.50"

The State Environment Impact Assessment Authority (SEIAA), Assam considered the proposal in its meeting held on 29 /01/2024 and accepted the recommendations in the above said SEAC's minutes relating to the project and resolved to grant Environmental Clearance to the project under the provision of the EIA notification, 2006 and its subsequent amendments.

Accordingly, on recommendation of the SEAC and as per the EIA Notification-2006 and its subsequent amendments, the SEIAA in the meeting unanimously decided to grant Environmental Clearance for the project, with the specific as well as general terms and conditions, as follows:

I. Specific Conditions:

1. The Sand shall be extracted by manual method as per mining plan. Total minable quantity is 5000(Five thousand) cum of Sand within a period of one (1) year.
2. Mining shall be confined and limited to the area falling within the GPS coordinates.
3. The legal status of the mining area remains unchanged.
4. The lease holder shall undertake adequate safeguard during collection of Sand and


Member Secretary
SEIAA, Assam



GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmussam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/Pl. VII/2601-5 Dtd. Guwahati, the 16th Sept. 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of Bhogdoi Garmurmca No. 2 of 2021-23 for Sand, area
(4.98 hec.) in Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of
Assam Minor Mineral Concession Rules, 2013.

GPS Location: 1) N - 26°45'11.44" -E - 94°14'56.21"
2) N - 26°45'08.95" -E - 94°14'55.12"
3) N - 26°45'04.59" -E - 94°15'14.79"
4) N - 26°45'01.98" -E - 94°15'13.74"

Ref :- No. FJT/B/Mahal/25 (XiX)/3540-42 dtd. 09/08/2022.
Mining Plan No. 2888.

Sir,
In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral
Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive
Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to
the following conditions:


- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without
prejudice to any other law applicable to the mine area from time to time whether
made by the Central Government, State Government or any other authority and
without prejudice to any order or direction from any court of competent
jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on
the lease map/sketch submitted by the lessee and is applicable from the date
of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive
Mine Closure Plan does not in any way imply the approval of the Government
in terms of any other provision of Mines & Minerals (Development & Regulation)
Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals)
Concession Rules, 2016 and any other laws including Forest (Conservation)
Act, 1980, Environment (Protection) Act, 1986 or the rules made there under
Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the
mining lease boundary on the ground and does not undertake any
responsibility regarding correctness of the boundaries of the precise area as
furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated
in the documents are incorrect or misrepresent facts, the approval of the
document shall be revoked with immediate effect.

- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 20,000 cubic meter for two years to be used for various constructional purposes. subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditlons to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/ escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a nonagricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including eco sensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


Director,


 Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Sept. 2022

No. GM/MM/86-B (40)/Pt. VII

- Copy to :-
- 1) The Deputy Commissioner, Jorhat -for kind information and necessary action.
 - 2) The Superintendent of Police, Jorhat -for kind information and necessary action.
 - 3) Sri Pulin Mahanta, Solicitor Road, Jorhat, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam.
 - 4) Office copy.


Director,

Directorate of Geology & Mining, Assam



খনিজ সম্পদ
আন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON, KAHILIPARA, GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VIII/ 1697-1701

Dtd. Guwahati, the 3rd July, 2022.

From

- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To

- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub

- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdoi River Sand Mining Contract Area No.1 (area 4.83
hec.) Garmur in Jorhat Dist. of Assam State submitted under Rule 51 &
52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°45'20.05"N -94°14'04.13" E

2) 26°45'17.54"N -94°14'03.75" E

3) 26°45'15.26"N -94°14'30.30" E

4) 26°52'13.00"N -94°14'31.07" E

Ref

- Your letter No.FJT/ B/Mahal/25(xix)/2960-62

dtd. 8/7/2022

The Mining Plan No. is 2819

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

Scanned with CamScanner

quantity of Sand recommended for extraction is 20,000 cubic metre for two years from the date of issue of the E.C. to be used for construction work subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches. Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 3rd July, 2022

No. GM/MM/86-B (40)/Pt.VIII/1697-1701

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Pulin Mahanta, Solicitor Road, Jorhat, P.O.: Jorhat, P.S.: Jorhat, Dist.: Jorhat.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



অসমৰ
অনুসন্ধান

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GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pl.VII / S'06-10 Dtd.Guwahati, the 5th Aug, 2022.

From - Sri Ananda Kumar Das, ACS,
Director.

Directorate of Geology & Mining Assam,
Kahilipara Guwahati-19

The Divisional-Forest Officer,
Jorhat Division, Jorhat.

To
Sub

- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of Bhogdol Malow Ali Bye-Pass Mining Contract Area for
Sand (area 3.92 hec.) in Jorhat Dist. of Assam State submitted under
Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013

GPS Location : 1) 26°47'09.15"N -94°12'04.26" E
2) 26°47'07.69"N -94°12'03.06" E
3) 26°46'57.11"N -94°12'20.89" E
4) 26°46'59.67"N -94°12'24.45" E

Ref - Your letter No.FJT/ B/Mahal/25(xix)/2706-08 dtd. 22/6/2022
The Mining Plan No. is 2826

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Prabal Kumar Goswami. This approval is subjected to the following conditions :


- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of Sand recommended for extraction in the lease area shall be used for construction within 5 years from the date of issue of the E.C. subject to all statutory compliances and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to be maintained in good conditions to prevent any anticipated detrimental impact on water regime
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Enclo: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,


 Director
 Directorate of Geology & Mining, Assam.
 Dtd. Guwahati, the Aug, 2022

No GM/MM/BB-B (40)/PI VII

Copy to - 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) The Managing Director, AMDCL, Khanij Bhawan, Near Ganesh Mandir, Guwahati

4) Office copy.

-for kind information and necessary action.
 - for kind information and necessary action.

Director,
 Directorate of Geology & Mining, Assam



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VI/ 5334-38

Dtd. Guwahati, the 28th Feb, 2022

From : - Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub

: - Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit (area 4.76 hec.)** in
Jorhat Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'7.46"N -94°8'16.06" E
2) 26°47'7.51"N -94°8'17.05" E
3) 26°46'52.75"N -94°8'39.98" E
4) 26°46'51.48"N -94°8'41.19" E

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/612-15 dtd. 18/2/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

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quantity of **River Sand** recommended for extraction is **10,000 cubic metre** for two years to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 28th Feb., 2022

No. GM/MM/86-B (40)/Pt.VI/5334-38

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) M/S Anupam Nirman Pvt. Ltd., (Authorised Contractor of PWD) Jorhat, Dergaon & Titabor Rad Division, Bhaskar Nagar, Bye lane No.2, Zoo-Narengi Road, Guwahati-781021, Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



খনিজ সম্পদ
অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/Pt. VI **G410 - 14** Dtd. Guwahati, the **27th Jan.** 2023.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of **Sand forKothalguri Mining Permit Area, area (0.60hec.)** in
Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of Assam Minor
Mineral Concession Rules, 2013.

GPS Location:

- 1) N - 26°39'30.21" - E - 94°19'26.17"
- 2) N - 26°39'30.91" - E - 94°19'25.70"
- 3) N - 26°39'33.01" - E - 94°19'32.57"
- 4) N - 26°39'32.77" - E - 94°19'30.34"
- 5) N - 26°39'31.63" - E - 94°19'31.25"

Ref :- No. FJT/B/Govt. Permit/25 (xix)/
Mining Plan No. 4141. dtd. 23/12/2022.



Sir,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Saptarathi Aich Sarkar**. This approval is subjected to the following conditions:

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

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- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 4000 cubic meter for one year from the date of approval of EC to be used as construction material. Subject to all statutory compliance filling, leveling & other construction work and clearances for the mining activities to be carried out within the mining leasehold.
- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a nonagricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution except certain cases mentioned in Appendix IX of MOEF & CC Notification S.O. 1224 (E) dated 28th March, 2020.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including eco sensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.
- 17) NOC from DC is needed to obtain in case of earth cutting.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

Director,

Directorate of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt. V/

Dtd. Guwahati, the

Jan'.2023

Copy to :- 1) The Deputy Commissioner, Jorhat -for kind information and necessary action.

2) The Superintendent of Police, Jorhat -for kind information and necessary action.

3) Ms. Priyanka Dutta, Gormur Dulia Gaon, Dist. Jorhat, Assam.

4) Office copy.

Director,

Directorate of Geology & Mining, Assam

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GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/PI VII 4242 - 46

Dtd. Guwahati, the 23rd Oct, 2022.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdol River Dhodar Ali Mining Permit Area for Sand**
(area 3.50 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°39'02.35"N -94°19'58.98" E
2) 26°39'03.52"N -94°19'58.38" E
3) 26°38'52.18"N -94°20'14.97" E
4) 26°38'53.10"N -94°20'13.43" E

Ref :- Your letter No. FJT/B/Govt.permit/25(xix)/4221-24
The Mining Plan No. 2968

dtd. 30/9/2022

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of Sand recommended for extraction is 4,100 cubic metre for two year to be used for construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the Oct., 2022

No. GM/MM/86-B (40)/Pt. VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri Suresh Kumar Agarwalla, Shishu Apartment, Hockey Stadium Road, P.O.: Beltola, P.S.: Beltola, Dist. : Kamrup(M), Assam.

4) Office copy.

-for kind information and necessary action.

- for kind information and necessary action.

Director,

Directorate of Geology & Mining, Assam.



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অন্বেষণ

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.III/ 6992-96

Dtd. Guwahati, the 24th February, 2021.

From :- The Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
in respect of Bhogdoi River Sand Mining Permit Area (area 1.80)
in Jorhat, Dist. of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules, 2013

Ref :- Your letter No.B/ Govt. Permit/25(XIX)/269-71 dtd. 02/02/2021

Sir,

In exercise of the power conferred under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal This approval is subjected to the following conditions :

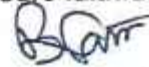
- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 8,000 cubic metro, for two years to be used for Various Constructional purposes subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.

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- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



(Barnalee Nath),
Joint Director,



For Director of Geology & Mining, Assam.

No. GM/MM/86-B (40)/Pt.II/

Dtd. Guwahati, the

February, 2021

- Copy to :-
- 1) The Deputy Commissioner, Jorhat - for kind information and necessary action.
 - 2) The Superintendent of Police, Jorhat - for kind information and necessary action.
 - 3) Sri Debanga Buragohain, Authorized Contractor of Garrison Engineer (Air Force), Na-Ali, Bolia Gohain Pukhuri, P.O. Jorhat, P.S. Jorhat, Dist. Jorhat, Assam.
 - 4) Office copy



(Barnalee Nath),
Joint Director,

For Director of Geology & Mining, Assam



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VI/2686-90

Dtd.Guwahati,the 11th Nov, 2021.

From :- Sri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.



Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan
In respect of **Bhogdoi River Sand Mining Permit Area (Malow Khat)**
(area 3.10 hec.) in Jorhat Dist. of Assam State submitted under Rule 51
& 52 of Assam Minor Mineral Concession Rules, 2013.

GPS Location : 1) 26°47'35.03"N-94°7'39.92" E
2) 26°47'35.63"N-94°7'41.10" E
3) 26°47'14.07"N-94°8'01.53" E
4) 26°47'13.01"N-94°8'01.33" E

Ref :- Your letter No. FJT/B/Govt. Permit/25(xix)/3546-48 dtd. 19/10/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Lakshyajit Sonowal**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.

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- (14)
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum quantity of Sand recommended for extraction is 5,000 cubic metre for two years to be used for Development works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold.
 - 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
 - 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored .It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
 - 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
 - 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
 - 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
 - 12) Environmental clearance must be obtained from the competent authority before execution.
 - 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
 - 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
 - 15) Blasting is not allowed.
 - 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,



Director

Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the

Nov., 2021

No. GM/MM/86-B (40)/Pt.VI/

Copy to :- 1) The Deputy Commissioner, Jorhat

2) The Superintendent of Police, Jorhat

3) Sri ADITYA BAISHYA ,Jail Road, Kamala Boria Gaon, P.O.: Borbheta, P.S.: Jorhat
Dist. : Jorhat, Assam.

4) Office copy.

-for kind information and
necessary action.

- for kind information
and necessary action.

Director,

Directorate of Geology & Mining, Assam.

Scanned with CamScanner



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in



No. GM/MM/86-B (40)/ Pt.III/2007-11

Dtd. Guwahati, the 29th Sept, 2021

From :- Shri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To :- The Divisional Forest Officer,
Jorhat Division, Jorhat.

Sub :- Approval of Mining Plan alongwith progressive Mine Closure Plan in respect
of Bhogdoi River Sand(Murmuria) Mining Permit (3.48 hec.) in Jorhat
Dist. of Assam State submitted under Rule 51 & 52 of Assam Minor Mineral
Concession Rules, 2013

Ref :- Your letter No. FJT/B/Govt.Permitt/25(xix)/2791-93 dtd. 19/8/2021

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules, 2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by R.Q.P. Lakshyajit Sonowal. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules, 2016 and any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 or the rules made there under Mines Act, 1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

- (t) **“mining lease”** means a lease granted under these rules to mine, search, undertake excavation for winning of mineral and to carry away any minor mineral(s) specified therein;
- (u) **“mining operations”** means any operation carried out for the purpose of winning any mineral except mineral oils;
- (v) **“mining plan”** means a plan prepared by a recognized qualified person (RQP) on behalf of mineral concession holder of minor mineral and includes progressive and final mine closure plans;
- (w) **“mineral product”** means minerals in any processed form, bricks, dressed stone, rock aggregates, chips, ballast, stone dust, and/ or any product to be prepared from minerals without involving any chemical changes;
- (x) **“mineral transit pass”** means a document issued by the competent authority to the lessee/ contractor/ permit holder for lawful dispatch and transportation of any mineral(s) raised;
- (y) **“mining permit”** means a mineral concession, other than a lease granted for a specified quantity of minor minerals to be extracted/ collected within a specified period not exceeding two years in specified cases on payment of advance royalty;
- (z) **“processing”** means all physical processes such as pulverizing and/ or grinding and/ or powdering or washing of minerals in such a way that no chemical change takes place by that process and includes cutting and polishing process of slate, granite blocks or marble blocks or blocks of any other types of rocks;
- (aa) **“producer”** means any person carrying on the business of extracting/ producing/ collecting minerals or mineral aggregates in raw or processed form including the licensee of a registered metal mineral unit, as the case may be, in accordance with the provisions of the Act or rules made there under;
- (bb) **“rules”** means the rules made under the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957);
- (cc) **“Schedule”** means a Schedule appended to these rules;
- (dd) **“scheme of mining”** means a scheme prepared by a recognized qualified person (RQP) on behalf of mineral concession holder for systematic and scientific mining of minor mineral;
- (ee) **“scientific mining”** means and refers to mining operations consistent with the approved mining plan/ scheme of mining, clearances/ permissions granted by the authority;

- (ff) "un-authorised mining" means any mining operation undertaken without any valid mineral concession granted under these rules;
- (gg) "unscientific mining" means and refers to the manner of undertaking mining operations not consistent with the mining plan/scheme of mining approved, clearances/permissions granted by the authority.

(2) All other words and expressions used in these rules, and not defined herein but defined in the Act, shall have the same meanings respectively assigned to them in the Act.

Power to grant mining lease or mining contract or any other concession or license or transit pass or permit etc.

3. A mining lease or a mining contract or permit or any other concession or license or transit pass or permit or license or control or regulation of mining or other actions under these rules, etc. shall be granted/ taken by:-

(a) The Director in respect of minor minerals for industrial and specific uses as specified in Schedule 'X';

(b) The Principal Chief Conservator of Forests and Head of Forest Force, Assam or any officer authorized by the Government by notification in this behalf in respect of minor minerals for uses other than in industry as specified in Schedule 'Y';

Relaxations in certain cases

4. (1) No royalty or permit fee shall be charged or transit permit required for, -

- (i) extraction of ordinary clay or ordinary sand by hereditary artisans for use in manufacturing of earthen pots/ artifacts on a cottage industry basis;
- (ii) mining, transportation or storage of clay or sand by hereditary artisans or a co-operative society of artisans for making pots or earthen images, etc. by traditional means but not by the process of manufacture in kilns or by way of any mechanical device;
- (iii) levelling of any agricultural fields by a landowner within his own land.

- (2) No royalty shall be charged for removal of any ordinary earth by a person from his own land for meeting personal land-fill requirements either in another agricultural field or for meeting his personal bonafide requirements.
- (3) The relaxations granted under this rule shall not be available for excavation of mineral in any area where use of explosive is inevitable, whether being mined by a concession holder or not.

Provided that the aforesaid relaxation do not afford immunity from any action which might be taken under the provisions of any existing rules or Acts of the State or the Central Government for unauthorized removal of minor mineral from any Government land by private persons, without the permission of the competent authority or the State Government or any officer authorized by it in this behalf.

Quarrying of minor minerals by Government Departments/ Agencies/ Contractors engaged by Government Departments or Agencies

5. (1) An application for the grant of mining permit for quarrying of any minor mineral by the notified Departments of State or Central Government or any of their agencies for any work/project, shall be made by an officer authorised by the concerned Department to the competent authority.

(2) The contractors engaged for the works/projects of the Government Departments/Agencies shall be granted mining permit for the required quantity as specified in the detailed project report for execution of the works/projects on making an application under sub-rule (1) above.

(3) The Department or the agency or the contractor granted a permit under sub-rule (1) above, shall be liable to pay royalty/ dead rent/ fee etc. in advance as notified by the Government and shall abide by the terms and conditions of such grant and other laws as applicable to the lessee or any other concession holder(s) unless specifically relaxed.

Chapter - 2

General Restrictions

Mining operations under a mineral concession.

6. No person shall undertake any prospecting or mining operation activity in respect of any mineral(s) in any part of the State, except under and in accordance with the terms and conditions of a permit or a prospecting licence or a mining lease or a mining contract or a permit, or a concession in any other form, as the case may be, granted:

Provided that nothing in this sub-rule shall apply to any prospecting operations undertaken by the Geological Survey of India, the Indian Bureau of Mines, the Atomic Minerals Directorate for Exploration and Research of the Central Government, the Directorate of Geology and Mining, Assam or the Mineral Exploration Corporation Limited.

Restrictions on grant of mining lease/ contract/ permit.

7. (1) No mining lease/ contract/ permit shall be granted in respect of any land within a distance of:-

- (i) fifty metres from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads where such excavation does not require use of explosives;
- (ii) two hundred fifty metres from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads where use of explosives is required;
- (iii) five hundred metres from major structures like R.C.C Bridges, Guide bund etc.:

Provided that the Government may relax the above distance parameters, wherever required in the interest of workings, mineral conservation or for any unforeseen reasons subject to such conditions as may be imposed under the said relaxation.

(2) No mining lease/ contract/ permit or other mineral concession shall be granted in respect of any such minor mineral or in respect of any specific or general area which the government may notify.

Part - II

Grant of Mineral Concessions

Chapter - 3

Grant of a Mining Lease

Grant of a Mining Lease through competitive bidding.

8. (1) No mining lease shall be granted by the competent authority unless it is satisfied that there is evidence to show that the area for which grant of mining lease is considered has been prospected earlier for minor minerals or the existence of minor minerals therein has been established otherwise.

(2) Any minor mineral deposits, where the competent authority decides such areas to be operated under a lease, may be granted on mining lease; subject to rule 5, for a period ordinarily not less than 10 years but not exceeding 20 years following a competitive bid process as provided under Chapter 6 of these rules:

Provided that the competent authority may, wherever it deems necessary, pre-qualify the bidders, with the pre-qualification criteria determined upfront, by inviting expressions of interest through a public notice, and limit the bidding process among such pre-qualified bidders.

(3) In case the competent authority accepts the bid, the payment of earnest money, initial bid security, security and advance instalment shall be made in accordance with the provisions contained in Chapter 6 of these rules.

(4) The highest bid received shall become the 'annual dead rent' amount payable by the lessee. The rate of annual dead rent initially determined on the basis of competitive bids/ auctions shall be increased @ 25% on completion of each block of three years.

Explanation: If the initially determined amount of annual dead rent is Rs.100/-, it shall be increased to Rs.125/- with the commencement of the fourth year and to Rs.156.25 with the commencement of the 7th year and so on and so forth for the next each block of three years.

(5) A lease deed shall be executed by the successful bidder with the competent authority in the prescribed Form ML-1, appended hereto, within the period as prescribed under rule 17 of these rules.

(6) The lessee shall pay royalty in advance in respect of each of the minor minerals extracted or removed or consumed by him or by his agent, manager, employee etc. The royalty shall be payable at the rates prescribed in the First Schedule appended to these rules.

- | | |
|--|--|
| Register of applications and Mining Lease. | <p>9. (1) A register of applications for grant or renewal of mining leases shall be maintained in Form ML-2.</p> <p>(2) A register of mining leases granted under these rules shall be maintained in Form 'ML-3'.</p> |
| Inspection of Register | <p>10. The register of applications for grant of mining leases and the register of grant of mining leases shall be open to inspection by any person on payment of a fee of Rs.100/- on any working day.</p> |
| Compact area and minimum area of lease in case of isolated deposits. | <p>11. The area for any mining lease should be compact and contiguous as far as possible. However, no mining lease shall be granted for an area of less than one hectare in case of isolated and small deposits.</p> |
| Transfer of a mining lease or contract. | <p>12. (1) The lessee or contractor shall not assign, sublet, mortgage, or in any other manner transfer the lease or contract or any right, title or interest therein, to any person without prior approval of the competent authority.</p> <p>(2) When a lease is granted following the system of pre-qualification of lessees, the competent authority may specify a lock-in period within which no transfer of such lease shall be permissible. A lessee may, however, in such cases be permitted to induct other partners/ share holders to the extent of forty nine percent of the total shareholding of the original grantee.</p> <p>(3) Any application for transfer of a mining lease or contract shall be accompanied with a non-refundable fee of Rs.10,000/- per hectare, subject to a minimum of Rs.2,00,000/-. The said application shall be signed by the lessee himself in the case of an individual, each of the partners in case of a partnership firm and by the person authorised by a special resolution of the Board of Directors, in the case of a company.</p> <p>(4) No consent to the transfer of mining lease or contract shall be accorded unless the applicant has paid all the outstanding mining dues in respect of the lease or contract and the transferee has accepted all the terms and conditions and the liabilities enjoined upon the transferor in respect of such mining lease or contract.</p> <p>(5) The transferor shall make the original or certified copies of all plans of abandoned workings in the area available to the transferee.</p> <p>(6) The transferor-lessee or contractor shall not charge or accept from the transferee any premium in addition to the sum spent by him in obtaining the lease or contract and for conducting all or any of the operations in or over the lease granted to him.</p> |

(7) The transferee shall be required to furnish an undertaking that he has filed up-to-date income tax returns, paid income tax assessed on him or on the basis of self-assessment as provided in the Income Tax Act, 1961.

(8) Subject to submission of the transfer application, complete in all respects, the competent authority may allow the transfer of such lease or contract and prescribe such additional conditions, as it may deem appropriate.

(9) The competent authority may refuse to allow such transfer, wherever deemed appropriate, for reasons to be recorded in writing, after giving an opportunity of representation to the applicant.

(10) Where the competent authority gives its consent for transfer of such lease or contract on an application for transfer of mining lease under sub-rule (2), a transfer lease deed shall be executed within ninety days of the date of the consent in Form ML-4 failing which, the consent shall be deemed to have lapsed, unless the period is extended on the request of the lessee made prior to the expiry of such period of ninety days.

(11) Where it comes to the notice of the competent authority that any lessee or contractor has violated the conditions prescribed in sub-rule (1) above, it may terminate such lease by an order in writing at any time. However, no such order shall be passed without giving a reasonable opportunity of show cause to the lessee or the contractor for stating his case.

Renewal
of lease

13. (1) A mining lease, originally granted under rule 9, may be renewed only once over and above the original lease period, for such period as considered appropriate but not exceeding ten years on expiry of the original lease period, subject to strict compliance of the terms and conditions of the grant, lease agreement and other approvals or permission for mining granted by Central or State agencies.

(2) The lessee shall submit application for renewal of mining lease twenty four months before the date of expiry of lease period in the prescribed Form ML-5 to the competent authority giving complete details of the mineral excavated, royalty paid, mineral reserves available, details of explorations undertaken, if any, along with the details of the areas reclaimed or restored, the sites of overburden, restoration works undertaken etc. The details regarding compliance of other statutory requirements such as environmental clearance, safety provisions as per Mines Act, 1952 and the rules and regulations framed thereunder etc. shall also be provided.

(3) No application for renewal of a mining lease shall be considered in a case where the lessee has been found to be indulging in any violation of the conditions of original lease grant or has been penalised or held accountable for such violations.

(4) Every application for renewal of a mining lease shall be accompanied with a non-refundable fee of Rs.1,000/- per hectare or part thereof, subject to a minimum of Rs.1,00,000/-. Besides, the application shall be accompanied with the following supporting documents:-

- (i) a valid clearance certificate for payment of mining dues on all accounts, such as royalty or dead rent or contract money or the Fund, and the surface rent payable to the landowners under the Act or the rules made thereunder, in respect of the original mining lease or any other mineral concession held by him in the State from the competent authority;
- (ii) in case of a firm or a company or association of persons, a valid clearance certificate shall be submitted in respect of the firm, company or association of persons as well as the other firms in which partners in the applicant firm are partners or directors:

Provided that the grant of a clearance certificate shall not discharge the holder(s) of such certificate from the liability to pay the mining dues which may subsequently be found to be payable by such applicant under the Act or rules made thereunder.

- (iii) where any injunction has been granted by a court of law or any other authority, staying the recovery of any such outstanding mining dues or income tax, non-payment thereof shall not be treated as a disqualification for the purpose of renewing the said mining lease;
- (iv) a declaration stating that the applicant has filed up-to-date income-tax returns, paid the income-tax assessed on him, or on the basis of self-assessment, as provided in the Income Tax Act, 1961 on the project.

(5) The competent authority shall issue notice within thirty days from the date of receipt of application to make up the deficiencies in the application, if any, or for furnishing any additional information as may be required by the competent authority, requiring the applicant(s) to supply the requisite information within a period of thirty days from the date of issue of such notice. In case the said information is not furnished within such specified period, the application shall be decided on the basis of information already submitted along with application.

(6) The renewal of a lease shall be considered only in cases where the lease has been granted after the commencement of these rules.

Acknowledgement of application.

14. The receipt of an application of renewal of a mining lease under rule 14, if delivered personally, shall be acknowledged forthwith in Form ML-6 and if the application is received by post, the same shall be acknowledged within seven days of the receipt thereof.

15. (1) An application for renewal of a mining lease shall be decided by the competent authority within a period of six months of the receipt of complete application in all respects keeping in view the following parameters:-

- (i) the lessee has complied with all the terms and conditions of the original lease grant and other permissions for undertaking mining operations;
- (ii) the mining operations under the original lease grant have been carried out in a scientific manner;
- (iii) The mined out area has been restored/ reclaimed/ rehabilitated as per the progressive mine closure plan;
- (iv) the lessee has not defaulted in submission of all details with regard to the production, payment of mining dues in time and has not been found wanting in taking adequate measures for the labour safety;
- (v) the lessee has not been penalised for non-compliance of the environmental safeguards, or for any other reason, including suspension of the mining operations, for whatsoever reasons, during the original lease period;
- (vi) substantial investment has been made by the lessee in the development of mine, plant and machinery with a long term perspective and optimal benefit of the same could not have been derived during the original lease period; and
- (vii) such other matters as may be considered necessary.

(2) The competent authority may reduce the area of mining lease at the time of renewal for reasons to be recorded in writing:

Provided that the reduction in the area of the mining lease shall not result in any prorated reduction in the dead rent.

(3) Where the competent authority accords its approval to the renewal of a mining lease, the annual dead rent shall be increased by an amount of twenty five percent over the amount of dead rent payable in the last year of the original lease grant. Further, future increase in such dead rent, on the expiry of each block of three years, shall be regulated on the same terms and conditions as applicable in the case of any mining lease granted on the first occasion;

Provided that in case the lessee makes an application for surrender of part area of the lease, it shall not result in any prorated reduction of the dead rent and the rate of dead rent payable and applicable for the entire area at the time of such application shall remain intact.

Surrender of a mining lease

16. (1) The Government may accept the request of a lease holder for surrender of a lease or part thereof in cases where it is established that it has not been found feasible to operate the mining lease grant, for whatsoever reasons, subject to the condition that the lessee,-

- (i) has been regular in furnishing the production returns as required in terms of the lease agreement;
- (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the lease grant;
- (iii) is not in default of payment of any mining dues on account of any mineral concession as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in advance or by way of adjustment of the security or both.

(2) In case the lessee makes an application for surrender of part area of the lease, it shall not result in any prorated reduction of the dead rent and the rate of dead rent payable and applicable for the entire area at the time of such application shall remain intact.

Execution of mining lease Agreement.

17. (1) Where a mining lease is granted or renewed, the lease deed shall be executed in Form ML-1 within a period of ninety days of the date of order of grant or renewal of the mining lease and duly registered.

(2) If the lease deed is not executed within the aforesaid period, the order sanctioning the mining lease shall be deemed to have been revoked and the 'advance dead rent' and 'security amount' deposited at the time of auction shall stand forfeited:

Provided that where the competent authority is satisfied that the LoI holder/ lessee is not responsible for the delay in the execution of the lease deed, the competent authority may, for reasons to be recorded in writing, permit the execution of the lease deed beyond a period of ninety days but not exceeding one hundred twenty days of the expiry of the aforesaid period.

(3) The LoI holder/ lessee shall also furnish a solvent surety for a sum equal to the annual bid amount for execution of the agreement. In case the surety offered by the lessee during the subsistence of the mining lease is not found solvent, the lessee shall offer another solvent surety and a supplementary deed to this effect shall be executed.

Chapter - 4

Grant of Mining Contracts

Grant of mining contracts by competitive bidding.

18. (1) The minor mineral deposits, where the competent authority decides to grant the mineral concession in respect of such area in the form of a contract, may be granted on mining contract, subject to rule 5, for a specified annual quantity (or part(s) thereof) of minor mineral for period ordinarily not less than seven years but not exceeding ten years following a competitive bidding process as prescribed under chapter 6 of these rules.

(2) No bid shall be regarded as successful unless accepted by the competent authority. The amount of the successful bid shall become the annual contract money payable by the contractor. The annual contract money determined at the time of initial grant shall be increased at the rate of twenty five percent on completion of each block of three years.

(3) The mining contract deed shall be executed by the successful bidder with the competent authority in the prescribed Form MC-1.

(4) Other terms and conditions of the contract shall be in accordance with provisions as contained in chapter 7.

Renewal of mining contract.

19. (1) The contractor shall submit an application to the competent authority for renewal of the mining contract eighteen months prior to the date of expiry of contract period in the prescribed Form MC-2, containing complete details of the mineral excavated, royalty paid, mineral reserves available, details of explorations undertaken, if any, along with the details of the areas reclaimed/ restored, the sites of overburden, restoration works undertaken etc. The details regarding compliance of other statutory requirements such as environmental clearance, safety provisions as per Mines Act, 1952 and the rules and regulations framed thereunder etc. shall also be provided.

(2) No application for renewal of a mining contract shall be considered in a case where the contractor has been found to be indulging in any violation of the conditions of original contract grant or the conditions accompanying the environmental clearances, and penalised or held accountable for any such violations.

(3) Every application for renewal of a mining contract shall be accompanied with a non-refundable fee of Rs.1,000/- per hectare or part thereof, subject to a minimum of Rs.1,00,000/- along with the following supporting documents:-

- (i) a valid clearance certificate regarding payment of mining dues on all accounts (such as royalty or dead rent or contract money or Fund and surface rent payable to the landowners under the Act or the rules made thereunder) in

respect of the original contract or any other mineral concession held by him in the State;

- (ii) in case of a firm or a company or association of persons, a valid clearance certificate shall have to be submitted in respect of the firm, company or association of persons as well as the other firm in which the partners in the applicant firm are partners or directors:

Provided that the grant of a clearance certificate shall not discharge the holder(s) of such certificate from the liability to pay the mining dues which may subsequently be found to be payable by such applicant under the Act or rules made thereunder.

- (iii) where any injunction has been granted by a court of law or any other authority, staying the recovery of any such outstanding dues, non-payment thereof shall not be treated as a disqualification for the purpose of renewal of the said mining contract;
- (iv) a self-declaration stating that the applicant has filed up-to-date income-tax returns, paid the income-tax assessed on him or on self-assessment as provided in the Income Tax Act, 1961 on the project.

(4) The competent authority shall communicate the discrepancies in the application, if any, or requirement of any additional information within thirty days from the date of receipt of application, requiring the applicant(s) to make up the deficiencies and/ or provide such additional information within a period of thirty days from the date of issue of such notice. In case the required information is not submitted within such specified period, the application shall be decided on the basis of information already submitted.

(5) No renewal shall be granted for the mining contracts exempted under section 3 of the Mines Act, 1952.

(6) The renewal of a contract shall be considered only in cases where the contract has been granted after the commencement of these rules.

(7) A contract for minor minerals granted under rule 18 may be renewed only once by the competent authority for a period not exceeding five years, after having satisfied itself that the contractor has undertaken mining operations strictly in accordance with the terms and conditions of grant, contract agreement and other approvals/ permissions for mining granted by Central/ State agencies.

Decision on
the application
for renewal of
Mining
Contract.

20. (1) The application for renewal of a mining contract shall be decided on satisfaction of the competent authority with regard to the following:-

- (i) The contractor has complied with all the terms and conditions of the contract agreement and other permissions for undertaking mining operations;
- (ii) The mining operations under the original contract grant have been carried out in a scientific manner;
- (iii) The mined out area has been restored/ reclaimed/ rehabilitated as per the progressive mine closure plan;
- (iv) The contractor has not been in default of submission of any returns with regard to the production, payment of contract money in time and has not been found wanting in taking adequate measures for the labour safety;
- (v) The contractor has not been penalised in any manner, including suspension of the mining contract, for whatsoever reasons, during the original contract period;
- (vi) Substantial investment has been made by the contractor in the development of mine and plant and machinery with a long term perspective and optimal benefit of the same could not have been derived during the original contract period; and
- (vii) Such other matters as may be considered.

(2) The competent authority may reduce the area of contract at the time of renewal for reasons to be recorded in writing.

(3) Where the competent authority accords its approval to the renewal of a contract, the annual contract amount shall be increased by an amount of 25% over the amount of contract money payable in the last year of the original contract grant. Further, future increase in such contract amount, on the expiry of each block of three years, shall be regulated on the same terms and conditions as applicable in the case of any contract granted on the first occasion.

Surrender of a
mining
contract.

21. The Government may accept the contractor's request for surrender of a contract or part thereof in cases where it is established that it has not been found feasible to operate the contract grant for whatsoever reasons subject to the condition that the contractor, -

- (i) has been regular in furnishing the production returns as required in terms of the contract agreement;

- (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the contract grant;
- (iii) is not in default of payment of any dues of the Government as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in cash in advance or by way of adjustment of the security or both.

Provided that in case the contractor makes an application for surrender of part of the contract area, it shall not result in any prorated reduction of the contract money and the rate of contract amount payable and applicable for the entire area at the time of making such application shall remain intact.

Execution of
Contract
Agreement
within ninety
days.

22. (1) Where a mining contract is granted or renewed, the agreement deed shall be executed in Form 'MC-1' within a period of 90 days of the date of order of grant/ renewal of the contract and shall be duly registered;

(2) If the contract agreement is not executed within the aforesaid period, the order sanctioning the contract shall be deemed to have been revoked and the 'advance contract money' and the 'security amount' deposited at the time of auction shall be forfeited to the Government:

Provided that where the competent authority is satisfied that the LoI holder/ contractor is not responsible for the delay in the execution of the contract agreement, the competent authority may, for the reasons to be recorded in writing, permit the execution of the contract agreement deed beyond a period of 90 days but not exceeding 120 days of the expiry of the aforesaid period.

(3) The LoI holder/contractor shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contract is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed to this effect shall be executed.

(4) In case the contractor is not able to remove the whole or any part of the mineral for which he obtained the contract within the permissible time for any reasons, whatsoever, within the validity of the contract he shall not be entitled to claim the refund of contract amount or any part thereof.

Chapter - 5

Grant of Mining or Quarrying Permits

Grant of Mining/ quarrying Permits

23. (1) Subject to rule 5, mining or quarrying may be granted by the competent authority in respect of any area not covered under any mineral concession already granted under these rules in the following cases:-

- (i) mining in respect of areas ordinarily less than five hectares for a specified annual quantity [or part(s) thereof] of minor mineral;
- (ii) removal of salt petre;
- (iii) excavation of Brick Earth by the Brick Kiln Owners;
- (iv) extraction of ordinary clay/ earth;
- (v) permits for specific Government works under emergency conditions.

(2) All mining/ quarrying permits in respect of sub clauses (i) and (ii) mentioned under sub-rule (1) shall be granted following a competitive bid process, unless specifically decided otherwise by the Government in any specific case.

(3) The mining/ quarrying permits in respect of (iii) to (v) above shall be granted on the basis of application submitted under rules 26, 27 and 28 respectively.

(4) A mining permit under these rules may be granted for a period as considered appropriate by the competent authority, but not exceeding two years, on such terms and conditions as may be stipulated therein.

(5) The competent authority, may refuse the application to grant permits in respect of sub-clauses (ii) and (iv) mentioned under sub-rule (1) of this rule for reasons to be recorded in writing.

Grant of permits for mining over area less than five hectares.

24. (1) Subject to sub-rule (2) of rule 23, permits for mining of minor minerals may be granted by the competent authority for extraction of minor minerals in respect of area ordinarily less than five hectares.

(2) Permits under this rule shall be granted only in cases where the competent authority decides such areas to be operated for short periods under special circumstances and with adequate environmental safeguards, precautions and applicable clearances.

(3) In case more than one individual/ agency shows interest in taking the permit, it shall be granted in favour of the individual/ agency offering the highest bid.

(4) In case of permit granted under this rule, the permit holder shall execute an agreement in Form MPS-1 with the competent authority within a period of ninety days from the date of grant and shall be duly registered.

(5) The permit holder shall submit monthly production returns in Form MMP-1.

Grant of permits for removal of saltpetre.

25. (1) Subject to sub-rule (2) of rule 23, the permit for excavation of saltpetre, a minor mineral, may be granted along with suitable restrictions regarding the depth of excavation which shall generally not exceed 12 inches.

(2) In case more than one individual/agency shows interest in taking the permit it shall be granted in favour of the individual/agency offering the highest bid.

(3) In case of permit granted under this rule, the permit holder shall execute an agreement in Form MPS-2 with the competent authority within a period of ninety days from the date of such grant and shall be duly registered.

(4) The permit holder shall submit monthly production returns in Form MMP-1.

Permits for excavation of Brick Earth by the Brick Kiln Owners.

26. (1) A permit for excavation of brick earth may be granted by the competent authority in favour of the Brick Kiln Owner only for the purposes of manufacturing of bricks.

(2) The initial permit shall be granted for a period that co-terminates with the close of the next financial year so that the further renewal thereof is allowed on bi-annual basis.

(3) The excavation of brick earth under this permit shall not be permissible beyond a depth of nine feet measured from the natural ground level of the area.

(4) The application for lifting of brick earth shall be made to the competent authority in form PIM-1 along with the following supporting documents:-

- (i) The particulars/details of the land from where he proposes to extract/ remove the brick earth;
- (ii) Lay out Plan of the area from where brick earth is to be removed;

- (iii) Written consent of the land owner(s) along with certified copy of the agreement signed between the landowner and the applicant after mutual settlement of compensation between the parties;
- (iv) A copy of the partnership deed or Articles of Memorandum in case the applicant is a partnership firm or a company, as the case may be.

(5) The existing brick kiln owner shall apply ninety days before the expiry of permit already held by him for fresh grant in cases where the extraction of brick earth has reached the maximum permissible level in respect of area of the permit already held;

In case the excavation of the brick earth is to be carried out in the same area earlier held on permit, the brick kiln owner shall apply for renewal of the permit ninety days before the expiry of permit already held.

(6) The royalty on account of excavation of brick earth shall be charged as per rates prescribed in the First Schedule appended to these rules. The payment in these cases shall be made in advance for the complete financial year or part thereof.

(7) An application for renewal of permit/ fresh grant under this rule shall be submitted within the period prescribed above along with the payment towards applicable royalty for the ensuing year and a surety for the remaining period of the permit.

(8) A permit for excavation of brick earth shall be granted in form PIM-2.

Permits for
extraction of
ordinary
clay/ earth.

27. (1) Save in the cases covered under sub-rule (2) of rule 26, the competent authority may grant permit for lifting of ordinary earth from an area not already granted on any mineral concession to the landowner or the person having consent of the landowner on submission of an application.

(2) The permit for extraction of ordinary earth shall be granted only up to a maximum depth of nine feet measured from the natural ground level of said area.

(3) The permit for extraction of ordinary earth/ clay in respect of any land of which the ownership or management vests in a Gram Panchayat shall be granted only if a resolution is passed to that effect by the Gram Panchayat and approval of the concerned Deputy Commissioner is obtained by the applicant or the Gram Panchayat.

(4) The royalty shall be charged on lump-sum basis on the basis of quantity/ volume of the earth for which the permit is applied/ granted as per

rates prescribed in the First Schedule. The payment of royalty in these cases shall be made in advance for the complete financial year or part thereof.

(5) An application for grant of permit shall be submitted in model form PIM-3. The application shall be submitted along with following documents:-

- (i) The particulars/details of the land from where he proposes to extract/ remove the brick earth;
- (ii) Lay out Plan of the area from where earth is to be removed;
- (iii) Written consent of the land owner(s) or a certified copy of the agreement signed between the landowner and the applicant after mutual settlement of compensation between the parties;
- (iv) A copy of the partnership deed or Articles of Memorandum in case the applicant is a partnership firm or a company, as the case may be.

(6) A permit for excavation of ordinary earth shall be granted on model form PIM-4.

Permits for specific emergency situations.

28. The competent authority may, on a requisition from the Deputy Commissioner of the District concerned, grant permit for extraction of minor minerals from any area including the areas where mineral concession have been granted to such Government Department or any other Government Agency requiring mineral for execution of works relating to emergent flood protection works or any other natural calamity or other pressing circumstances for safety of human and cattle life under emergency conditions:

Provided that the Government may decide the terms and conditions of grant of such permits under emergency situations in advance or ex-post-facto.

Application fee for permits

29. The permits, other than those given through competitive bidding process, may be granted on application made to the competent authority on Forms submitted along with non-refundable application fee of Rs.500/-:

Provided that a Government Department/ Agency seeking a permit under Rule - 29 shall be exempted from payment of the application fee.

Conditions on which the Permit for mining/ quarrying shall be granted.

30. (1) Any mining operations in the case of mining of brick earth or ordinary clay or alluvial deposits below a depth of 1.5 meters shall necessarily require formation of benches for safe mining. The benches would be formed in a manner that the width of the bench is not lesser than the height of the bench.

(2) Any quarrying permit granted under these rules shall contain information with regard to the following:—

- (i) manner, mode and place of payment of rent, royalties, permit money, Rehabilitation and Restoration Fund amount and interest on delayed payments or any other dues as admissible under these rules;
- (ii) particulars of the receipt heads of the Government to which the payments are to be credited;
- (iii) rent, compensation of damage to the landowners for the land covered by the permit;
- (iv) felling of trees, pumping of ground water;
- (v) restriction of surface operations in any area prohibited by any authority;
- (vi) entering and working in any forest area;
- (vii) reporting all accidents, use of explosives;
- (viii) indemnity to the Government against claim of third parties;
- (ix) mineral to be stacked, measured and dispatched;
- (x) applicability of the provisions of all other statutes/ rules framed by the Central and State Governments;
- (xi) reclamation or restoration of the mining areas and security thereof;
- (xii) development and conservation of minerals and environment and ecology of the area;
- (xiii) extent of the area or land from where the minor mineral shall be extracted;
- (xiv) period within which the minor mineral shall be extracted and removed and delivery of possession of land on the expiry of such period or on removal of the quantity of the minor mineral for which the permit is valid/ granted;

- (xv) release of security by the authority issuing permit after having satisfied that the permit holder has fulfilled all the conditions of the permit satisfactorily;
- (xvi) any other condition, as may be found expedient by the competent authority to grant the permit, may be imposed in the interest of scientific mining, mineral conservation and mineral development.

(3) In case the permit holder is not able to remove the whole or any part of the mineral for which he obtained the permit within the permissible time for any reasons; whatsoever, he shall not be entitled to claim the refund of permit amount/ royalty/ or any part thereof.

(4) The permit holders for the brick kilns shall furnish a solvent surety within fifteen days of the issue of the permit by submitting an undertaking of such surety that he would be responsible for deposit of all dues in case the permit holder fails to deposit the same.

Forfeiture of property left after cancellation of the permit.

34. In case of breach of any of the conditions of the grant of permit, the competent authority may cancel the permit by passing orders after giving thirty days notice to the permit holder and for reasons to be recorded in writing. On cancellation of the permit, unless specifically ordered otherwise, the quarried mineral lying on the land from which the same was extracted shall be allowed to be removed by the permit holder within a period of seven days after which any residual mineral will become the absolute property of the Government.

Chapter - 6

Procedure for inviting competitive bids/ auctions and payments

Mode of Grant of mining lease or contract or permit.

32. (1) Save in the cases specifically mentioned under these rules and where such mineral concessions may be granted on application, all mining leases/ contracts/ permits shall be granted through a transparent process of inviting competitive bids/ open auction.

(2) The competent authority may, in the interest of mineral conservation and scientific mining, pre-qualify the potential bidders, based on an objective assessment criteria determined upfront, by inviting Expressions of Interest through general public notice and restrict the bids among the pre-qualified bidders.

Determination of reserve price for inviting bids/ auction.

33. (1) The competent authority shall upfront determine the reserve price in each case where the mineral concessions are granted through competitive bidding/ open auction, as the case may be.

(2) State's priorities with regard to the observance of principles of sustainable development, inter-generational equities and conservation of minerals, scientific mining, availability of construction material at economic rates for developmental works and the State Revenues shall remain the over-arching principles in fixing the reserve prices.

(3) The reserve price may be fixed keeping in view the past trends, availability of mineral reserves in the area, the potential, access and proximity to the markets. However, any aberrations in the auctions held earlier and the bids received of exceptionally lower or higher amount, due to whatsoever reasons, may be ignored.

(4) In case of no bid/ offer is received against a reserve price fixed for an area on two successive occasions, the competent authority may revise the reserve price downwards at appropriate level.

Public notice for inviting expressions of interest/ bids/ open auctions.

34. (1) A public notice of 21 days shall be published for inviting bids or conduct of open auctions for the grant of mineral leases/ contracts/ permits, as the case may be.

(2) In addition to the publication of notice in writing, competitive bids/open auction under sub-rule (1) above, the gist of such notice, along with the schedule for inviting bids/holding open auctions, shall also be published in one daily newspaper having good circulation in the area.

(3) A copy each of the said public notice shall also be sent to the Deputy Commissioner and others as decided by the competent authority for giving wide publicity in the area.

Earnest money

35. (1) The intending bidder shall deposit the earnest money, equal to ten percent of the reserve price and rounded by an amount of Rs.10,000/-, in each case before commencement of open auction or deposited with the bid, as the case may be.

(2) In case of competitive bids invited through sealed tenders, the earnest money shall accompany the bid offers in the form of a Demand Draft drawn in favour of the competent authority.

(3) In the case of open auctions, the earnest money deposited by all bidders, save in the cases where the earnest money has been ordered to be forfeited by the Presiding Officer on grounds of any misconduct during the auction proceedings, shall be refunded immediately upon completion of the auction proceedings.

(4) In case the highest bidder fails to deposit 10% of the annual bid amount towards the 'Initial bid security', his earnest money shall be forfeited and such bidder shall not be eligible to participate in any such auctions/ competitive bids in respect of the same area or any other area in the State for a period of five years.

(5) No person, who is a defaulter of any mining dues in respect of any mineral concession granted in the past or any other current mineral concession shall be eligible to participate in the auction or bid process. In case he is found to be in such arrears at any stage, his bid shall be revoked with forfeiture of the amount deposited by him. In case any of the partners of a Partnership Firm or a Director of a company participating in the bid/ auction process are found to be defaulters, the bidder firm/ company would be held ineligible and attract similar action:

Provided that where any injunction has been granted by a court of law or any other competent authority staying the recovery of any such amount, the non-payment thereof shall not be treated as a disqualification for the purpose of participation in the auction.

Powers of the
Presiding
Officer.

36. (1) The presiding officer shall conduct the auction in a peaceful manner and may direct any bidder to leave the auction premises in the event of a disorderly conduct by or on behalf of any bidder. In cases of extreme misconduct or misbehaviour, the presiding officer may order the forfeiture of earnest money deposited by such bidder and recommend his debarring from participation in any future auctions.

(2) The presiding officer shall send his recommendations through proper channel to the officer competent to accept tender.

Payments of
the bid
amount.

37. (1) No bid shall be regarded as 'successful' unless accepted by the officer competent to accept bid/ tender in accordance with the provisions of The Delegation of Financial Powers Rules, 1999 of the State.

(2) The highest bidder shall be required to deposit an amount equal to 25% of the annual dead rent/ contract money as the 'Security' along with an additional amount equal to one month's dead rent/ contract money in advance.

(3) The process for completion of the various stages of payment as specified under sub-rule (2) above shall be as follows:-

- (i) On completion of the bid process i.e. the fall of the hammer or the opening of the sealed bids, as the case may be, the highest bidder shall deposit an amount equal to 10% of the annual bid amount as 'Initial Bid Security' before expiry of the period allowed.
- (ii) The amount deposited towards the 'initial bid security' would be adjusted as part of the Bid Security on acceptance of the bid by the competent authority and a Letter of Intent (LoI) will be issued in favour of the successful bidder.

- (iii) The letter of intent holder shall deposit the balance amount of Bid Security i.e. equal to 15% of the annual bid amount before expiry of the period allowed.
- (iv) The amount of security already deposited towards the initial bid security shall be duly adjusted to make up the twenty five percent of the bid amount towards the bid Security.
- (v) Wherever a LoI holder fails to deposit the balance fifteen percent amount towards security as prescribed under sub-rule (3) (iii) above, and/or fails to execute the agreement after the issue of letter of intent, the same shall be deemed to have been revoked and the ten percent amount deposited by him towards 'initial bid security' shall stand forfeited. In addition, the letter of intent holder/ defaulter shall be liable to deposit the unpaid balance of fifteen percent to make up twenty five percent of the bid amount as bid security.
- (vi) Where the LoI holder fails to deposit the unpaid fifteen percent amount on demand, such amount with interest shall be recoverable as arrears of land revenue and such bidder shall be debarred from participation in any subsequent bids for a period of five years.
- (vii) No interest, whatsoever, shall be payable on the security amount deposited.
- (viii) On enhancement of the dead rent/ contract money with expiry of every three years period, the lessee/ contractor shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual dead rent/ contract money as applicable for one year with respect to the next block of three years.

Chapter - 7

General conditions for grant of any mineral concession

Conditions of
the mining
lease/
contract.

38. (1) The lessee/ contractor shall deposit the annual dead rent (in case of lease) or contract money, as the case may be, in respect of the minor minerals in four quarterly instalments in advance on the 1st of April, 1st of June, 1st of September and 1st of December of the year.

(2) The advance amount paid on account of one instalment along with the fifteen percent amount of the bid security shall be required to be deposited/ adjusted in a manner that the subsequent instalments are payable for a full quarter/ year, as the case may be.

(3) In case of a mining lease, where the amount of royalty payable in respect of a month exceeds the amount of dead rent deposited in advance, the lessee shall deposit such amount of royalty on the mineral extracted and dispatched or consumed by the 7th day of the following month after adjusting the amount of advance dead rent already deposited.

(4) In cases where the lessee has paid the amount of royalty or dead rent during a part of the year, which is equal to or more than the annual dead rent payable for the year, he shall not be required to deposit the advance dead rent for the remaining period of the said year and the royalty for the balance part of the year shall be deposited by the 7th day of the following month.

(5) Where the lessee/ contractor is operating the area, he shall also deposit/ pay an additional amount equal to ten percent of the due dead rent /royalty/ contract money along with instalments towards the "Mines and Minerals Development, Restoration and Rehabilitation Fund".

(6) In case of any default in payment of the instalments of dead rent/ contract money/ royalty/ contribution to the 'Mines and Minerals Development, Restoration and Rehabilitation Fund' on the due date(s), the amount would be payable along with interest at the following rates:-

Serial Number	Period of delay	Rate of Interest applicable
(i)	If paid within a period of 7 days from the due date:	A grace period of up to 7 days is allowed without any interest;
(ii)	If paid after 7 days but up to 30 days of the due date:	15% on the amount of default for the period of default including the grace period;
(iii)	If paid after 30 days but within 60 days of the due date:	18% on the amount of default for the period of default including the grace period;
(iv)	Delay beyond 60 days of the due date	Termination of the lease/ contract and the entire outstanding amount would be recoverable along with interest calculated at the rate of twenty one percent for the entire period of default.

(7) Any default in payment of the due instalments of dead rent, royalty, contract money, contribution to the Fund beyond a period of seven days from the due date would entail:-

- (i) issue of a notice requiring the mineral concession holder to clear the default immediately and stating that in case the due

amount is not paid within a period of thirty days of the due date, his mining operations would be suspended;

- (i) If the concession holder fails to deposit the due amount within a period of thirty days of the due date along with interest applicable thereon, the competent authority shall direct the concession holder to suspend his mining operations and stop any despatch of mineral from the concession area till such time the default is cleared;
- (ii) The order of suspension issued under (i) above shall, inter alia, include a show cause notice for termination of the lease or contract or permit along with forfeiture of security in the event of continuation of default for a period of thirty days from the date of order of suspension. The concession holder shall also be liable to pay the dues for such suspension period;
- (iii) The competent authority may revoke the suspension of mining operations in case the concession holder deposits atleast fifty percent of the due amount with an undertaking to pay the balance amount within a period of three months along with interest, concurrent with the instalments payable during this period;
- (iv) The order of suspension of mining operations and the ban on despatch of mineral from the area would remain in force throughout such default period;
- (v) The competent authority may terminate the mineral concession, with or without forfeiture of the whole of the security deposit or part thereof, as deemed appropriate, in such cases without any further opportunity.

(8) The mineral concession holder shall erect boundary pillars around the mining area at his own expense as per his plan of mining and shall at all times maintain and keep the same in good condition. Each of the boundary pillars shall also be numbered along with the GPS readings duly marked thereon. The plan annexed to the concession agreement shall clearly indicate the location of pillars along with their GPS readings.

(9) The mineral concession holder shall, at all times, carry out the mining operations subject to the following restrictions:-

- (i) maintain a distance of fifty meters from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads where such excavation does not require use of explosives, unless specifically relaxed and permitted by the competent authority;

- (ii) maintain a distance of two hundred fifty meters from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads where use of explosives is required, unless specifically relaxed and permitted by the authority or any specific dispensation is obtained from the Director, Mines Safety;
- (iii) mining operations in the river-beds shall be undertaken in accordance with the conditions prescribed under rule 39.

(10) The lessee/contractor shall at all times keep and maintain correct and true accounts of -

- (i) the quantity and other particulars of all minerals obtained from the mines;
- (ii) the number of persons employed in his mining operations;
- (iii) an up-to-date complete plan and sections of the mine;

and shall allow any officer authorised by the Central or the State Government or competent authority in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Central or the State Government or the competent authority with such information and returns, as it may require.

(11) Where the continuance of mining operations in any area, in the opinion of the State Government, is likely to endanger the safety of any national or State highway, road, bridge, drainage, reservoir, tank, canal or other public works, or public or private building, or any other public interest or in the interest of environment/ecology of the area, the Government may suspend the operations in the entire concession area or part thereof with immediate effect by communicating the reasons thereof in writing. The Government may, wherever so warranted, terminate such mining lease/contract over entire area or part thereof after giving sixty days notice to the concession holder in this behalf and the grant of such mineral concession shall stand terminated from the date specified in the said notice.

(12) A mineral concession holder shall not stock any mineral outside the concession area granted on mining lease/contract/permit. The total mineral excavated and stacked by the concession holder within the area granted on mining lease/contract/permit shall not exceed two times of the average monthly production as per approved mining plan at any point of time.

(13) In cases where access to and from any other mineral concession area granted under these rules is required to be provided through the land/area of the lessee/contractor, he shall allow the existing and future lessee/

contractor/ or any other mineral concession holder a reasonable access to pass through such land/ area which is comprised in or adjoins or is reached through the land held by such mineral concession holder.

(14) The mineral concession holder shall ensure unhindered access to any officer, authorised by the State or Central Government or competent authority, to enter upon any building, excavation or land comprised in the concession area for the purpose of inspecting the mines. If the mineral concession holder creates any hindrance in peaceful inspection of the mines, the competent authority may take recourse to extreme measure of cancellation of the mineral concession and forfeit the security deposit in whole or part thereof.

(15) A mineral concession holder shall,-

- (i) submit by the 7th day of every month, a return in Form "MMP-1" containing the total quantity of minor mineral raised and dispatched from the area and other details prescribed in the said form during the preceding calendar month and its value, to the competent authority; and
- (ii) also furnish by the 30th April of every year, a statement containing information in Form 'MMP-2' regarding the quantity and value of minor mineral extracted, dispatched, stacked during the previous financial year, average number of regular labourers employed (men and women separately), number of accidents (if any), compensation paid and number of days worked and such other details as prescribed in the form to the competent authority.

(16) The mineral concession holder shall at all times maintain and, if required, strengthen any railway line, bridge, national highway, reservoir, tank, canals, road any other public works or buildings in proper condition to the satisfaction of the Railway Administration or the competent authority or any officer authorised by him and shall ensure that no risk is caused to any such structure as a result of his mining operations.

(17) The mineral concession holder shall report the discovery of any such minor mineral which is not specified in the concession to the competent authority or an officer authorised by him without any delay and shall not dispose off the same.

(18) In case the mineral concession holder incidentally extracts any major mineral, in the process of extracting minor minerals granted through the mineral concession, which is not forming part of the concession, the same shall be the property of the Government and the mineral concession holder shall stack and store the same separately and maintain its proper record in accordance with the directions given by the competent authority.

The competent authority shall lay down a procedure for the disposal of the major mineral so detected, excavated and stacked.

(19) In case, it is detected that the mineral concession holder has disposed of the incidentally extracted major mineral in whole or part thereof or failed to maintain the record of the stored mineral in terms of sub-rule (18) above, he shall be liable to penalties as specified in sub section (1), (4) and (5) of section 21 of the Act, and also termination of mining lease/contract.

(20) In case the mineral concession holder does not commence mining operations within a period of one hundred and eighty days counted from the date of commencement of the mineral concession, notwithstanding the payment of dead rent/ contract money by him, the mineral concession shall be liable to be terminated unless specifically permitted by the competent authority on application for reasons to be recorded in writing.

(21) The mineral concession holder shall immediately inform in writing in Form 'MSE-1: (a) the working in the mines extend below the superjacent ground, or (b) the depth of any open cast excavation reaches six meters (measured from its highest to the lowest point); or (c) the number of persons employed on any day is more than 50, or (d) any explosives are used, to the following:—

- (i) The Director General of Mines Safety, Government of India, Dhanbad;
- (ii) The Director, Mines Safety, Government of India, Guwahati;
- (iii) The Competent Authority;
- (iv) The District Magistrate of the District concerned.

(22) The competent authority will make arrangements for the survey and demarcation of the area granted under the concession at the expense of the mineral concession holder. The mineral concession holder shall have to bear actual expenses of the staff deputed for the work, which shall include prorated salary of the staff, travelling allowance and daily allowance of the staff deployed and instrument usage charges which shall be equal to ten percent of the staff charges.

(23) A safety margin of two meters shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

(24) A mineral concession may contain and provide for such additional conditions as the competent authority may deem necessary with regard to but not limited to the following:-

- (i) payment of dead rent, royalty, contract money, Mines and Mineral Development, Rehabilitation and Restoration Fund, and the interest payable on delayed payments or any other dues;
- (ii) particulars of the receipt heads of the Government to which the payments are to be credited;
- (iii) payment of rent for use of the surface area and compensation for damage to the landowner in respect of land covered under the lease/contact;
- (iv) restriction of surface operations in any area prohibited by any authority;
- (v) notice by the mineral concession holder for surface occupation;
- (vi) facilities to be given by the mineral concession holder to another mineral concession holder for working of minor mineral(s) in the area or the adjacent area or for work of State or Central Government Departments or their Agencies.
- (vii) entering and working in any forest area;
- (viii) reclamation/ restoration and securing of the pits, shaft and other areas affected by mining;
- (ix) reporting of accidents and use of explosives;
- (x) indemnity to the Government against any third party claims;
- (xi) mineral to be stacked, measured and dispatched;
- (xii) applicability of the provisions of all other statutes/ rules framed by the Central and the State Governments;
- (xiii) maintenance of sanitary conditions in the mining area;
- (xiv) development and conservation of the minerals, and environment and ecology of the area;

- (xv) forfeiture of property left after termination/ expiry of the mineral concession;
- (xvi) delivery of possession of lands and mines on surrender, expiration or premature termination of the mineral concession;
- (xvii) powers to take possession of plant, machinery, premises and mines in the event of war or emergency; and
- (xviii) termination of a mineral concession for non-compliance of terms and conditions of the grant and agreement;
- (xix) any other special conditions may be imposed in the interest of scientific mining, mineral conservation and mineral development, as may be found expedient by the competent authority.

(25) Boundaries of the area covered by a mining lease/ contract/permit shall run vertically downwards below the surface towards the centre of the earth.

Special
conditions for
river-bed

39. Following conditions shall be applicable for excavation of minor mineral(s) from river beds in order to ensure safety of river-beds, structures and the adjoining areas:

- (i) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 metres on the up-stream side and 500 metres on the down-stream side;
- (ii) There shall be maintained an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the competent authority;
- (iii) The maximum depth of mining in the river-bed shall not exceed three metres measured from the un-mined bed level at any point of time with proper bench formation;
- (iv) Mining shall be restricted within the central 3/4th width of the river/ rivulet;
- (v) No mining shall be permissible in an area up to a width specified by the competent authority from the active edges of embankments;

- (vi) Any other conditions as may be required by the competent authority in public interest.

Powers to issue directions.

40. (1) The competent authority may, in the interest of systematic development of mineral deposits, conservation of minerals, scientific mining, sustainable development and protection of the environment, issue directions to the owner, agent, mining engineer, geologist or manager of a mine.

(2) Every direction issued under sub-rule (1) shall be complied within such period as may be specified, not being a period of less than one week:

Provided that where there is difficulty in giving effect to any such direction, the owner, agent, mining engineer, geologist or manager of the mine, as the case may be, may apply for modification or rescinding of such direction and the competent authority may either modify or rescind the direction or confirm the same.

Consequences of any non-compliance or violation of the terms and conditions of the grant of a mineral concession.

41. (1) In case the mineral concession holder fails to (a) undertake mining in a scientific and systematic manner, or (b) undertakes mining in violation of environmental safeguards, or (c) fails to deposit the due amount of dead rent, royalty, contract money or any other amount due to the Government under these rules, or (d) fails to comply with any of the terms and conditions of grant of the mineral concession agreement or other conditions imposed by any other State/ Central agency at the time of granting permission/ approval for undertaking mining activity, or (e) fails to comply with any other directions issued during the subsistence of the mineral concession, the competent authority shall have the right to suspend the mining operations or prematurely terminate the lease/ contract along with forfeiture of part or full amount of security after following the prescribed procedure;

(2) As a measure of recovery of any outstanding amount towards mining dues from a defaulting mineral concession holder, the competent authority shall be competent to enter upon the said premises and detain all or any of the mineral or moveable property therein till the concession holder makes the payment of outstanding amount. If the concession holder fails to make the payment within a period of ten days, such officer may order disposal and sale of the detained material and such property to the extent it covers the recovery of the outstanding dues and all costs and expenses incurred on this account.

(3) Where a mineral concession is prematurely terminated for breach of any of the conditions subject to which the mineral concession is granted, the competent authority may also order forfeiture of the quarried material lying in the concession area and on passing of such an order, such mineral shall become the absolute property of the State.

Rights of
the lessee/
contractor.

42. Subject to the conditions mentioned under rules 39 and 40, the mineral concession holder shall have the right to use the land in respect of which the mineral concession has been granted for following activities,

- (i) working of the mines;
- (ii) sink pits and shafts and construct roads;
- (iii) erect plant and machinery;
- (iv) use water;
- (v) use land for stacking purpose;
- (vi) install fuel-pumps or stations or diesel or petrol for self-use with the permission of the authority;
- (vii) construct magazine for explosives and storage sheds for explosive related substances with permission from the licensing authority;
- (viii) store over-burden/ waste material in areas identified for the purpose; and
- (ix) request for diversion of public roads, overhead electric lines passing through the concession area from the concerned authorities at his expense to ensure scientific mining.

Special
rights of the
Government

43. (1) The Government shall have the right of pre-emption of the minor mineral and all products thereof lying over the area granted on a mineral concession or elsewhere under the control of the mineral concession holder at all times during the term of any mineral concession. Upon issue of an order by the Government in writing to this effect, the mineral concession holder shall deliver all minor mineral or products thereof to the Government at rates worked out on the basis of average billing of mineral for the last one month at the pit head in such quantities and in such manner as may be specified in the order exercising the said right.

(2) The Government may terminate/ cancel the mineral concession in the State of a National Emergency or War without giving any notice for such termination.

(3) The Government may terminate or cancel the mineral concession, by giving three calendar months prior notice in writing, in the event the minor mineral under the concession is required for establishing an industry beneficial to the general public.

Chapter—8

in public interest

Payment of rent and compensation to the landowner

determination thereof

Mining over
land in the
ownership of
third parties.

44. (1) Where a mineral concession is granted under these rules over any land in respect of which minor mineral rights vest in the State Government, the rights of the landowner shall be subordinate to that of the State Government for extraction of the mineral, access to the quarry, mining, stacking of minerals and other subsidiary purposes. The landowner is entitled to a fair rent and compensation for such use of his land and for damage or injury caused to such land.

(2) A mineral concession holder, who is granted the mineral concession under these rules, is entitled to use the land area for extraction of mineral in respect of which the said concession is granted. The mineral concession holder shall be liable to pay (a) the annual rent in respect of the land blocked under the concession but not being operated, and (b) the compensation in respect of the area used for actual mining operations.

(3) In case the landowner is allowed to use part of the area granted under the mineral concession for his normal operations for which it was being used prior to the grant of mineral concession, concurrent with the concession grant, no rent shall be payable in respect of such portion of land which is not being used for actual mining operations so long as it remains available to the landowner for his normal use. In cases where the mineral concession holder blocks the entire concession area as a result of which the landowner is not able to use such land or part thereof for his normal operations, the rent shall be payable in respect of the entire blocked area.

Mutual settlement
of rent and
compensation for
the land used for
mining

45. The amount of annual rent and the compensation shall be settled mutually between the landowner and the mineral concession holder.

Determination of
fair market rent, if
not mutually settled
between the parties.

46. (1) Where no agreement is reached by way of mutual settlement between the landowner and the mineral concession holder regarding the rate of rent, the mineral concession holder shall offer to pay rent equal to the amount of Annuity, as applicable from time to time, as payable in cases of land acquisition.

(2) Where the land owner is not agreeable for a mutual settlement under rule 46 and is also not satisfied with the rent offered to be paid under sub-rule (1) above, the landowner or the concession holder may apply to the competent authority to make a reference to the District Collector for determination of the fair rent payable in respect of such land.

(3) Where either of the parties prefer a reference to the District Collector under sub-rule (2) above, the competent authority shall forward the reference to the District Collector for determination of the fair market rent in respect of such land. The competent authority shall also require the mineral concession holder to deposit the rent for one year as prescribed under sub-rule (1) above as a tentative compensation with the Collector. Upon so doing, the mineral concession holder shall be entitled to commence mining operations over the said land area.

(4) Upon a reference from the competent authority, the District Collector may call upon the parties to furnish the details of their claims and counter claims, inter alia, containing information on the parameters prescribed under sub-rule (5) of this rule and afford an opportunity of hearing to the parties.

(5) (a) Pursuant to the hearing granted to the parties to the reference, the District Collector shall determine the fair market rent of the land keeping in view the following:-

- (i) nature/ character of the land;
- (ii) use to which such land was being put immediately before the grant of mineral concession;
- (iii) annual net income that the landowner was able to derive/ earn from such land use;
- (iv) normal increase in the income level that would have taken place in such net income during the intervening period;
- (v) amount so worked out shall be added an amount equal to thirty percent in lieu of compulsory use of the land;

(b) While determining the fair market rent, the collector shall also decide the rate at which such rent would be increased on year-to-year basis during the currency of the mineral concession.

(6) Notwithstanding the parameters prescribed for determining the fair market rent under sub-rule (5) above, Collector shall not determine the rent at a rate lesser than the amount of annuity payable in case of land acquisition.

(7) The District Collector shall order parties and the mineral concession holder to pay such rent to the landowner from time to time, as determined by him.

(8) Any appeal against the order of the District Collector shall lie with the Government.

Determination of Compensation. 47. (1) In addition to the rent settled between the parties under rule 45 or determined and payable under rule 46, the landowner would also be entitled to payment of a fair and reasonable compensation for any damage caused to such land in respect of the area under actual mining operations.

(2) In cases where the amount of compensation is not mutually settled between the parties under rule 45, the tentative amount of compensation shall be equal to 10% of the annual contract money, dead rent/ royalty actually paid by the mineral concession holder to the Government, less the amount of rent settled or determined.

(3) Where the landowner or the mineral concession holder is not agreeable to accept the amount of compensation prescribed under sub-rule (2) above, either of them may seek a reference through competent authority to the District Collector for determination of fair and reasonable compensation with reference to the damage or injury caused to such land. Pending a decision by the District Collector on such reference by either of the parties, the mineral concession holder shall deposit the tentative compensation amount for one year with the District Collector in accordance with sub-rule (2) above, whereafter the concession holder shall be entitled to operate the area.

(4) Upon a reference from the competent authority, the District Collector shall proceed to determine the fair compensation amount on account of any damage likely to be caused to such land on account of the mining operations. The Collector shall invite claims and counter claims and afford an opportunity of hearing to the parties before determining the compensation amount.

(5) (a) The Collector shall determine the fair compensation for the damage or injury caused to such land keeping in view the following:-

- (i) nature or character of the land;
- (ii) economic activity for which such land was being used immediately before the grant of mineral concession;
- (iii) nature and extent of damage caused and as to whether such land is fully or partially reclaimable after closure of the mining operations or the damage is irreversible;
- (iv) economic activity for which such land can be used after mine closure, with or without any investment, and the kind of returns it is capable of yielding after such restoration.
- (v) extent of efforts and expenditure proposed to be made by the mineral concession holder for restoration or

reclamation or rehabilitation of the land as per the mine closure plan for its eventual use by the landowner;

(b) While determining the compensation amount, the Collector shall keep in view the total rent and the estimated compensation amount payable to the landowner throughout the concession period. In case the sum total of the rent and the compensation amount assessed is more than the prevailing market value of land, the mineral concession holder may be given an option to buy the land at such rates subject to the landowner agreeing to the same. Alternatively, the Collector may determine the compensation amount keeping in view that the landowner would continue to retain the ownership of land after the closure of mining operations.

(c) In case the mineral concession holder and the landowner(s) are able to settle the compensation mutually in respect of a portion of the land required for actual mining operations, compensation for such portion of the land shall not be a subject for settlement. However, the amount of compensation already settled in respect of part of the operating area shall be kept in view while settling the compensation for the disputed area.

(6) Notwithstanding the determination of compensation on the considerations stated under sub-rule (5) above, the annual rent and the compensation amount put together shall not be less than 10% of the amount of contract money/ dead rent/ royalty actually paid by the mineral concession holder to the government with reference to such portion of land in accordance with sub-rule (2) above.

(7) The compensation amount determined by the District Collector shall be final and binding on the parties and the mineral concession holder shall be liable to pay such compensation amount to the landowner annually during the currency of the mineral concession.

(8) An appeal against the order of the Collector shall lie with the Government.

Part-III

Scientific and Systematic Mining and Environmental Safeguards

Chapter - 9

Mining operations to be undertaken as per the Mining Plan

Mining
Plan.

48. Any mining operations under a mineral concession granted under these rules shall be undertaken by the mineral concession holder in accordance with a duly approved 'Mining Plan':

Provided that the State Government may exempt certain specified nature of mining activities from the requirements of preparation of a mining plan.

Registration of
a 'Recognised
Qualified
Person' (RQP).

49. (1) No person shall be registered as a 'Recognised Qualified Person' for the purposes of rule 50 (1) by the Director, unless he possesses,-

- (i) a degree in Mining Engineering or a post-graduate degree in Geology granted by a university established or incorporated by or under an Act of Parliament or any institution recognised by the University Grants Commission established under section 4 of the University Grants Commission Act, 1956 (3 of 1956) or any qualification equivalent thereto; and
- (ii) professional experience of five years of working in a supervisory capacity in the field of mining or mineral administration after obtaining a degree or qualification required under clause (1) (i) above.

(2) Any person possessing the qualifications and experience as prescribed under sub-rule (1) above, may apply to the Director, or an officer authorised by him, for registration as a RQP along with a fee of Rs. 1,000/- (Rs. one thousand only). The Director may, after making such enquiry as deemed appropriate, grant or refuse to grant recognition and where recognition is refused, the Director shall record the reasons therefore in writing and communicate the same to the applicant.

(3) The applicant recognised under sub-rule (2) above shall be so registered for a period of ten years and his registration may be further renewed on application and deposit of the fee as applicable at such time for a further period not exceeding ten years at any one time.

(4) The registration of a person as 'Recognised Qualified Person' may be revoked at any time in the case of any misconduct on the part of such person after giving him a notice and opportunity of hearing. Similarly, the

(2) Where the mining operations have already been undertaken under an existing mineral concession before the commencement of these rules, the holder of such mineral concession shall also submit a Mining Plan along with Mine Closure Plan within a period of ninety days from the commencement of these rules for approval by the authorized officer.

(3) Every mining plan or scheme of mining submitted for approval under these rules shall be accompanied with a non-refundable fee of Rs. 5,000 for every square kilometre or part thereof in respect of the mining area covered under the mining plan.

(4) Every mining plan shall contain all plans, sections serially numbered or suitably indexed. The tracings or copies of such plans and sections duly certified for its correctness by the owner, agent, mining engineer or manager or geologist, by the mining engineer/ geologist appointed by the concession holder, shall be kept at the site office of the minor mineral mine/ concession area.

(5) A mining plan shall incorporate the following as a minimum:-

- (i) the plan of the area under concession delineated on a map with boundaries duly marked along with the positions of boundary pillars with GPS readings;
- (ii) the plan of the area under concession showing the nature and extent of the mineral body/ spot or spots where the mining operations are proposed to be undertaken;
- (iii) the plan of the area showing natural water courses, limits of reserves and other forest areas and density of trees, if any, assessment of impact of mining activity on forest, land surface and environment including air and water pollution i.e. the environment management plan;
- (iv) details of the geology and lithology of the area including the estimated mineral reserves of the area;
- (v) extent of manual mining or mining with the use of machinery and mechanical devices;
- (vi) tentative scheme of mining and annual programme and plan for excavation/ production from year-to-year for a period of five years as part of the Mining Plan;
- (vii) proposed method of mining/ development of mines, use of explosives and blasting operations, if any, stacking and disposal of minerals, mine-drainage pattern, handling of the overburden, location of electronic weigh bridges, and mineral processing, if any;

- (viii) progressive and final mine closure plan;
- (ix) details of scheme of restoration/ rehabilitation of the area through afforestation, land reclamation, use of pollution control devices and such other measures as may be directed by the State Government from time to time.

(6) In addition to the requirements stipulated under sub-rule (4) above, every mining plan shall delineate the approach in respect of environmental safeguards and restoration and rehabilitation measures of the area with regard to the following, among others:-

- (i) precautions for the protection of environment and control of pollution while undertaking mining operations in the area granted on contract lease/ contract;
- (ii) control of air pollution due to dust, exhaust emissions or fumes during mining or processing operations for minor mineral and related activities and containing the same within permissible limits specified under any environmental laws for the time being in force;
- (iii) precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from minor mineral quarry, workshop or processing plant within the permissible limits. No such toxic affluent shall be discharged in any water body or in the sub-soil through a bore-hole;
- (iv) abatement of and control over the noise arising out of mining and processing operations for minor minerals so as to keep the same within the permissible limits;
- (v) prevention and containment of any damage to the flora of the area held under concession and the nearby area, scheme of undertaking plantation to compensate for any unavoidable damage and maintenance of the same during the subsistence of the concession period;
- (vi) removal and stacking of any top soil or over-burden or waste rock and nonsaleable minor mineral excavated/ generated during the mining operations and utilisation of the same for restoration and rehabilitation of the area;
- (vii) plan for phased restoration, reclamation and rehabilitation of land affected by mining operations.

(7) The mining plan, once approved, shall be valid for the mineral concession period, unless revised and modified and got approved during the concession period.

(8) The owner, agent, mining engineer or manager of every mine shall review the mining plan after every five years and shall submit scheme of mining for the next five years of the concession period for approval.

Modification in
the mining Plan
or Scheme and
other
conditions.

53. (1) Where any modification of the approved mining plan is required during the subsistence of the mineral concession, the concession holder shall get any such modification approved.

(2) The competent authority may, wherever needed, require the mineral concession holder to make such modifications in the mining plan referred to above or impose such conditions, as he may consider necessary by an order in writing if such modification or imposition of condition are considered necessary,-

(a) in the light of the experience of operation of mines;

(b) in view of the change in the technological development; and

(c) in the light of any change in legal provisions or orders of any Court.

(3) A mineral concession holder, desirous of seeking modifications in the approved mining plan as are considered expedient in the interest of safe and scientific mining, conservation of minerals, or for the protection of environment, shall apply to the Director, setting forth the intended modifications and also explaining the reasons for the same.

(4) The Director shall approve the mining plan or such modified mining plan or scheme of mining with or without any modification, as deemed appropriate, within a period of forty-five days from the date of receipt or submission of such application for approval of mining plan or modified mining plan or scheme of mining, as the case may be.

(5) Where no decision is conveyed within the aforesaid period of forty-five days, the mining plan or modified mining plan or scheme of mining, as the case may be, shall be deemed to have been provisionally approved, till such time a final decision in the matter is communicated.

(6) The mineral concession holder shall furnish financial assurance amounting to Rs.15,000/- per hectare of the area granted under the mineral concession and put to use for mining and allied activities subject to a minimum of one lakh rupees in the form and manner as defined.

Chapter - 10

Regulation and control of mining operations

Mining to be undertaken in a scientific and systematic manner.

54. (1) The mining operations shall be undertaken in a scientific and systematic manner *i.e.* mining operations consistent with the approved Mining Plan/ scheme of mining, clearances/ permissions granted by the concerned authorities.

(2) Any un-scientific operation or contravention of the terms of grant or permission (excepting the conditions relating to payment of Government dues) to operate by the mineral concession holder shall amount to violation or breach of the grant.

Non-compliance with or violation of the terms and conditions of the mineral concessions

55. (1) A mineral concession holder shall be held to be in 'default' of compliance of the conditions of grant of mineral concession in cases where the non-compliance is rectifiable *suo moto* or upon a notice within the period indicated in such notice. Some of the instances of major violations on the part of the mineral concession holder may be in the following areas:-

- (i) Undertaking mining operations in an unsafe and unscientific manner *i.e.* without bench formation, non-erection or maintenance of boundary pillars, lack of labour safety measures, and the regulations pertaining to the use of explosives;
- (ii) Non-installation of the electronic weigh bridges or, the weigh bridges, if installed, are found to be not calibrated properly to ensure correct weighment;
- (iii) Non-adherence to the rules with regard to the limits prescribed for stocking of minerals and failure to furnish the prescribed returns in this behalf;
- (iv) Dispatch of mineral from the concession area without a valid mineral transit pass;
- (v) Non-submission of the prescribed reports and returns as per the time frame prescribed.

(2) Wherever non-compliance of terms and conditions of the mineral concession or violation thereof is observed, it shall cause a notice to be served upon the mineral concession holder to rectify the default and take corrective measures within such period as may be specified in such notice.

Breach of terms
and conditions
and the
consequences

56. (1) Any failure on the part of the mineral concession holder to rectify any default or take corrective measures under rule 55 above within the period specified, or such violation being irreversible and non-rectifiable, or recurrence of defaults takes place, the same shall amount to a 'breach' of the terms and conditions of grant of the mineral concession.

(2) Wherever a mineral concession holder is observed to be in 'breach' of the conditions of grant, the competent authority shall be competent to take any or all of the following actions:-

- (i) suspension of the mining operations and dispatch of mineral from the concession area, withholding the inventory of stocks, duly assessed at the time of suspension of operation, till such time the suspension order is revoked. The period of suspension may continue up to a period of three months or till such time the breach condition is rectified, whichever is earlier;
- (ii) temporary seizure of the stocks of the mineral excavated in raw or processed form till such time the stocks are reconciled with the records and established to have been accepted from legal sources;
- (iii) termination of the concession with forfeiture of the security in whole or in part and also forfeiture of the mineral lying in the area and its disposal by the competent authority; and
- (iv) debarring the individuals/ firms/ companies for grant of a fresh mineral concession in the State for a period of up to 5 years.

Procedure for
dealing with
'Breach'
conditions and
the penalties.

57. (1) A breach of any of the conditions of grant of a mineral concession or violation of any of the conditions relating to permission or clearance to undertake mining by any authority shall be dealt as under:-

- (i) the competent authority shall, upon inspection by himself or any officer or on reporting of any violation amounting to breach by any other authority, issue a notice to the mineral concession holder to show cause within the period specified therein as to why the mineral concession be not prematurely terminated along with forfeiture of the amount of security, in full or part thereof, and forfeiture of the mineral already excavated while undertaking said operations;
- (ii) on receipt and examination of the reply of the mineral concession holder, the competent authority may, on his satisfaction that the breach was either not entirely due to fault on the part of the concession holder or was beyond his

control or the same had actually not been committed, settle the notice with such caution as deemed appropriate with or without any further directions;

- (iii) where the mineral concession holder admits to the breach having been committed on his part and promises to remedy the breach conditions in his reply and requests for grant of time, and the competent authority is satisfied with such promise, he may grant time as deemed proper for implementation of the remedial measures with or without a surety;
- (iv) in case the competent authority *prima facie* forms an opinion on examination of the reply of the mineral concession holder that the breach is of a recurring or continuing nature, he may order suspension of the mining operations with immediate effect along with a ban on dispatch of the mineral from the site or any other related activity in the mine;
- (v) In case the competent authority is not satisfied with the reply submitted by the mineral concession holder, the competent authority may terminate the mineral concession with or without forfeiture of the security amount in whole or part thereof along with forfeiture of the mineral already excavated while undertaking said operations. However, no such order shall be passed without affording an opportunity of show cause and representation to the mineral concession holder.

(2) Wherever an order is passed under clause (v) of sub-rule (1) above against a mineral concession holder, he or the partnership firm in which he may be a partner, or the company in which he may be a Director, may be debarred for the grant of a fresh mineral concession for a period of five years from the date of passing such order.

Chapter - 11

Mines and Mineral Development, Restoration and Rehabilitation Fund

Establishment
of the Mines
and Mineral
Development,
Restoration and
Rehabilitation
Fund.

58. A fund known as the 'Mines and Mineral Development, Restoration and Rehabilitation Fund' shall be established under 'Public Account' in the State of Assam under the administrative control of the Department to which rehabilitation charges payable under clause (i) of sub section (1A) of section 15 of the Act shall be credited in order to meet the following objectives:-

- (i) funding of the restoration or reclamation or rehabilitation works in the sites affected by mining operations;
- (ii) provision of common facilities for the benefit of community in and around areas where mining activities are undertaken;

- (iii) development of infrastructure facilities for orderly growth of the mining operations and allied activities *e.g.* roads, water supply *etc.*;
- (iv) funding of the studies commissioned or activities related to the mining sector *e.g.* survey, exploration and prospecting of minerals, procurement of equipment and machinery required to support such activities;
- (v) education, awareness and training of the mineral concession holders and the officers through field visits and exposure to the best mining practices;
- (vi) funding of expenditure incurred on implementation of any scheme of incentives that the State Government may frame for recognition and awards for scientific mining undertaken with highest regard to mineral conservation, rehabilitation measures along with environmental safeguards and other measures;
- (vii) Any other objects which the Government may consider expedient to support in the overall interest of the mining sector.

Contributions
to the Fund

59. (1) An amount equal to ten percent of the dead rent or royalty or contract money paid to the State shall be charged from the mineral concession holder in the nature of 'other charges' for restoration and rehabilitation works and credited to the Fund in addition to the amount payable to the Government on account of such dead rent or royalty or contract money.

(2) The said contribution shall be remitted by the mineral concession holder in instalments along with the instalments of dead rent or royalty or contract money, as the case may be. Such amount shall be reconciled at the close of the financial year and any differential of the amount due shall be adjusted or paid on reconciliation.

(3) The Department shall maintain complete account of receipts to the Fund and the expenditure there from and shall invest the progressive accumulated corpus in a manner so as to earn secure returns therefrom.

Expenditure out
of the Fund.

60. The amount available in the Fund shall be utilised strictly for fulfilment of the objectives for which the Fund is being set up and on the terms and conditions as may be stipulated by the Committee constituted under rule 62.

Restoration and
Rehabilitation
works to remain
the first charge
on the Fund.

61. (1) The expenditure on restoration and rehabilitation of the mining sites shall remain the first charge on the fund.

(2) Every mineral concession holder, before undertaking the restoration and rehabilitation works as part of his progressive mine closure plan, shall get his estimates of expenditure on such works duly approved from the Director or an officer authorised by him and submit the utilisation certificate duly certified by a registered Chartered Accountant. The mineral concession holder shall be entitled to get the expended amount re-imbursed out of the Fund to the extent of actual expenditure subject to such re-imburement being limited to the amount contributed by him. Any expenditure incurred over and above this limit shall have to be borne by the mineral concession holder from his own account.

Explanatory Note : Notwithstanding the expenditure incurred by a mineral concession holder on the measures taken for the progressive mine closure plan, the occasion for undertaking the complete restoration and rehabilitation works in respect of any mining area arises only when a mine reaches the closure stage. It is likely that the mining operations would have been undertaken by multiple concession holders before reaching the stage of closure of a mine. As such, it becomes imperative that the comprehensive measures for restoration and rehabilitation of a mining site are taken up only upon closure of such mine. The responsibility for execution of such plan shall rest with the mineral concession holder operating such area at the time of its closure. Since the contribution to the fund is also made by each of the lessees/ contractors who have operated the area during the intervening period, the financial burden of restoration and rehabilitation measures shall not be borne by the last contractor/ lessee alone.

(3) A mineral concession holder operating the mine at the time of its final closure shall be responsible for execution of the restoration and rehabilitation works as per the final mine closure plan. He shall prepare and submit the estimates for implementation of the final restoration and rehabilitation plan to the Director, for approval of the estimates.

(4) The Director, shall approve such estimates, with or without any modifications, and reimburse the expenditure actually incurred on the site by the implementation agency in a phased manner out of the Fund. The amount so re-imbursed shall not exceed the total amount received from the mineral concession holders in respect of that site less the expenditure already incurred earlier.

(5) The Director may require the mineral concession holder to engage an independent agency for implementation of the restoration and

rehabilitation works and evolve a system of monitoring the deliverables through an independent agency.

Sanction of
expenditure from
the Fund

62. (1) Any or all proposals for expenditure from out of the Fund shall be approved by a committee of officers headed by the Secretary of the Department and consisting of representatives from the Departments of Mines and Minerals, Finance, Environment and Forests, Health, Education, Panchayat and Rural Development and Social Welfare.

(2) The mode and method of collection, remittance, and utilisation of these 'other charges' shall be notified separately by the Government.

Part IV

Miscellaneous

Chapter - 12

Illegal or un-authorized Mining and consequences

Illegal or
unauthorised
Mining.

63. Any person undertaking any mining operations without a valid mineral concession granted under the Act and the rules framed thereunder in any area shall be deemed to be indulging in illegal or unauthorised mining and shall be dealt in accordance with the provisions contained in this chapter.

Consequences
of illegal or
unauthorised
mining.

64. Any act of illegal or unauthorised mining shall be liable to the following:-

- (i) for a first time violation, the said mineral shall be liable to be seized along with the impounding of all such tools, equipment, vehicles or any other things used for such unauthorised operation, which may be released only upon realisation of the payment of price of the mineral and the applicable royalty for the mineral extracted and, in addition, a fine which shall not be less than Ten Thousand rupees;
- (ii) for a second time violation, the said mineral shall be liable to be seized along with the impounding of all such tools, equipment, vehicles or any other things used for such unauthorised operation for a minimum period of seven days, which may be released only upon realisation of the payment of price of the mineral and the applicable royalty for the mineral extracted and, in addition, a fine which shall not be less than fifteen thousand rupees;
- (iii) wherever a person is found to be indulging in such offence for the third time or more, the officer concerned shall register an FIR and handover all such tools, equipment, vehicles or any other things used for such unauthorised operation to the Police. Any such offence shall entail (a) confiscation of all such tools, equipment, vehicles or any other thing used for such unauthorised operation for a period of minimum thirty days or more, and (b) pecuniary penalty and punishment for the offence as provided under Section 21 of the Mines and Minerals (Development and Regulation) Act, 1957.

Offences by
companies.

65. (1) If the person committing an offence under these rules is a company registered under the Companies Act, every person, who at the time when the offence was committed, was in-charge and was responsible to the company for the conduct of the business of the company, shall be deemed to be guilty

of the offence and shall be liable to be proceeded against and punished accordingly :

Provided that nothing contained in this sub-rule shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Where an offence under these rules has been committed with the consent or connivance of any director, manager, secretary or other authorised representative of the company, such director, manager, secretary or other authorised representative shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Chapter - 13 Delegation, Review and Appeals

- Delegation.** 66. The Government may delegate any powers under these rules, save in the cases of appeals and subject to such restrictions as it may deem appropriate to the competent authority, by an executive order. Similarly, the competent authority, may delegate any of his powers under these rules, save in the case of appeals, and subject to such restrictions as he may deem appropriate, to any of his subordinate officer(s) by an executive order.
- Review.** 67. The Director/ Principal Chief Conservator of Forests and Head of Forest Force, Assam may, either on an application from an aggrieved party or on his own motion, review the orders passed by him under these rules in any matter.
- Appeals.** 68. (1) Unless otherwise provided, an appeal against an order passed by any Sub-ordinate Officer shall lie with the Director/ Principal Chief Conservator of Forests and Head of Forest Force, Assam as the case may be.
- (2) An appeal against the order passed by the Director/ Principal Chief Conservator of Forests and Head of Forest Force, Assam shall lie before the Government in the Power (E), Mines and Minerals Department in respect of minerals under Schedule - 'X' and the Environment and Forest Department in respect of minerals under Schedule - 'Y'.
- (3) No order under these rules shall be passed by the competent authority against any person unless he has been issued a show cause and given a reasonable opportunity to make a representation.
- Time allowed for appeals or review.** 69. (1) Any application for review under rule 67 and an appeal under rule 68 (1) can be preferred within a period of sixty days of the passing of the impugned order. A delay up to thirty days beyond the permissible appeal

period may be condoned by the Director/Principal Chief Conservator of Forests and Head of Forest Force, if found justified.

(2) A second appeal against the orders of the Director/Principal Chief Conservator of Forests and Head of Forest Force, under rule 68 (2) can be filed within a period of 45 days of the passing of the impugned order. A delay for up to thirty days beyond the permissible period may be condoned by the Government, if found justified.

Fee for review
or appeal

70. (1) Every application for review or appeal shall be accompanied with the fee as prescribed in the Second Schedule appended to these rules.

(2) No application for review or appeal shall be entertained in matters where the applicant is in default of any Government dues, on whatsoever account, unless he deposits at least twenty five percent of such dues before filing such application and the proof for such payment is enclosed with the application or memorandum of appeal.

Chapter - 14 Miscellaneous

Power to rectify
inadvertent
mistakes.

71. (1) The competent authority may at any time, within six months, from the date of the order passed under these rules, on its own motion rectify any mistake or error apparent on the face of the record, and may within the like period rectify any such mistake or error which has been brought to its notice by an applicant for the grant of the minor mineral(s) concession.

(2) No such rectification under sub-rule (1) above, as has or purports to have a prejudicial effect on another applicant for the grant of the mining lease, shall be made unless the competent authority has given such applicant(s) notice of its intention so to do, and has allowed him/ them a reasonable opportunity to make a representation thereon.

Recovery of
Government
dues as arrears
of land revenue.

72. Any rent, royalty, fee, contract money or other sum due to the Government or penalty imposed under these rules or under the terms and conditions of the mining lease or contract or permit and remaining unpaid, shall constitute a first charge on the assets of a mineral concession holder or the surety furnished under these rules and shall be recoverable as arrears of Land Revenue.

Unauthorized
Working.

73. (1) No person shall undertake any mining operations in any area, except under and in accordance with the terms and conditions of a mineral concession granted under these rules.

(2) Notwithstanding any other punitive measures for any violations provided under the rules, any contravention of sub rule (1) shall be subject to the provisions contained in Section 21 of the Act.

Offences cognizable only on written complaint	74. No court shall take cognizance of any offence punishable under these rules except upon a complaint in writing made by the competent authority within three months of the date on which said offence is alleged to have been committed.
Relaxation in special cases.	75. The Government may, for reasons to be recorded in writing, relax any provision of these rules in cases where any mineral concession is granted to any Government Department or to a statutory authority set up by the State or Central Government, or a company or a corporation wholly owned or controlled by the State or Central Government.
Commencement of the grant of a mineral concession.	76. A mineral concession granted under these rules, in whatever form, shall commence from the date of execution of the agreement or from such date as specified therein.
Concession registration of Lease Deeds/ Contract Agreements.	77. All lease deeds or contract agreements effective for a period of 11 months or more shall be duly registered with the Registrar. All expenditure on registration of the lease deed or contract agreement shall be borne by the concession holder.
Applicability of other Statutes.	78. Grant of any mineral concession or other permissions under these rules shall not absolve the holder from the applicability of other statutes.
Repeal and savings	79. (1) The Assam Minor Mineral Concessions Rule, 1994 as amended from time to time, in their application to the State of Assam are hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken or proceedings commenced under the 'Assam Minor Mineral Concessions Rule, 1994' as amended from time to time shall be deemed to have been done, taken or commenced under these rules :

Provided that wherever the terms and conditions of any mineral concession, granted before the commencement of these rules, are inconsistent with or repugnant to these rules, the same shall be deemed to have been modified in accordance with these rules from the date of notification thereof.

FORM ML - 1
[see rule 8(5) and 17(1)]

Model form for execution of Mining Lease Deed

This indenture made on this _____ day of _____, 201_ between the Governor of Assam acting through _____ (hereinafter referred to as the "State Government") which expression shall where the context so admits, include the successors and assigns) of the one part; and

Where the lessee is an individual :-

_____ (Name and address of the person) (hereinafter referred to as the "Lessee" which expression shall where the context so admits, includes his heirs, executors, administrator, representatives and permitted assigns)

Where the lessee is more than one individual :-

_____ (Name and address of persons) (hereinafter referred to as the "Lessee" which expression shall where the context so admits include their respective heirs, executors, administrators, representatives and permitted assigns)

Where the lessee is registered firm :-

_____ (Name and address of all the partners or members, where the lessee is a firm or society) all carrying on business in partnership under the firm name and style of _____ (name of the firm and address) registered under Indian Partnership Act, 1932 and having their registered office at _____ (hereinafter referred to as the "Lessee" which expression shall where the context so admits include all partner of the said firm, their representatives, heirs, executors, administrators and permitted assigns).

Where the lessee is a registered company :-

_____ (Name of the company) a company registered under _____ (Act under which company incorporated) and having its registered office at _____ (address) (hereinafter referred to as the "Lessee" which expression shall where the context so admits, include its successors and permitted assigns) of the other part.

(Where lease is granted through competitive bid process under rule 8 or renewed under rule 13)

Whereas the lessee has offered the highest bid of Rs. _____ (in words Rupees _____) in the bid/auction held on _____ for obtaining a mining lease for _____ (name of minor minerals) in respect of the lands hereinafter described in clause 2 and such bid had been accepted by the officer authorized in this behalf and the lessee has deposited with the Government, a sum of Rs. _____ (Rupees _____) as initial bid security (10% of the annual bid amount) and Shri _____, S/o Shri _____, resident of _____ District _____ (referred to as the 'surety' which expression shall where the context so admits, include his heirs, executors, administrators, representatives) has been offered as solvent surety for the aforesaid amount, and whereas the lessee is in possession of a Income Tax Clearance Certificate.

Now, therefore, this deed witnesses and the parties hereby agree as follows :

Liberties and privileges to be exercised and enjoyed by the Lessee(s) :

The following liberties, powers and privileges may be exercised and enjoyed by the lessee subject to the other provisions.

1. In consideration of the rents and royalties, covenants and agreements hereinafter contained and on the part of the Lessee to be paid, observed and performs, the Government hereby grants and demises unto the lessee all those mines/beds/veins/seams of _____ (hereinafter referred to as the said minor minerals), situated, lying and being in or under the lands which are referred to in clause (2) together with the liberties, powers and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in Part-I subject to the restrictions and conditions as to exercise and enjoyment of such liberties, powers and privileges which are hereinafter mentioned in Part-II and subject to other provisions of this lease.

2. The area of the said lands is as follows :

All the tract of land situated at village _____ in _____ Sub-Division _____ District bearing _____ Dag No. and _____ Patta No. containing an area of _____ or thereabouts delineated on the plan hereto annexed and boundary as follows :

On the North by _____;

On the South by _____;

On the East by _____;

On the West by _____;

And (hereinafter referred to as the 'said lands' or the 'leased area').

3. The lessee shall hold the premises hereby granted from the _____ day _____ for the term of _____ years thence next ensuing.

Part - I

Liberties and privileges to be exercised and enjoyed by the Lessee(s)

The following liberties and privileges may be exercised and enjoyed by the lessee subject to the other provisions :

1. To enter upon land and search for win, work, etc. :

Liberty at all times during the term hereby demised to enter upon the said lands and to search for mineral, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said minor mineral(s).

2. To sink, drive and make pit, shafts and inclines, etc. :

Liberty for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said land and pits, shafts, inclines, drifts, levels, waterways, airways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.

3. To bring and use machinery, equipment :

Liberty for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engine, machinery, plan, dressing floors, furnaces, coke, ovens, brick kilns, workshop, store houses, bungalows, godowns, shed and other buildings and other works and convenience of the like nature on or under the said lands.

4. To use water from streams, etc.:

Liberty for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector concerned to appropriate and use water from any streams, water course, springs, or other source in or upon the said lands and to divert, step up or dam any such stream or water course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs :

Provided that the lessee shall not interfere with navigation in any navigable stream nor shall divert such stream without the previous written permission of the Government.

5. To fell undergrowth and utilize timber and trees, etc.:

Liberty for or in connection with any of the purposes mentioned in this lease deed, to clear undergrowth and brush wood. Lessee shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the Forest Department. In case such permission is granted, he shall pay in advance, the price of the trees/timber to be felled to the said officer at the rates, fixed by him.

6. To get building and roads material, etc. :

Liberty for or in connection with any of the purposes, mentioned in this lease deed, to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks, tiles but not to sell any such materials, bricks, tiles.

7. To use land for stacking purpose :

Liberty to enter upon and use a sufficient part of the surface of the said lands for the purpose of stocking, storing or depositing therein any produce of the mines including over burden or waste material and works carried on ad tools, equipment and other materials needed for mining operations.

8. To install fuel pumps or stations for diesel or petrol for self use :

Liberty to use a sufficient part of the land for installing fuel pumps or stations for diesel or petrol for self use or consumption required for mining operations in the lease area, subject to permission of the authority.

9. To construct magazine for explosive and storage sheds :

Liberty to construct magazine for storage of explosive and storage sheds for explosive related substances with permission from licensing authority.

10. Liberty to seek permission for diversion of public roads, overhead electric lines :

Liberty and power to request to the competent authority for diversion of public road, overhead electric lines passing through the concession area at the expenses of the lessee to ensure scientific and systematic mining.

Part - II**Restrictions as to the exercise of the liberties by the lessee**

The liberties and privileges granted under Part - I are subject to the following restrictions and subject to other provisions of this lease :

1. No mining operations within the limit of public works, etc. :

The lessee shall not carry on, or allow to be carried on any mining operations :-

- (i) within a distance of 50 meters from the outer periphery of the defined limits of any village, habitation, National Highway, State Highway and other roads, where such excavation does not require use of explosives, unless specifically relaxed and permitted by the competent authority; or
- (ii) within a distance of 250 meters from the outer periphery of the defined limits of any village, habitation, National Highway, State Highway and other roads, where use of explosives is required, unless specifically relaxed and permitted by the competent authority or any specific dispensation is obtained from the Director, Mines Safety; or
- (iii) within a distance of 500 metres from major structures like R.C.C Bridges, Guide bund etc.; or
- (iv) within a distance of 75 meters from any railway line or bridge except under and in accordance with the written permission of the railway administration concerned. The Railway Administration or the Government may in granting such permission, impose such conditions as it may deem fit.

Explanation : For the purpose of this clause the expression Railway Administration shall have the same meaning as it is defined by sub-section (4) of section 3 of the Indian Railway Act, 1890.

Provided that where the continuance of any mining operations in any area, in the opinion of the Government is likely to endanger the safety of any National or State Highway, road, bridge, drainage, reservoir, tank, canal or other public works, or public or private buildings or in the public interest or in the interest of environment/ecology of the area, the Government may determine the lease after giving 60 days notice to the lessee in this behalf and the lease shall stand terminated on the date mentioned in this notice.

2. Working in sand Zones:

That the lessee in respect of sand zones, shall restrict the quarrying operations to maximum four villages of the zone at any point of time during the subsistence of the lease. The lessee shall have a right to change the site any time during the subsistence of the lease on settlement of compensation with the land owners of new site of the zone from where he intends to extract sand but ceiling of maximum four villages shall be adhered to strictly and such change of site shall be intimated to the competent authority.

3. Special conditions for river bed mining :

In case of river bed mining/excavation of minor mineral(s), in order to ensure safety of river-beds, structures and the adjoining areas, the following special conditions shall be abide by the lessee :

- (a) No mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 metres on the up-stream side and 500 metres on the down-stream side;
- (b) There shall be maintain an un-mined block of 50 metres width after every block of 1,000 metres over which mining is undertaken or at such distance as may be directed by the competent authority;
- (c) The maximum depth of mining in the river bed shall not exceed three metres measured from the un-mined bed level at any point of time with proper bench formation.
- (d) Mining shall be restricted within the central $3/4^{\text{th}}$ width of the river/rivulet;
- (e) No mining shall be permissible in an area up to a width specified by the competent authority from the active edges of embankments;
- (f) Any other condition(s) as may be required by the competent authority in public interest.

4. Notice for surface operation in land not already in use :

Before using for surface operations any land which has not already been used for such operation, the lessee shall give notice in advance to the Collector of the District, the competent authority and the officer-in-Charge _____ in writing along

with copy of permission to undertake mining specifying the situation and the extend of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used, if objection is issued by the Collector.

5. Not to use the land for other purposes :

The lessee shall not cultivate or use the land for any other purpose other than those specified in the lease deed.

6. Disposal of mineral(s) only on issuance of Mineral Transit Pass:

The holder of mining lease shall not sell/dispose off any mineral or mineral products from the concession area without a Mineral Transit Pass.

7. Stacking of mineral(s) inside lease hold area :

The lessee shall not stock the mineral(s) excavated inside the lease hold area at the designated site more than twice the quantity of the average monthly production as per approved mining plan/scheme.

8. Stacking of mineral(s) outside lease hold area :

The lessee shall not stock any minor mineral(s) granted under the lease, outside the lease hold area.

9. Stacking and storage of incidentally extracted major minerals :

In case lessee, while extracting minor mineral(s) given on lease, incidentally extracts any major mineral not given on lease, the same shall be the property of the Government and lessee shall be under an obligation to stack and store it and maintain its proper record in accordance with the direction of the competent authority, who shall also be competent to prescribe the procedure for its disposal.

10. Penalties in case of non-compliance of clause (9) :

In case it is detected that lessee has disposed off incidentally extracted major mineral referred to in sub-rule (18) of rule 38 in whole or part thereof or failed to maintain the record of stored mineral, he shall be liable to penalties as specified in sub-section (1), (4) and (5) of section 21 of the Mines and Minerals (Development and Regulation) Act, 1957 and also premature determination of mining lease in terms of sub-rule (19) of rule 39 of the said rules.

11. Restrictions of mining operations above Ground Water Table :

A safety margin of two metres shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

12. Restrictions of surface operations :

No mining operations shall be undertaken in any area prohibited by any authority or by the orders of any Court.

13. No mining operations without requisite clearance :

The lessee shall not undertake any mining operations in the area granted on mining lease without obtaining requisite clearance from the competent authority as required for undertaking mining operations.

**Part - III
Covenants of the Lessee**

The lessee/ lessees hereby covenant(s) with the Government as follows:-

1. Rate of Royalty :

The lessee shall pay royalty on the quantity of the said minor mineral dispatched from the leased area at the rates as per First Schedule of the Assam Minor Mineral Concession Rules, 2012 and as may be revised by the State Government from time to time.

2. Surface rent:

The lessee shall pay Surface rent for the surface area occupied by him as per rule 44.

3. Dead rent:

The lessee shall pay for every year dead rent at the rate as fixed by the Government from time to time.

Where the mining lease is granted by competitive bid/auction under rule 8:- The highest bid received in the open bid/auction at the rate of per annum shall become the 'annual dead rent' amount payable by the lessee. The rate of annual dead rent initially determined on the basis of competitive bids/ auctions shall be increased @ 25% on completion of each block of three years.

Explanation: If the initially determined amount of annual dead rent is Rs.100/, it shall be increased to Rs.125/- with the commencement of the fourth year and to Rs.156.25 with the commencement of the 7th year and so on and so forth for the next each block of three years :

Provided further that if the lease permits the working of more than one minor mineral in the same area, the Government may charge separate dead rent in respect of each minor mineral :

Provided that the mining of one minor mineral does not involve the working of another minor mineral :

Provided further that the lessee/lessees shall be liable to pay the dead rent or royalty in respect of each mineral, whichever be higher but not both:

Provided further that lessee/ lessees shall deposit the dead rent at the rates as revised and notified from time to time by the State Government.

4. Security deposit :

25% of the annual bid amount/ rate of dead rent. The security amount to be deposited as per following :-

- (i) 10% as initial bid security at the time of auction
- (ii) 15% of the annual bid amount before commencement of mining operations or before the expiry of period allowed, which shall not be more than 12 months, whichever is earlier :

Provided on enhancement of the dead rent after expiry of every three year period of lease the lessee shall deposit the balance amount of security so as to upscale the security amount equal to 25% of the revised annual dead rent as applicable for one year with respect to next block of three years

5. Mode of payment of dead rent/ royalty and surface rent :

- (a) In case of mining lease granted under rule 8, the lessee shall deposit one advance instalment of dead rent before commencement of mining operations or before the expiry of period allowed, which shall not be more than 12 months, whichever is earlier, along with 15% of the balance security amount as per clause 4(a) above.

- (b) The lessee during the subsistence of the lease, pay in advance to the Government the instalments of the dead rent in respect of the said land given to him/ them on mining lease in four quarterly instalments on the 1st of April, 1st of June, 1st of September and 1st of December of the year.

Note: The amount of one advance instalment deposited at the time of commencement of the mining operations or within time allowed for the same shall be adjusted in a manner that the subsequent instalments are payable for a full calendar month/quarter/year, as the case may be.

- (c) The lessee shall be liable to pay the amount of royalty on the mineral excavated and dispatched at the rate specified in the first schedule or dead rent, whichever is more and not both.

- (d) Where the amount of royalty payable in respect of a month exceeds the amount of dead rent deposited in advance, the lessee shall deposit such amount of royalty on the mineral extracted and dispatched or consumed by the 7th day of the following month after adjusting the amount of advance dead rent already deposited.
- (e) In cases where the lessee has paid the amount of royalty or dead rent during a part of the year, which is equal to or more than the annual dead rent payable for the year, he shall not be required to deposit the advance dead rent for the remaining period of the said year and the royalty for the balance part of the year shall be deposited by the 7th day of the following month.

6. Amount to be deposited on account of Mines and Minerals Development Restoration and Rehabilitation Fund :

Where the lessee is operating the area, he shall also deposit/ pay an additional amount, equal to 10% of the due dead rent or royalty, whichever is more along with amount of instalments on account of dead rent or royalty, towards the 'Mines and Minerals Development Restoration and Rehabilitation Fund' separately established under these rules.

7. Interest on delayed payments :

In case of any default in payment of the instalments of dead rent/contract money/contribution to the Mines and Minerals Development (Restoration and Rehabilitation) Fund on the due date(s), the amount would be payable along with interest at the following rates :

Sr. No.	Period of delay	Rate of Interest applicable
(i)	If paid within a period of 7 days from the due date	A grace period of up to 7 days is allowed without any interest;
(ii)	If paid after 7 days but up to 30 days of the due date	15% on the amount of default for the period of default including the grace period;
(iii)	If paid after 30 days but within 60 days of the due date	18% on the amount of default for the period of default including the grace period;
(iv)	Delay beyond 60 days of the due date	It would amount to a 'breach', invite action for termination of the lease/ contract and the entire outstanding amount would be recoverable along with interest calculated @ 21% for the entire period of default.

8. Working of newly discovered minerals :

If any minor mineral, not specified in the lease, is discovered in the leased area, the lessee shall report the discovery without delay to the competent authority and shall not win or dispose of such minor mineral without obtaining a lease therefor. If he fails to apply for such a lease within six months from the discovery of the minor mineral, the competent authority may give the lease in respect of such mineral, to any other person :

Provided that the grant of such permit may be refused for reasons to be recorded in writing:

9. To commence mining operations within 180 days and carry them on properly :

Unless the competent authority for sufficient cause allows otherwise, the lessee shall commence mining operations 180 days from the date of execution of the lease and shall thereafter conduct such operations in a proper, skilful and workman like manner.

Explanation :- For the purpose of this clause, mining operations shall include the erection of machinery laying of a tramway or construction of a road in connection with the working of the mine.

10. To erect and maintain boundary pillars etc. :

The lessee shall at his own expenses, erect and at all times maintain and keep in good repairs boundary marks and pillars according to the plan annexed to the lease. Each of the pillars should be numbered and every pillar shall have GPS reading.

11. Accounts :

The lessee shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any officer authorised by the Assam Government or the Central Government in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Assam Government or competent authority or the Central Government or the competent authority with such information and returns as it may require.

12. To allow facilities to other lessees etc. :

In addition to the concession holders under Rule - 5 of the Assam Minor Mineral Concession Rules, 2012, the lessee shall allow existing and future licensees or lease holders/contractors of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.

13. To allow entry to officers :

The lessee shall allow any officer authorised by the Assam Government and the Central Government or competent authority to enter upon any building, excavation or land comprised in the lease for the purpose of inspecting the mines.

14. Returns :

The lessee shall :-

- (a) submit a return in form 'MMP1' by the 7th of every month to the competent authority and also to other officer(s) specified giving the total quantity of minor

mineral(s) raised and dispatched from the leased area in the preceding calendar month and its value ;

- (b) also furnish a statement giving information in Form 'MMP2' by the 15th April every year to the competent authority and to other Officer(s), specified regarding quantity and value of minor mineral(s) obtained during last financial year, average number of regular labourers employed (men and women separately) number of accidents, compensation paid and number of days worked separately.

15. To strengthen and support the mines :

The lessee shall strengthen and support to the satisfaction of the Railway Administration or the State Government, as the case may be any part of the mine which in its opinion requires such, strengthening or support for the safety of any railway, bridge, national highway, reservoirs, canal, road or any other public work or building.

16. Notice for use of explosives, etc. :

The lessee shall immediately give notice in writing in Form 'IMSEI' to the following:

1. The Controller General, Indian Bureau of Mines, Government of India, Nagpur;
2. The Director General of Mines Safety, Government of India, Dhanbad;
3. The Director, Mines Safety, Government of India, Guwahati;
4. The Regional Controller of Mines, Indian Bureau of Mines, Kolkata;
5. The competent authority;
6. The District Magistrate of the District concerned; and
7. The Officer-in-charge as soon as :
 - (a) The working in the mines extend below superjacent ground; or
 - (b) The depth of any open cast excavation measured from its highest to the lowest point reaches six metres; or
 - (c) The number of persons employed on any day is more than 50;

or

- (d) Any explosives are used.

17. Maintenance of Sanitary conditions :

The Lessee shall maintain sanitary conditions in the area held by him under the lease.

18. To pay compensation for damage and indemnify the Government :

The lessee shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

19. Application of all Acts, Rules and Regulations to this lease :

The lessee shall abide by the provisions of Mines Act, 1952, and the rules framed there under and also the provisions of other labour laws both Central and State as are applicable to the workmen engaged in the mines and quarries relating to the provisions of drinking water, rest shelters, dwelling houses, latrines and first-aid and medical facilities in particular and other safety and welfare provisions in general, to the satisfaction of the competent authorities under the aforesaid Acts, Rules and Regulations and also to the satisfaction of the District Magistrate concerned. In case of non compliance of any of the provisions of the enactments as aforesaid, competent authority may terminate the mining lease by giving one month's notice with forfeiture of security deposited :

Provided that the lessee shall carry out mining operations in accordance with all other provisions as applicable for undertaking mining including the provisions of Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made thereunder.

20. To report accident :

The lessee shall without delay report to the Deputy Commissioner of the district concerned and the competent authority or any other officer authorised by him, any accident which may occur at or in the leased area.

21. Delivery of possession of land and mines on the surrender or sooner determination of the lease :

At the end or sooner determination or surrender of the lease the Lessee shall deliver up the said lands and all mines (if any dug there) in a proper and workable state, save in respect of any working as to which the Government might have sanctioned abandonment.

22. To provide electronic weighing machine :

The lessee shall provide and at all times keep at or near the pit-head at which the said mineral shall be brought to bank a properly constructed and efficient electronic weighing machine and shall weigh or caused to be weighed thereon all the said minor minerals from time to time brought to bank, sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the aforesaid books of accounts. The lessee shall permit the Government at all times during the said term to employ any persons to be present at the weighing of the said minor minerals, as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee. The lessee shall give 15 days previous notice in writing to the Officer-in-Charge _____ of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.

23. To secure pits shafts not fill them up :

The lessee shall well and properly secure pits and shafts and will not without permission in writing, wilfully close, fill up or close any mine or shaft.

24. Not to enter upon or to commence operations in the Forest land :

The lessee shall not enter upon or commence any mining operations in any forest land comprised in the leased area except after obtaining permission in writing of the Forest Department, Assam.

25. To respect water rights and not injure adjoining property :

The lessee shall not injure or cause to deteriorate any source of water, power or water-supply and shall not in any other way render any spring or stream or water unfit to be used or to do anything to injure adjoining land, villages or houses.

26. Stocks lying at the end of the lease :

(a) The lessee on expiry of the lease period (successful completion of the lease) shall remove already extracted all of the mineral from the premises of the quarry within a period of seven days. In case any quantity of the already extracted mineral, in the said land is left undisposed off and is not removed within seven days from the date of expiry of the period of lease the same shall be deemed to be the property of the Government who may dispose it off in any manner it may like without paying anything thereof to the lessee.

(b) The lessee on the termination or sooner determination of the lease shall not remove extracted mineral from the premises of the leased areas. All extracted minerals in the said lands left over un-disposed after the termination or determination of lease shall be deemed to be property of the Government and competent authority, may dispose it off in any manner it may like without paying anything thereof to the lessee.

27. Payment of taxes :

The lessee shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the leased area, said minor minerals or the working of the mines.

28. Payment of additional amount for reclamation/ restoration :

The lessee shall also deposit/pay additional amount equal to 10% of the amount of royalty/dead rent along with the payment of royalty or dead rent, whichever is more, by the 7th of every month, to ensure the compliance of the Reclamation and Restoration works. This additional amount shall be refunded after satisfactory Reclamation/ Restoration of the area after mining in accordance with the Mine Closure Plan :

Provided that in case the lessee fails to reclaim/ restore the area as per mining plan to the satisfactions of the State Government, the amount deposited shall be forfeited and used for the restoration of the area :

Provided further that in case no rehabilitation position of the mine comes during the tenure of the mining lease, the amount so deposited shall be kept by the State Government in the mining area development fund for future use as and when the mine reaches to a stage requiring restoration and rehabilitation.

29. Assign sublet or transfer of the lease :

The lessee shall not assign, sublet or transfer the lease to any person without obtaining prior permission in writing from the competent authority.

30. Fencing of working place :

If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger or saving life shall be prevented by securely fencing the full width of all entrances to the place, at his own cost.

31. Fencing of excavation after termination or sooner determination of the lease :

The lessee on termination or sooner determination of the lease, shall at his own cost, suitably fence the excavations for safety as competent authority.

32. Felling of trees:

The lessee shall not fell or cut any tree, standing on the land wherein the quarry is located without obtaining prior permission in writing from the Forest Department, Assam and paying its price as fixed.

33. Security deposit shall carry no interest:

The security deposited by the lessee shall not carry any interest.

34. State Government not responsible for loss to lessee:

The Government shall not be responsible for any kind of loss to the lessee.

Part-IV

Rights of the State Government

1. Suspension or termination of the lease :

The competent authority shall have the right to suspend or prematurely terminate the lease.

- (a) If the dead rent or royalty or surface rent or any other amount due to the Government are not paid;

- (b) if any of the terms and conditions of the lease deed or conditions of grant or permission to undertake mining by any other statutory authority or competent authority is violated;
- (c) if any of the provisions of these rules and other laws both Central and State as are applicable to mines and minerals, are not complied with :

Provided that no orders of suspension or termination of the lease shall be passed by the competent authority without giving reasonable opportunity to show cause and following the procedure prescribed in the Assam Minor Mineral Concession Rules, 2012.

Provided further that the competent authority may also at any time after issuance of the notice for default on account of non payment of dues, enter upon the said premises and detain all or any of the mineral(s) or movable property therein and may carry away, detain, or order the sale of the property so detained, or so much of it as will suffice for the satisfaction of the rent or royalty or both dues and all costs and expenses occasioned by the non-payment thereof and shall give proper receipt of the articles carried away.

2. Determination of lease in public interest :

The Government may by giving 'six months' prior notice in writing determine the lease if the Government consider that the minor mineral under the lease is required for establishing an Industry beneficial to the public :

Provided that in the State of National Emergency or War, the lease may be determined without giving such notice.

3. Right of pre-emption :

The government shall from time to time and at all times during the terms of lease have the right (to be exercised by notice in writing to the lessee) of pre-emption of the said mineral(s) and all products thereof lying in or upon the said lands hereby demised or elsewhere under the control of the lessee and the lessee shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner at the place specified in the notice exercising the said right.

4. Penalty for not allowing entry to officers:

If the lessee or his transferee or assignee does not allow any entry or inspection under clause (13) of part-III, the competent authority may cancel the lease and forfeit in whole or in part the security deposit paid by the lessee.

5. Settlement of Rent and Compensation Payable to third parties thereof :

In case the occupier(s) or owner(s) of the said land refuses his/ their consent to the exercise of the rights and powers reserved to the Government and demised to the lessee under these presents, the lessee shall report the matter to the competent authority who

shall request the Collector of the District concerned to direct the occupier(s) or owner(s) to allow the lessee to enter the said lands and to carry out such operations as may be necessary for working the mine, on payment in advance of such rent or compensation to the occupier or owner by the lessee, as may be fixed by the Collector as per the provisions of rules 46 and 47 of the rules.

6. Suspension of mining operations :

The competent authority may order to suspend the mining operations after serving a notice to the lessee, in case, the following violations are noticed:—

- (a) unsafe and unscientific mining;
- (b) non operations of weighbridge;
- (c) non providing of safety appliances to the workers;
- (d) non payment of compensation to the surface owners;
- (e) non submissions of monthly returns;

In case of violations of the aforesaid conditions and also any other terms and conditions of the agreement deed and the provisions of the rules, the competent authority may give a notice to the lessee to remedy the violations within a period of 15 days from the date of issue of the notice. In case, the violations pointed out through notice, are not remedied within the stipulated period of 15 days, the competent authority may after affording an opportunity of being heard to the lessee, order the suspension of the mining operations till such time, the defaults/ defects are removed by the lessee within the time frame (within a maximum period of six months) granted by the competent authority. During the period of suspension of mining operations, the lessee will be allowed only to undertake rectification work for removal of the defects and shall not dispose of the mineral. During the suspension period, the lessee shall be under the obligation to deposit the amount of the dead rent on the due dates.

On satisfactory removal of the defects, the competent authority may revoke the suspension orders with or without any modification. Non removal of the defects/ defaults during the suspension period and within the time allowed by the competent authority, shall lead to premature termination of lease.

Part-V

General

1. Cancellation:

The lease shall be liable to be cancelled by the competent authority if the lessee cease to work the mine for a continued period of six months without obtaining written sanction.

2. Notices :

Every notice by these presents required to be given to the lessee shall be given in writing to such person resident on the said lands as the lessee may appoint for the

purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the lessee by registered post addressed to the lessee at the address recorded in this lease or at such other address in India as the lessee may from time to time in writing to the competent authority designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the lessee and shall not be questioned or challenged by him.

3. Recovery of government dues as arrears of land revenue:

Without prejudice to any other mode of recovery authorised by any provision of this lease or by any law, all amounts, falling due hereunder against the lessee may be recovered as arrears of land revenue under the law in force for such recovery.

4. Forfeiture of property left more than three months after expiry or determination of lease :

The lessee should remove his property lying on the said lands within three months after the expiry or sooner determination of the lease or after the date from which any surrender by the lessee of the said lands under relevant rules of the Assam Minor Mineral Concession Rules, 2012 becomes effective, as the case may be, the property left after the aforesaid period shall become the property of the Government and may be sold or disposed of in such manner as the competent authority shall deem fit without liability to pay any compensation therefore, to the lessee.

5. Security and forfeiture thereof :

- a. the competent authority may forfeit the whole or any part of the amount deposited as 'Security' under this lease, in case the lessee commits a breach(s) of any covenants to be performed by the lessee under this lease.
- b. Whenever the said security deposit or any part thereof or any further sum hereafter deposited with the competent authority in replenishment thereof is forfeited under sub clause (a) or applied by the competent authority under this lease (which the Government is hereby authorised to do) the lessee shall immediately deposit with the inappropriate part thereof to bring the amount in deposit with the Government up to the requisite amount of security at that point of time of lease.
- c. The rights conferred to the Government by clause (a) shall be without prejudice to the rights conferred on the State Government by any other provision of this lease or by any law.
- d. On such date as the competent authority may elect within twelve calendar months after the determination of this lease or any renewal thereof, the amount of security deposit paid in respect of this lease and then remaining in deposit with the Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee. No interest shall run on the security deposit.

6. Survey and demarcation of the area :

When a mining lease is granted arrangement shall be made, if necessary, at the expense of the lessee, for the survey and demarcation of the area granted under the lease. The lessee shall have to bear actual expenses of the staff deputed for the work. Actual expenses will include travelling allowances, daily allowances and salary of staff plus 10 percent as instrument charges.

7. Surrender of a mining lease by the lessee :

The Government may accept the request of a lease holder for surrender of a lease or part thereof in cases where it is established that it has not been found feasible to operate the lease grant for whatsoever reasons subject to the condition that the lessee :

- (i) has been regular in furnishing the production returns as required in terms of the lease agreement;
- (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the lease grant;
- (iv) is not in default of payment of any dues of the Government as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in cash in advance or by way of adjustment of the security or both:

Provided that in case the lessee makes an application for surrender of part area of the lease, it shall not result in any prorated reduction of the dead rent and the rate of dead rent payable and applicable for the entire area at the time of such application shall remain intact.

8. Penalty for repeated breaches :

In case of repeated breaches of covenants and agreements by the lessee for which notice has been given by the competent authority in accordance with Sub-rule (1) of Rule 55 and/ or sub rule(1) of rule 56 of the Assam Minor Mineral Concession Rules, 2012 on earlier occasions, the competent authority without giving any further notice, may impose such penalty not exceeding twice the amount of annual dead rent specified in clause 3 of part-III of this form.

9. Obtaining sales tax number :

The lessee shall get himself registered with the commercial Taxes Department of Assam State and shall obtain the Sales Tax Number.

10. Overriding effect :

Unless otherwise specifically provided, it is agreed that this deed shall be governed by the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and the rules made thereunder. The provisions of the Act and the rules shall prevail over the terms and conditions of the agreement.

IN WITNESS WHEREOF: - These presents have been executed in the manner hereunder appearing the day and year first above written.

Signature of the Lessee

For and on behalf of the Government of Assam.

Witness :-

1. _____

1. _____

2. _____

2. _____

Signature of surety

Witness

1. _____

2. _____

FORM ML-2*{See rule 9(1)}***(Register of application for grant/ renewal of Mining Lease)**

1	Serial Number
2	Date of application for grant or renewal of mining lease
3	Date on which application was received by the Receiving Officer
4	Name of applicant with full address
5	Situation of the land applied for viz village and district with details
6	Estimated area of the land
7	Particulars of minerals which the applicant intends to mine
8	Amount of application fee paid
9	Final disposal of application together with number and date of the order
10	Remarks
11	Signatures of the Officer

FORM ML-3

(See rule 9 (2))

(Mining Lease Register)

1	Serial number	
2	(a) Date of application (b) Date of receipt of the application	
3	Name and address of the applicant	
4	Situation and boundaries of the land	
5	The mineral granted under mining lease	
6	The total area	
7	Number and date of grant of the lease	
8	Period for which granted	
9	Date of execution of the lease deed	
10	Number, date and period of renewal	
11	Amount of security deposited	
12	Particulars of disposal or refund of security deposit	
13	Date of assignment or transfer of the lease, if any and fee paid thereof and the names of the parties thereto	
14	Date of expiry or relinquishment or cancellation	
15	Date from which the area is available for re-grant	
16	Signature of the Officer-In-charge	

FORM ML-4

*(See rule 12 (10))***(Model Form for transfer of Mining Lease/Mining Contract)**

The indenture made this day of 20
 between (Name of the person with
 address and occupation) (hereinafter referred to as the 'transferor' which expression
 shall where the context so admits be deemed to include his heirs, executors,
 administrators, representatives and permitted assigns). or

Where the transferors are more than one individuals
 (Name of the persons with address and occupations) and (Name
 of the persons with address and occupations) (hereinafter referred to as the 'transferor'
 which expression shall where the context so admits be deemed to include their heirs,
 executors, administrators, representatives and their permitted assigns). or

Where the transferor is a registered firm (Name of the
 persons with address of all the partners) all carrying on business in partnership under
 the firm name and style of (Name of the firm)
 registered under the Indian Partnership Act, 1932 (9 of 1932) and having their
 registered office at (Address) (hereinafter referred
 to as the 'transferor' which expression shall where the context so admits shall be
 deemed to include all the said partners, their respective heirs, executors, legal
 representatives and their permitted assigns). or

Where the transferor is a registered company (Name
 of company) a company registered under the Companies Act 1956 and having its
 registered office at (Address) (hereinafter referred to as the
 'transferor' which expression shall where the context so admits be deemed to include
 its successors and permitted assigns) of the first part.

Where the transferee is an individual
 (Name of the person with address and occupation) (hereinafter referred to as the
 'transferee' which expression shall where the context so admits be deemed to include
 his heirs, executors, administrators, representatives and permitted assigns). or

Where the transferees are more than one individuals
 (Name of the persons with address and occupations) and (Name
 of the persons with address and occupations) (hereinafter referred to as the 'transferee'
 which expression shall where the context so admits be deemed to include their heirs,
 executors, administrators, representatives and their permitted assigns). or

Where the transferee is a registered firm (Name of the
 persons with address of all the partners) all carrying on business in partnership under
 the firm name and style of (Name of the firm)
 registered under the Indian Partnership Act, 1932 (9 of 1932) and having their
 registered office at (Address) (hereinafter referred

to as the 'transferee' which expression shall where the context so admits shall be deemed to include all the said partners, their respective heirs, executors, legal representatives and their permitted assigns).

Where the transferee is a registered company (Name of company) a company registered under the Companies Act 1956 and having its registered office at (Address) (hereinafter referred to as the 'transferee' which expression shall where the context so admits be deemed to include its successors and permitted assigns) of the second part.

Where the Governor of Assam (hereinafter referred to as the 'Government' which expression shall where the context so admits be deemed to include successors and assigns) of the third part.

Whereas by virtue of an indenture of lease dated the (dated) (hereinafter referred to as lease) the original whereof is attached hereto and marked 'A' entered into between the Government (therein called the lessor) and the transferor (therein called the lessee/contractor) is entitled to search for, win and work the mines and minerals in respect of (Name of minerals) in the land described in Schedule thereto and also in Schedule annexed thereto for the term and subject to the payment of rents and royalties and observance and performance of the lessee's/contractor's covenant and conditions in the said deed of lease/contract reserved and contained including a covenant not to assign the lease/contract or any interest there under without the previous sanction of the Government.

Whereas the transferor is now desirous of transferring and assigning the lease/contract to the transferee and the Government has, at the request of the transferor, granted permission to the transferor *vide* order No..... dated to such a transfer and assignment of the lease/contract upon the conditions of the transferees entering into an agreement is and containing the terms and conditions hereinafter set forth.

Now this Deed Witnesseth as follows:

2. The transferee hereby covenants with the Government that from and after the transfer and assignment of the lease/contract, the transferee shall be bound by, and be liable to perform, observe and conform and be subject to all the provisions of all the covenants, stipulations and conditions contained in said hereinbefore recited lease in the same manner in all respects as if the lease/contract had been granted to the transferee as the lessee/contractor there under and he had originally executed it such.
3. It is further hereby agreed and declared by the transferor of the one part and transferee of the other part that:-
 - (i) the transferor and transferee declare that they have ensured that the mineral rights over the area for which the mining lease/contract is being transferred, vest in the Government;

- (ii) the transferor hereby declares that he has not assigned subject, mortgaged or any other manner, transferred the mining lease/contract now being transferred and that no other person has any right, title or interest where under in the present mining lease/contract being transferred;
- (iii) the transferor further declares that he has not entered into or made any agreement, contract or understanding whereby he has been or is being directly or indirectly financed to a substantial extent by or under which the transferor's operation or understandings were or are being substantially controlled by any person or body of persons other than the transferor;
- (v) the transferee hereby declares that he has accepted all the conditions and liabilities which the transferor was having in respect of such mining lease/contract;
- (vi) the transferee further declares that he is financially capable of and will directly undertake mining operations;
- (vii) the transferee further declares that he has filed an affidavit stating that he has filed up to date income tax returns, paid the income tax assessed as provided in the Income Tax Act, 1961 (43 of 1961);
- (viii) the transferor has supplied to the transferee the original or certified copies of all the plans of abandoned workings in the area and in a belt 65 metres width surrounding it;
- (ix) the transferee hereby further declares that as a consequence of this transfer, the total area held by him under mineral concession are not in contravention of the provisions of the Rules;
- (x) the transferor has paid all the rents, royalties, and other dues towards Government till the date, in respect of this lease.

In witness whereof the parties hereto have signed on the date and year first above written.

Signature of the transferor

For and on behalf of the Governor of Assam

Witness:-

1. _____
2. _____

1. _____
2. _____

Signature of Transferee

Witness:-

1. _____
2. _____

FORM ML-5

{See rule 13(2)}

(Application for renewal of Mining lease)

Received at _____ (Place) at _____ (Hours)
on the _____ day of _____.

From

To

The _____

Dated the _____ 20

- I. I/ we hereby apply for renewal of a mining lease for _____ (name of minor mineral(s)) for a term of _____ years over _____ hectares of land in the area specified in the Schedule.
- II. A sum of Rs. on account of application fee payable under rule 13 of the Assam Minor Mineral Concession Rules, 2012, deposited in the Government Treasury and the receipted Challan thereof/ Demand Bank Draft No. _____ dated _____ is enclosed.
- III. The required particulars are given below :—

PARTICULARS

1	Name of applicant individual/firm/company or society.	
2	Nationality of the individual or place of registration or incorporation of firm, company or society.	
3	Profession or nature of business of individual or firm or company and place of business.	
4	Address of the individual/ firm/company or society.	
5	Name of Minor Mineral which the applicant intends to mine.	
6	Period for which the original lease was granted.	

7	Manner in which the Minor Mineral(s) is to be utilized : (a) for manufacture (b) for sale (c) any other purpose In case of manufacture, the industries in connection with which it is required should be specified.	
8	A description illustrated by a map or plan (in triplicate) showing as accurate as possible the situation, boundaries and area of land in respect of which the lease is required and where the area is un-surveyed the location of the area should be shown by some permanent physical features <i>i.e.</i> road, tanks etc.	
9	A statement showing all the areas within jurisdiction of the Government :— (i) already held by me/us in my/our name/names (and jointly with others) under quarrying leases specifying the names of minor minerals. (ii) already applied for but not yet granted, and (iii) applied for simultaneously or being applied for in the State. Note: No application will be held to be complete for the purpose of priority unless it furnishes the particular required by paragraphs i), ii) and iii) and is properly signed and stamped.	
10	Period for which renewal of mining lease is required	
11	Whether renewal is applied for the whole or part of the lease held	
12	In case the renewal applied for is only for part of the lease held :- a. The area applied for renewal. b. Description of the area applied for renewal. c. Map (in triplicate) of the lease held with area applied for renewal clearly marked on it (copy of map attached).	
13	Means by which the minor mineral is to be raised <i>i.e.</i> by hand, labour or mechanical or electric power	
14	Year-wise quantity of the mineral(s) excavated along with royalty paid in each year since grant of lease. (attached no due certificate of concerned Officer-In-charge.	
15	Mineral reserves available	
16	Details of explorations undertaken, if any	

17	Details of the mined out areas restored/ reclaimed/ rehabilitated as per progressive mine closure plan	
18	Details of the sites of overburden restored	
19	Details of the compliance of:- (i) Environmental Clearance; (ii) Mining plan/ scheme of mining; (iii) Safety provisions as per the Mines Act, 1952 and the rules and regulations framed thereunder; and (iv) other relevant laws and terms and conditions applicable on Mines and Minerals	
20	Details of defaults, if any, in submission of production returns, payment of royalty/dead rent and found wanting in taking adequate measures for labour safety.	
21	Details of investment made in development of mine, plant and machinery with a long term perspective and optimal benefit of the same could not have derived during the original period of lease	
22	Any other particulars which the applicant wishes to furnish.	
Schedule giving description of the area applied for		
1	Name of village, Sub-Division and District	
2	In the case of forest land, the name of the range and Division	
3	Dag and Patta Numbers and area of each field or part thereof	
3.1	Patta No. a) b)	Area a) b)
3.2	Full description of the area applied for with regard to its natural features :-	
3.3	Felling series and working circle, if any	
3.4	District	

(Signature of applicant)

Place _____
Date _____

N.B. — If the application is signed by an authorised agent of the applicant, power of attorney should be attached.

This is not necessary if whole village or a well defined portion thereof is applied for or if the area lies in Government Forest. If all the numbers cannot be entered in this form they should be continued on a separate sheet attached to it and signed. Where a portion of a Patta number only is required the approximate area of such portion will suffice.

FORM ML-6*(See rule 14)***(Acknowledgement of Application for renewal of Mining Lease)****Government of Assam**

No.

Dated

Received the application with the following enclosures for a mining lease in respect of minor mineral of Shri/M/s----- at -----
 --- AM/PM on ----- for about -----hectares of land village -----
 - sub-division -----district----- for mining of ----- (Name of the minor mineral):

**Signature and Designation of
 The Receiving Officer.**

Place:

Dated:

Enclosures:

FORM MC-1

*(See rule 18 (3) and 22(1))***(Model Form for execution of mining contract)**

This indenture made on this _____ day of _____ 20____ between the Governor of Assam acting through _____ (hereinafter referred to as the "State Government" which expression shall where the context so admits, include the successors and assigns) of the one part; and

Where the Contractor is an individual:- _____ (Name and address of the person) (hereinafter referred to as the "Contractor" which expression shall where the context so admits, includes his heirs, executors, administrator, representatives and permitted assigns)

Where the Contractor is more than one individual:- _____ (Name and address of persons) (hereinafter referred to as the "Contractor" which expression shall where the context so admits include their respective heirs, executors, administrators, representatives and permitted assigns)

Where the Contractor is registered firm:- _____ (Name and address of all the partners or members, where the "Contractor" are a firm or society) all carrying on business in partnership under the firm name and style of _____ (name of the firm and address) registered under Indian Partnership Act 1932 and having their registered office at _____ (hereinafter referred to as the "Contractor" which expression shall where the context so admits include all partner of the said firm, their representatives, heirs, executors/Administrators and permitted assigns).

Where the Contractor is a registered company:- _____ (Name of the company) a company registered under _____ (Act under which company incorporated) and having its registered office at _____ (address) (hereinafter referred to as the "Contractor" which expression shall where the context so admits, include its successors and permitted assigns) of the other part.

Whereas the "Contractor" has offered the highest bid of Rs. _____ (in words Rupees _____) in the bid/auction held on _____ for obtaining a mining contract for _____ cu.m. (in words _____ cubic metres (name of minor minerals) in respect of the lands hereinafter described in clause 2 and such bid had been accepted by the officer authorized in this behalf and the contractor has deposited with the Government, a sum of Rs _____ (Rupees _____) as initial bid security (10% of the annual bid amount) and Shri _____ S/o Shri _____ resident of _____ District _____ (referred to as the 'surety' which expression shall where the context so admits, include his heirs, executors, administrators, representatives) has been offered as solvent surety for the aforesaid

amount, and whereas the contractor is in possession of a Income Tax Clearance Certificate.

Now, therefore, this deed witnesses and the parties hereby agree as follows: —

Liberties and privileges to be exercised and enjoyed by the Contractor.

The following liberties, powers and privileges may be exercised and enjoyed by the contractor subject to the other provisions of contract :—

(1) In consideration of the contract money, covenants and agreements hereinafter contained and on the part of the Contractor to be paid, observed and performed the Government hereby grants and demises unto the contractor all those mines/beds/veins/seams of _____ (hereinafter referred to as the said minor minerals,) situated, lying and being in or under the lands which are referred to in clause (b) together with the liberties, powers and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in Part-I subject to the restrictions and conditions as to exercise and enjoyment of such liberties, and privileges which are hereinafter mentioned in Part- II and subject to other provisions of this contract.

(2) All the tract of land situated at village _____ in Sub-Division _____ District _____ bearing Dag and Patta Nos. _____ containing an area of _____ or thereabouts delineated on the plan hereto annexed and bounded as follows:

On the North by _____;
On the South by _____;
On the East by _____;
On the West by _____;

and (hereinafter referred to as the 'said lands' or the 'Contracted area')

(3) The contractor shall hold the premises hereby granted and demised from the _____ day _____ for the term of _____ years thence next ensuing.

Part-I

Liberties and privileges to be exercised and enjoyed by the Contractor

The following liberties and privileges may be exercised and enjoyed by the contractor subject to the other provision of contract: —

I. To enter upon land and search for win, work :

Liberty at all times during the term hereby demised to enter upon the said lands and to search for mineral, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said minor mineral(s).

ii. To sink, drive and make pit, shafts and inclines :

Liberty to sink, drive, make, maintain and use in the said land and pits, shafts, inclines, drifts, levels, waterways, airways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.

iii. To bring and use machinery, equipment:

Liberty to erect, construct, maintain and use on or under the said lands any engine, machinery, plan, dressing floors, furnaces, coke ovens, brick kilns, workshop, store houses, bungalows, godowns, shed and other buildings and other works and conveniences of the like nature on or under the said lands.

iv. To use water from streams :

Liberty but subject to the rights of any existing or future contractor and with the written permission of the Collector concerned to appropriate and use water from any streams, water course, springs or other source in or upon the said lands and to divert, step up or dam any such stream or water-course and collect or impound any such water and to make, construct and maintain any water course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs: provided that the contractor/contractors shall not interfere with navigation in any navigable stream nor shall divert such stream without the previous written permission of the Government.

v. To fell undergrowth and utilise timber and trees :

Liberty to clear undergrowth and brush wood. Contractor shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the Forest Department. In case such permission is granted, he shall pay in advance, the price of the trees/timber to be felled to the said Officer at the rates, fixed by him.

vi. To get building and roads material :

Liberty to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks, tiles but not to sell any such material, bricks, tiles.

vii. To use land for stacking purpose :

Liberty to use a sufficient part of the surface of the said lands for the purpose of stocking, storing or depositing therein any produce of the mines including over burden/waste material and works carried on and tools, equipment and other materials needed for mining operations.

viii. To install fuel pumps or stations for Diesel or Petrol for self use:

Liberty to use a sufficient part of the land for installing fuel pumps or stations for diesel or petrol for self use /consumption required for mining operations in the contract area, subject to permission of the authority.

ix. To construct magazine for explosive and storage sheds:

Liberty to construct magazine for storage of explosive and storage sheds for explosive related substances with permission from licensing authority.

x. Liberty to seek permission for diversion of public roads, overhead electric lines:

Liberty to request to the competent authority for diversion of public road over head electric lines passing through the concession area at the expenses of lessee to ensure scientific and systematic mining.

Part-II**Restrictions as to the Exercise of the Liberties by the contractor**

The liberties and privileges granted under Part- I are subject to the following restrictions and subject to other provisions of this contract : -

1. No mining operations within the limit of public works:

The contractor shall not carry on, or allow to be carried on any mining operations:-

- (i) within a distance of 50 metres from the outer periphery of the defined limits of any village *habitation*, National Highway, State Highway and other roads where such excavation does not require use of explosives, unless specifically relaxed and permitted by the competent authority; or
- (ii) within a distance of 250 metres from the outer periphery of the defined limits of any village *habitation*, National Highway, State Highway and other roads where use of explosives is required, unless specifically relaxed and permitted by the competent authority or any specific dispensation is obtained from the Director, Mines Safety; or
- (iii) within a distance of 500 metres from major structures like R.C.C Bridges, Guide bund etc.; or
- (iv) within a distance of 75 metres from any railway line or bridge except under and in accordance with the written permission of the railway administration concerned. The Railway Administration or the Government may in granting such permission, impose such conditions as it may deem fit.

Explanation : - For the purpose of this clause the expression Railway Administration shall have the same meanings as it is defined by sub section (4) of section 3 of the Indian Railway Act, 1890:

Provided that where the continuance of any mining operations in any area, in the opinion of the Government is likely to endanger the safety of any National or State Highway, road, bridge, drainage, reservoir, tank, canal or other public works, or public or private buildings or in the public interest or in the interest of environment/ ecology of the area, the Government may determine the contract after giving 60 days notice to the contractor in this behalf and the contract shall stand terminated on the date mentioned in the notice.

2. Working in Sand Zones:

That the contractor in respect of sand zones, shall restrict the quarrying operations to maximum four villages of the zone at any point of time during the subsistence of the contract. The contractor shall have a right to change the site at any time during the subsistence of the contract on settlement of compensation with the land owners of new site of the zone from where he intend to extract sand but ceiling of maximum four villages shall be adhered to strictly and such change of site shall be intimated to the competent authority.

3. Special conditions for river bed mining:

In case of river bed mining / excavation of minor mineral(s), in order to ensure safety of riverbeds, structures and the adjoining areas, the following special conditions shall be abide by the contractor:-

- (a) no mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 metres on the up-stream side and 500 metres on the downstream side;
- (b) there shall be maintained an un-mined block of 50 metres width after every block of 1000 metres over which mining is undertaken or at such distance as may be directed by the competent authority;
- (c) the maximum depth of mining in the river-bed shall not exceed three metres measured from the un-mined bed level at any point in time with proper bench formation;
- (d) mining shall be restricted within the central 3/4th width of the river/rivulet.
- (e) no mining shall be permissible in an area up to a width specified by the competent authority from the active edges of embankments;
- (f) any other condition(s), as may be required by the competent authority in public interest.

4. Notice for surface operation in land not already in use :

Before using for surface operations any land which has not already been used for such operation, the contractor shall give notice in advance to the Collector of the district, the competent authority and the Officer-in-Charge _____ in writing along with copy of permission to undertake mining specifying the situation and the extend of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used, if objection is issued by the Collector.

5. Not to use the land for other purposes:

The contractor shall not cultivate or use the land for any other purpose other than those specified in the contract-deed

6. Disposal of mineral(s) only on issuance of Mineral Transit Pass:

The holder of mining contract shall not sell/dispose off any mineral or mineral products from the concession area without a Mineral Transit Pass.

7. Stacking of mineral(s) inside contract hold area:

The contractor shall not stock the mineral(s) excavated inside the contract hold area at the designated site more than twice the quantity of the average monthly production as per approved mining plan/ scheme.

8. Stacking of mineral(s) outside contract hold area:

The contractor shall not stock any minor mineral(s) granted under the contract, outside the contract hold area.

9. Stacking and storage of incidentally extracted major minerals:

In case contractor, while extracting minor mineral given on contract, incidentally extracts any major mineral not given on contract, the same shall be the property of the Government and contractor shall be under an obligation to stack and store it and maintain its proper record in accordance with the direction of the competent authority who shall also be competent to prescribe the procedure for its disposal.

10. Penalties in case of non-compliance of clause (9) :

In case it is detected that contractor has disposed off incidentally extracted major mineral referred to in clause 9 above or in sub rule (18) of rule 38, in whole or part there of or failed to maintain the record of stored mineral, he shall be liable to penalties under the Act and also premature determination of mining contract in terms of sub rule (19) of Rule 39 of the said rules.

11. Restrictions of mining operations above Ground Water Table :

A safety margin of two metres shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this

level unless a specific permission is obtained from the competent authority in this behalf.

12. Restrictions of surface operations:

No mining operations shall be undertaken in any area prohibited by any authority or by the orders of any Court.

13. No mining operations without requisite clearance:

The contractor shall not undertake any mining operations in the area granted on mining contract without obtaining requisite clearance from the competent authority as required for undertaking mining operations.

Part - III

Covenants of the contract

The contractor hereby covenant with the Government as follows:-

1. Surface rent:

The contractor shall pay for the surface area occupied by him, surface rent at the rate of Rs. (Rupees) per annum.

2. Security deposit :

In case of mining contract granted through competitive bid/auction under rule 18:

25% of the annual bid amount / rate of contract money. The security amount to be deposited as per following :-

- (i) 10% as initial bid security at the time of auction; and
- (ii) 15% of the annual bid amount before commencement of mining operations :

Provided on enhancement of the contract money after expiry of every three year period of contract the contractor shall deposit the balance amount of security so as to up-scale the security amount equal to 25% of the revised annual contract money as applicable for one year with respect to next block of three years

3. Mode of payment of contract money and surface rent :

- (a) The contractor shall deposit one advance instalment of contract money before commencement of mining operations or before the expiry of period allowed along with 15% of the balance security amount as per clause 2 above.
- (b) The contractor, during the subsistence of the contract, shall pay in advance to the Government the instalments of the contract money in respect of the said land given

and shall thereafter conduct such operations in a proper, skilful and workman like manner.

Explanation:— For the purpose of this clause, mining operations shall include the erection of machinery laying of a tramway or construction of a road in connection with the working of the mine.

8. To erect and maintain boundary pillars :

The contractor shall at his own expenses, erect and at all times maintain and keep in good repairs boundary marks and pillars according to the plan annexed to the contract. Each of the pillars should be numbered and every pillar shall have GPS reading.

9. Accounts:

The contractor shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any officer authorised by the Government or the Central Government or the competent authority in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Government or the Central Government or the competent authority with such information and returns as it may require.

10. To allow facilities to other lessees etc. :

In addition to the concession holders under Rule - 5 of the Assam Minor Mineral Concession Rules, 2012, the lessee shall allow existing and future contractor of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.

11. To allow entry to officers :

The contractor shall allow any officer authorised by the Government or the Central Government or the competent authority to enter upon any building, excavation or land comprised in the contract for the purpose of inspecting the mines.

12. Returns :—The contractor shall :—

- (a) submit a return in form 'MMP1' by the 7th of every month to the competent authority and also to other officer (s) giving the total quantity of minor mineral(s) raised and dispatched from the contracted area in the preceding calendar month and its value ;
- (b) also furnish a statement giving information in Form 'MMP2' by the 15th April every year to the competent authority and to other Officer(s), regarding quantity and value of minor mineral obtained during last financial year, average number of regular labourers employed (men and women separately) number of accidents, compensation paid and number of days worked separately.

13. To strengthen and support the mines:

The contractor shall strengthen and support to the satisfaction of the Railway Administration or the State Government, as the case may be any part of the mine which in its opinion requires such, strengthening or support for the safety of any railway, bridge, national highway, reservoirs, canal, road or any other public work or building.

14. Notice for use of explosives, etc :

The contractor shall immediately give notice in writing in Form 'MSE-1' to the following:

1. The Controller General, Indian Bureau of Mines, Government of India, Nagpur;
2. The Director General of Mines Safety, Govt. of India, Dhanbad;
3. The Director, Mines Safety, Govt. of India, Guwahati;
4. The Regional Controller of Mines, Indian Bureau of Mines, Kolkata;
5. The competent authority;
6. The District Magistrate of the District concerned; and
7. The office-in-charge as soon as:
 - (a) The working in the mines extends below superjacent ground; or
 - (b) The depth of any open cast excavation measured from its highest to the lowest point reaches six metres; or
 - (c) The number of persons employed on any day is more than 50; or
 - (d) Any explosives are used.

15. Maintenance of Sanitary conditions:

The Contractor shall maintain sanitary conditions in the area held by him under the contract.

16. To pay compensation for damage and indemnify the Government:

The contractor shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him in exercise of the powers granted by the contract and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

17. Application of all Acts, Rules and Regulations to this contract :

The contractor shall abide by the provisions of Mines Act, 1952 and the rules and regulations framed there under and also the provisions of other labour laws both Central and State as are applicable to the workmen engaged in the mines and quarries relating to the provisions of drinking water, rest shelters, dwelling houses, latrines and first-aid and medical facilities in particular and other safety and welfare provisions in general, to the satisfaction of the competent authorities under the aforesaid Acts, Rules and Regulations and also to the satisfaction of the District Magistrate concerned. In case of non compliance of any of the provisions of the enactments as aforesaid, the competent

authority may terminate the mining contract by giving one month's notice with forfeiture of security deposited or :

Provided that the contractor shall carry out mining operations in accordance with all other provisions as applicable for undertaking mining including the provisions of Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under.

18. To report accident :

The contractor shall without delay report to the Deputy Commissioner of the district concerned and the competent authority or any other office authorised by him, any accident which may occur at or in the contract area.

19. Delivery of possession of land and mines on the surrender or sooner determination of the contract :

At the end or sooner determination or surrender of the contract, the contractor shall deliver up the said lands and all mines (if any dug there) in a proper and workable State, save in respect of any working as to which the Government might have sanctioned abandonment.

20. To provide electronic weighing machine :

The contractor shall provide and at all times keep at or near the pit-head at which the said mineral shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or caused to be weighed thereon all the said minor minerals from time to time brought to bank, sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the aforesaid books of accounts. The contractor shall permit the Government at all times during the said term to employ any persons to be present at the weighing of the said minor minerals, as aforesaid and to keep accounts thereof and to check the accounts kept by him. The contractor shall give 15 days previous notice in writing to the Officer-in-Charge_____ of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.

21. To secure pits shafts not fill them up :

The contractor shall well and properly secure pits and shafts and will not without permission in writing, will fully close, fill up or close any mine or shaft.

22. Not to enter upon or to commence operations in the reserved or protected Forest:

The contractor shall not enter upon or commence any mining operations in any forest land comprised in the contracted area except after previously obtaining permission in writing of the Forest Department, Assam.

23. To respect water rights and not injure adjoining property :

The contractor shall not injure or cause to deteriorate any source of water, power or water supply and shall not in any other way render any spring or stream or water unfit to be used or to do anything to injure adjoining land, villages or houses.

24. Stocks lying at the end of the contract: -

- (a) The contractor on expiry of the contract period (successful completion of the contract) shall remove already extracted all of the mineral from the premises of the quarry within a period of seven days. In case any quantity of the already extracted mineral, in the said land is left undisposed off and is not removed within seven days from the date of expiry of the period of contract the same shall be deemed to be the property of the Government and competent authority may dispose it off in any manner it may like without paying anything thereof to the contractor.
- (b) The contractor on the termination or sooner determination of the contract shall not remove extracted mineral from the premises of the contracted areas. All extracted minerals in the said lands left over un-disposed after the termination or determination of contract shall be deemed to be property of the Government and competent authority may dispose it off in any manner it may like without paying anything thereof to the contractor.

25. Payment of taxes:

The contractor shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the contracted area, said minor minerals or the working of the mines.

26. Payment of additional amount for reclamation/ restoration:

The contractor shall also deposit / pay additional amount equal to 10% of the amount of contract money by the 7th of every month, to ensure the compliance of the Reclamation and Restoration works. This additional amount shall be refunded after satisfactory Reclamation/ Restoration of the area after mining in accordance with the Mine Closure Plan :

Provided that in case the contractor fails to reclaim/ restore the area as per mining plan to the satisfactions of the Government, the amount deposited shall be forfeited and used for the restoration of the area.

Provided further that in case no rehabilitation position of the mine comes during the tenure of the mining contract, the amount so deposited shall be kept by the Government in the mining area development fund for future use as and when the mine reaches to a stage requiring restoration and rehabilitation.

27. Assign sublet or transfers of the contract:

The contractor shall not assign, sublet or transfer the contract to any person without obtaining prior permission in writing from the competent authority.

28. Fencing of working place:

If a working place is found to be unsafe all persons shall be withdrawn by the contractor immediately from the dangerous area and all access to such working place except for the purpose of removing the danger or saving life shall be prevented by securely fencing the full width of all entrances to the place, at his own cost.

29. Fencing of excavation after termination or sooner determination of the contract:

The contractor on termination or sooner determination of the contract shall at his own cost, suitably fence the excavations for safety as instructed by the competent authority.

30. Felling of trees:

The contractor shall not fell or cut any tree, standing on the land wherein the quarry is located without obtaining prior permission in writing from the Forest Department, Assam and paying its price as fixed.

31. Security deposit shall carry no interest:

The security deposited by the contractor shall not carry any interest.

32. Government not responsible for loss to contractor:

The Government shall not be responsible for any kind of loss to the contractor.

Part-IV**Rights of the State Government****1. Suspension or termination of the contract:**

The competent authority shall have the right to prematurely terminate the contract

- (a) If the contract money or surface rent or any other amount due to the Government are not paid;
- (b) if any of the terms and conditions of the contract agreement or conditions of grant or permission to undertake mining by any other statutory authority/Competent authority is violated;
- (c) if any of the provisions of these rules and other laws both Central and State as are applicable to mines and minerals, are not complied with:

Provided that no orders of suspension/termination of the contract shall be passed by the competent authority without giving reasonable opportunity to show cause and following the procedure prescribed in the Rules :

Provided that in case of default in payment of Government dues such as contract money/ surface rent or any other dues payable under these presents, the contract may be terminated by the competent authority without affording hearing to the contractor after serving upon a notice to make good the payment within thirty days :

Provided further that the competent authority may also at any time after issuance of the notice for default on account of non payment of dues, enter upon the said premises and detain all or any of the mineral or movable property therein and may carry away, detain or order the sale of the property so detained, or so much of it as will suffice for the satisfaction of the contract money or rent or royalty or both dues and all costs and expenses occasioned by the non-payment thereof.

2. Determination of contract in public interest:

The Government may by giving six months' prior notice in writing determine the contract if the Government consider that the minor mineral under the contract is required for establishing an industry beneficial to the public:

Provided that in the State of National Emergency or war, the contract may be determined without giving such notice.

3. Right of pre-emption :

The Government shall from time to time and at all times during the terms of contract have the right (to be exercised by notice in writing to the contractor) of pre-emption of the said mineral(s) and all products thereof lying in or upon the said lands hereby demised or elsewhere under the control of the contractor and the contractor shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner at the place specified in the notice exercising the said right.

4. Penalty for not allowing entry to officers :

If the contractor or his transferee or assignee does not allow any entry or inspection under clause 11 of part-III, the competent authority may cancel the contract and forfeit in whole or in part the security deposit paid by the contractor.

5. Compensation and acquisition of land of third parties thereof :

In case the occupier(s) or owner(s) of the said land refuses his/ their consent to the exercise of the rights and powers reserved to the Government and demised to the contractor under these presents, the contractor shall report the matter to the competent authority who shall request the Collector of the district concerned to direct the occupier(s) or owner(s) to allow the contractor to enter the said lands and to carry out such operations as may be necessary for working the mine, on payment in advance of such compensation to the occupier or owner by the contractor, as may be fixed by the Collector under the rules.

6. Suspension of mining operations:

The Director may order to suspend the mining operations after serving a notice to the contractor, in case, the following violations are noticed:-

- (a) unsafe and unscientific mining;
- (b) non operations of weighbridge;
- (c) non providing of safety appliances to the workers;
- (d) non payment of compensation to the surface owners;
- (e) non submissions of monthly returns;

In case of violations of the aforesaid conditions and also any other terms and conditions of the agreement deed and the provisions of the rules, the competent authority may give a notice to the contractor to remedy the violations within a period of 15 days from the date of issue of the notice. In case, the violations pointed out through notice, are not remedied within the stipulated period of 15 days, the competent authority may after affording an opportunity of being heard to the contractor, order the suspension of the mining operations till such time, the defaults/ defects are removed by the lessee within the time frame granted by the competent authority. During the period of suspension of mining operations, the contractor will be allowed only to undertake rectification work for removal of the defects and shall not dispose off the mineral. During the suspension period, the contractor shall be under the obligation to deposit the amount of the contract money etc. on the due dates.

On satisfactory removal of the defects, the competent authority may revoke the suspension orders with or without any modification. Non removal of the defects/ defaults during the suspension period and within the time allowed by the competent authority, shall lead to premature termination of contract.

**Part-V
General**

1. Cancellation:

The contract shall be liable to be cancelled by the competent authority if the contractor cease to work the mine for a continued period of 180 days without obtaining written sanction.

2. Notices :

Every notice by these presents required to be given to the contractor shall be given in writing to such person resident on the said lands as the contractor may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the contractor by registered post addressed to the contractor at the address recorded in this contract or at such other address in India as the contractor may from time to time in writing to the competent authority designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the contractor and shall not be questioned or challenged by him.

3. Recovery of Government dues as arrears of land revenue:

Without prejudice to any other mode of recovery authorised by any provision of this contract or by any law, all amounts, falling due hereunder against the contractor may be recovered as arrears of land revenue under the law in force for such recovery.

4. Forfeiture of property left more than three months after expiry or determination of contract :

The contractor should remove his property lying on the said lands within three months after the expiry or sooner determination of the contract or after the date from which any surrender by the contractor of the said lands becomes effective, as the case may be, the property left after the aforesaid period shall become the property of the Government and may be sold or disposed of in such manner as the competent authority shall deem fit without liability to pay any compensation therefore, to the contractor.

5. Security and forfeiture thereof :

- (a) the competent authority may forfeit the whole or any part of the amount deposited as security under this contract, in case the contractor commits a breach of any covenants to be performed by the contractor under the contract.
- (b) Whenever the said security deposit or any part thereof or any further sum hereafter deposited with the Government in replenishment thereof is forfeited under sub clause (a) or applied by the competent authority under the contract (which the competent authority is hereby authorised to do) the contractor shall immediately deposit the deficient amount thereof, to bring the amount in deposit with the Government up to the requisite amount of security at that point of time of contract.
- (c) The rights conferred to the Director by clause (a) shall be without prejudice to the rights conferred on the Government by any other provision of this contract or by any law.
- (d) On such date as the competent authority may decide within twelve calendar months after the determination of this contract or refusal of any renewal thereof, the amount of security deposit paid in respect of this contract in case is the same is otherwise not forfeited or is not required to be detained for any other purposes mentioned in this contract shall be refunded to the contractor. No interest shall run on the security deposit.

6. Survey and demarcation of the area :

When a mining contract is granted, arrangement shall be made, if necessary, at the expense of the contractor, for the survey and demarcation of the area granted under the contract. The contractor shall have to bear actual expenses of the staff deputed for the work. Actual expenses will include travelling allowances, daily allowances and salary of staff plus 10 percent as instrument charges.

7. Surrender of a mining contract by the contractor :

The Government may accept the request of the contractor for surrender of a contract or part thereof in cases where it is established that it has not been found feasible to operate the contract grant for whatsoever reasons subject to the condition that the contractor :

- (i) has been regular in furnishing the production returns as required in terms of the contract agreement;
- (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the contract grant;
- (iii) is not in default of payment of any dues of the Government as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in cash in advance or by way of adjustment of the security or both :

Provided that in case the contractor makes an application for surrender of part area of the contract, it shall not result in any prorated reduction of the contract money and the rate of contract money payable and applicable for the entire area at the time of such application shall remain intact.

8. Penalty for repeated breaches:

In case of repeated breaches of covenants and agreements by the contractor for which notice has been given by the competent authority in accordance with sub-rule (1) of rule 55 and /or sub rule(1) of rule 56 on earlier occasions, the competent authority without giving any further notice, may impose such penalty not exceeding twice the amount of security deposited.

9. Obtaining Sale Tax number:

The contractor shall get himself registered with the Taxation Department of Assam and shall obtain the Sales Tax number.

10. Overriding effect:

Unless otherwise specifically provided, it is agreed that this deed shall be governed by the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and the rules made thereunder. The provisions of the Act and the rules shall prevail over the terms and conditions of the agreement.

Signature of the Contractor

For and on behalf of the Governor of Assam

Witness :-

1. _____

1. _____

2. _____

2. _____

Signature of surety

Witness

1. _____

2. _____

FORM MC-2

(See rule 19(1))

(Application for renewal of Mining Contract)

Received at _____ (Place) at _____ (Hours) on the
_____ day of _____.

From

To

The _____

Dated the _____ 20

1. I hereby apply for renewal of a mining contract for _____ (name of minor mineral(s)) for a term of _____ years over _____ hectares of land in the area specified in the Schedule.

2. A sum of Rs on account of application fee payable under rule 20, deposited in the Government Treasury and the receipted Challan thereof /Demand Bank Draft No. _____ dated _____ is enclosed.

3. The required particulars are given below:-

PARTICULARS

(i)	Name of applicant individual/firm/Company or Society	
(ii)	Nationality of the individual or place of registration or incorporation of firm, company or society	
(iii)	Profession or nature of business of individual or firm or company and place of business	
(iv)	Address of the individual/ firm/company or society	
(v)	Name of Minor Mineral which the applicant intends to mine	
(vi)	Period for which the original contract was granted	

(vii)	Manner in which the Minor Mineral(s) raised is to be utilized : (a) For manufacture (b) for sale (c) any other purpose In case of manufacture, the industries in connection with which it is required should be specified.	
(viii)	A description illustrated by a map or plan (in triplicate) showing as accurate as possible the situation, boundaries and area of land in respect of which the renewal of contract is required and where the area is un-surveyed the location of the area should be shown by some permanent physical features i.e. road, tanks etc	
(ix)	A statement showing all the areas within jurisdiction of the Government :- (i) already held by me/us in my/our name/names (and jointly with others) under quarrying leases specifying the names of minor minerals. (ii) already applied for but not yet granted, and (iii) applied for simultaneously or being applied for in the State. Note: No application will be held to be complete for the purpose of priority unless it furnishes the particular required by paragraphs i), ii) and iii) and is properly signed and stamped	
(x)	Period and quantity for which renewal of mining contract is required.	
(xi)	Whether renewal is applied for the whole or part of the contract held.	
(xii)	In case the renewal applied for is only for part of the contract held :- (a) the area and quantity applied for renewal (b) description of the area applied for renewal. (c) Map (in triplicate) of the contract held with area applied for renewal clearly marked on it (copy of map attached)	
(xiii)	Means by which the minor mineral is to be raised i.e. by hand, labour or mechanical or electric power.	
(xiv)	Year-wise quantity of the mineral(s) excavated along with contract money paid in each year since grant of contract (attached no due certificate of concerned officer in charge.	
(xv)	Mineral reserves available.	
(xvi)	Details of explorations undertaken, if any	
(xvii)	Details of the mined out areas restored/ reclaimed/ rehabilitated as per progressive mine closure plan.	

(xviii)	Details of the sites of overburden restored	
(xix)	Details of the compliance of:- (i) Environmental Clearance; (ii) Mining plan/ scheme of mining; (iii) Safety provisions as per the Mines Act, 1952 and the rules and regulations framed thereunder; and (iv) other relevant laws and terms and conditions applicable on Mines and Minerals	
(xx)	Details of defaults, if any, in submission of production returns, payment of contract money and found wanting in taking adequate measures for labour safety.	
(xxi)	Details of investment made in development of mine, plant and machinery with a long term perspective and optimal benefit of the same could not have derived during the original period of contract.	
(xxii)	Any other particulars which the applicant wishes to furnish.	
(xxiii)	Schedule giving description of the area applied for	
a.	Name of village	
b.	In the case of forest land the name of the Range and Division	
c.	Dag and Patta Number and area of each field or part thereof	
	Dag and Patta no. a) b) - -	Area a) b) - -
d.	Full description of the area applied for with regard to its natural features :-	
e.	Felling series and working circle, if any	
f.	District	

(Signature of applicant)

Place _____

Date _____

N.B. If the application is signed by an authorised agent of the applicant, power of attorney should be attached.

FORM MPS-1

*{see rule 24(4)}***Model Form for execution of permit granted for area less than five hectares**

This indenture made on this _____ day of _____ 20__ between the Governor of Assam acting through _____ (hereinafter referred to as the "State Government") which expression shall where the context so admits, include the successors and assigns) of the one part; and

Where the permit holder is an individual:

_____ (Name and address of the person)(hereinafter referred to as the "permit holder" which expression shall where the context so admits, includes his heirs, executors, administrator, representatives and permitted assigns;

Where the permit holder is more than one individual:

_____ (Name and address of persons) (hereinafter referred to as the "permit holder" which expression shall where the context so admits include their respective heirs, executors, administrators, representatives and permitted assigns)

Where the permit holder is registered firm:

_____ (Name and address of all the partners or members, where the "permit holder" are a firm or society) all carrying on business in partnership under the firm name and style of _____ (name of the firm and address) registered under Indian partnership Act, 1932 and having their registered office at _____ (hereinafter referred to as the "permit holder" which expression shall where the context so admits include all partner of the said firm, their representatives, heirs, executors/Administrators and permitted assigns;

When the permit holder is a registered company:

_____ (Name of the company) a company registered under _____ (Act under which company incorporated) and having its registered office at _____ (address) (hereinafter referred to as the "permit holder" which expression shall where the context so admits, include its successors and permitted assigns) of the other part.

Whereas the "permit holder" has offered the highest bid of Rs _____ (in words Rupees _____) in the bid/auction held on _____ for obtaining a mining contract for _____ cu.m. (in words _____ cubic metres) _____ (name of minor minerals) in respect of the lands hereinafter described in clause 2 and such bid had been accepted by the officer authorized in this behalf and the Permit holder has deposited with the Government, a sum of Rs _____ (Rupees _____) as initial bid security (10% of the

annual bid amount) and Shri _____ S/o Shri _____
 _____ resident of _____
 _____ District _____ (referred
 to as the 'surety' which expression shall where the context so admits, include his heirs,
 executors, administrators, representatives) has been offered as solvent surety for the
 aforesaid amount, and whereas the permit holder is in possession of a Income Tax
 Clearance Certificate.

Now, therefore, this deed witnesses and the parties hereby agree as follows:-

- (1) In consideration of the permit money, covenants and agreements hereinafter contained and on the part of the permit holder to be paid, observed and performed the Government hereby grants and demises unto the permit holder all those mines/beds/veins/seams of _____ (hereinafter referred to as the said minor minerals) situated, lying and being in or under the lands which are referred to in clause 2 together with the liberties and privileges to be executed or enjoyed in connection herewith which are hereinafter mentioned in Part-I subject to the restrictions and conditions as to exercise and enjoyment of such liberties and privileges which are hereinafter mentioned in Part-II and subject to other provisions of this permit.
- (2) All the tract of land situated at village _____ in Sub-Division _____ District _____ bearing Dag and Patta Numbers _____ containing an area of _____ or thereabouts delineated on the plan hereto annexed and bounded as follows:
 - on the North by _____;
 - on the South by _____;
 - on the East by _____;
 - on the West by _____;
 and (hereinafter referred to as the 'said lands' or the 'permit area')
- (3) The permit holder shall hold the premises hereby granted and demised from the _____ day _____ for the term of _____ years thence next ensuing.

Part-I Liberties and privileges

The following liberties and privileges may be exercised and enjoyed by the permit holder subject to the other provision of permit: -

- I. **To enter upon land and search for win, work :-**
 Liberty at all times during the term hereby demised to enter upon the said lands and to search for mineral, bore, dig, drill for win, work, dress, process, convert, carry away and dispose of the said minor mineral(s).

2. To sink, drive and make pit, shafts and inclines :

Liberty to sink, drive, make, maintain and use in the said land and pits, shafts, inclines, drifts, levels, waterways, airways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.

3. To bring and use machinery, equipment:

Liberty to erect, construct, maintain and use on or under the said lands any engine, machinery, plan, dressing floors, furnaces, coke ovens, brick kilns, workshop, store houses, bungalows, godowns, shed and other buildings and other works and conveniences of the like nature on or under the said lands.

4. To use water from streams :

Liberty but subject to the rights of any existing or future Permit holder and with the written permission of the Collector concerned to appropriate and use water from any streams, water course, springs or other source in or upon the said lands and to divert, step up or dam any such stream or water-course and collect or impound any such water and to make, construct and maintain any water course, cultivated land, village buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any streams or springs :

Provided that the Permit holder shall not interfere with navigation in any navigable stream nor shall divert such stream with out the previous written permission of the Government.

5. To fell undergrowth and utilise timber and trees :

Liberty to clear undergrowth and brush wood. Permit holder shall not fell any trees or timber standing or found on the said lands without obtaining prior permission in writing from the Forest Department. In case such permission is granted, he shall pay in advance, the price of the trees or timber to be felled to the said Officer at the rates, fixed by him.

6. To get building and roads material :

Liberty to quarry and get stones, gravel and other building and road materials and ordinary clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks, tiles but not to sell any such material, bricks, tiles.

7. To use land for stacking purpose :

Liberty to use a sufficient part of the surface of the said lands for the purpose of stocking, storing or depositing therein any produce of the mines including over burden or waste material and works carried on and tools, equipment and other materials needed for mining operations.

8. To install fuel pumps or stations for Diesel or Petrol for self use :

Liberty to use a sufficient part of the land for installing fuel pumps or stations for diesel or petrol for self use or consumption required for mining operations in the permit area, subject to permission of the authority.

9. To construct magazine for explosive and storage sheds :

Liberty to construct magazine for storage of explosive and storage sheds for explosive related substances with permission from the competent authority, in this behalf.

10. Liberty to seek permission for diversion of public roads, overhead electric lines :

Liberty to request to the competent authority for diversion of public road over head electric lines passing through the concession area at the expenses of permit holder to ensure scientific and systematic mining.

Part-II**Restrictions**

The liberties, powers and privileges granted under Part- I are subject to the following restrictions and subject to other provisions of this permit : -

1. No mining operations within the limit of public works:

The permit holder shall not carry on, or allow to be carried on any mining operations:-

- (i) within a distance of fifty metres from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads where such excavation does not require use of explosives, unless specifically relaxed and permitted by the competent authority; or
- (ii) within a distance of two hundred fifty metres from the outer periphery of the defined limits of any village habitation, National Highway, State Highway and other roads where use of explosives is required, unless specifically relaxed and permitted by the competent authority or any specific dispensation is obtained from the Director, Mines Safety; or
- (iii) within a distance of 500 metres from major structures like R.C.C Bridges, Guide bund etc.; or
- (iv) within a distance of seventy metres from any railway line or bridge except under and in accordance with the written permission of the railway administration concerned. The Railway Administration or the Government may in granting such permission, impose such conditions, as it may deem fit.

Explanation : - For the purpose of this clause, the expression 'Railway Administration' shall have the same meanings as it is defined by sub section (4) of section 3 of the Indian Railway Act, 1890 () :

Provided that where the continuance of any mining operations in any area, in the opinion of the Government is likely to endanger the safety of any National or State Highway, road, bridge, drainage, reservoir, tank, canal or other public works, or public or private buildings or in the public interest or in the interest of environment or ecology of the area, the Government may determine the permit after giving sixty days notice to the permit holder in this behalf and the permit shall stand terminated on the date mentioned in the notice :

Provided further that in the State of National Emergency or war, the permit may be determined without giving such notice.

2. Working in sand zones:

That the Permit holder in respect of sand zones, shall restrict the quarrying operations to maximum four villages of the zone at any point of time during the subsistence of the permit. The Permit holder shall have a right to change the site at any time during the subsistence of the permit on settlement of compensation with the land owners of new site of the zone from where he intend to extract sand but ceiling of maximum four villages shall be adhered to strictly and such change of site shall be intimated to the competent authority.

3. Special conditions for river bed mining:

In case of river bed mining or excavation of minor mineral(s) , in order to ensure safety of river-beds, structures and the adjoining areas, the following special conditions shall be abide by the permit holder :-

- (a) no mining would be permissible in a river-bed up to a distance of five times of the span of a bridge on up-stream side and ten times the span of such bridge on down-stream side, subject to a minimum of 250 metres on the up-stream side and 500 metres on the downstream side;
- (b) there shall be maintained an un-mined block of 50 metres width after every block of 1000 metres over which mining is undertaken or at such distance as may be directed by the competent authority;
- (c) the maximum depth of mining in the river-bed shall not exceed three metres measured from the un-mined bed level at any point in time with proper bench formation;
- (d) mining shall be restricted within the central 3/4th width of the river/rivulet.
- (e) no mining shall be permissible in an area up to a width specified by the competent authority from the active edges of embankments;
- (f) any other condition(s), as may be required by the competent authority in public interest.

4. Notice for surface operation in land not already in use :

Before using for surface operations any land which has not already been used for such operation, the permit holder shall give notice in advance to the Collector of the district, the Director and the Officer-in-Charge_____ in writing along with copy of permission to undertake mining specifying the situation and the extend of the land

proposed to be so used and the purpose for which the same is required and the said land shall not be so used, if objection is issued by the Collector.

5. Not to use the land for other purposes :

The permit holder shall not cultivate or use the land for any other purpose other than those specified in the permit agreement.

6. Disposal of mineral(s) only on issuance of mineral transit pass:

The holder of mining permit shall not sell or dispose off any mineral or mineral products from the concession area without a mineral transit pass.

7. Stacking of mineral(s) inside permit hold area:

The permit holder shall not stock the mineral(s) excavated inside the permit hold area at the designated site more than twice the quantity of the average monthly production as per approved mining plan or scheme.

8. Stacking of mineral(s) outside permit hold area:

The Permit holder shall not stock any minor mineral(s) granted under the permit, outside the permit hold area.

9. Stacking and storage of incidentally extracted major minerals:

In case Permit holder, while extracting minor mineral given on permit, incidentally extracts any major mineral not given on permit, the same shall be the property of the Government and Permit holder shall be under an obligation to stack and store it and maintain its proper record in accordance with the direction of the competent authority who shall also be competent to prescribe the procedure for its disposal and in case it is detected that permit holder has disposed off incidentally extracted major mineral in this clause or in the rule, in whole or part there of or failed to maintain the record of stored mineral, he shall be liable to penalties under the Act and also premature determination of mining permit in terms of the rules.

10. Restrictions of mining operations above ground water table :

A safety margin of two metres shall be maintained above the ground water table while undertaking mining and no mining operations shall be permissible below this level unless a specific permission is obtained from the competent authority in this behalf.

11. Restrictions of surface operations:

No mining operations shall be undertaken in any area prohibited by any authority or by the orders of any Court.

12. No mining operations without requisite clearance:

The Permit holder shall not undertake any mining operations in the area granted on mining permit without obtaining requisite clearance from the competent authority as required for undertaking mining operations.

Part – III

Covenants of the permit

The permit holder hereby covenant with the Government as follows :-

1. Surface rent:

The permit holder shall pay for the surface area occupied by him, surface rent at the rate of Rs. _____ (Rupees) only.

2. Security deposit:

The permit holder shall deposit twenty five percent of the annual bid amount or rate of permit money as Security. The security amount shall be deposited as per following:-

- (i) ten percent as initial bid security at the time of auction; and
- (ii) fifteen percent of the annual bid amount before commencement of mining operations or before the expiry of period allowed;

3. Mode of payment of permit money and surface rent

- (a) The permit holder shall deposit one advance instalment of permit money before commencement of mining operations or before the expiry of period allowed along with fifteen percent of the balance security amount as per clause 2 above.
- (b) The permit holder, during the subsistence of the permit, shall pay in advance to the Government the instalments of the permit money in respect of the said land given to him on mining permit in four quarterly instalment on the 1st of April, 1st of June, 1st of September and 1st of December.

Note : The amount of one advance instalment deposited at the time of commencement of the mining operations or within time allowed for the same shall be adjusted in a manner that the subsequent instalments are payable for a full calendar month or quarter or year, as the case may be.

4. Amount to be deposited on account of Fund

Where the Permit holder is operating the area, he shall also pay an additional amount, equal to 10% of the due permit money along with amount of instalments on account of dead rent or royalty, towards the Fund.

5. Interest on delayed payments :

In case of any default in payment of the instalments of permit money/ contribution to the Fund on the due date(s), the amount would be payable along with interest at the following rates:

Serial Number	Period of delay	Rate of interest applicable
(i)	If paid within a period of 7 days from the due date	A grace period of up to 7 days is allowed without any interest
(ii)	If paid after 7 days but up to 30 days of the due date	15% on the amount of default for the period of default including the grace period;
(iii)	If paid after 30 days but within 60 days of the due date	18% on the amount of default for the period of default including the grace period;
(iv)	Delay beyond 60 days of the due date	It would amount to a 'breach', invite action for termination of the contract and the entire outstanding amount would be recoverable along with interest calculated @ 21% for the entire period of default.

6. Working of newly discovered minerals:

If any minor mineral not specified in the permit, is discovered in the permit area, the Permit holder shall report the discovery without delay to the competent authority and shall not win or dispose of such minor mineral without obtaining a separate mineral concession/lease for such mineral. If he fails to apply for such a mineral concession within six months from the discovery of the minor mineral, the competent authority may give the mineral concession in respect of such mineral, to any other person :

Provided that the grant of such permit may be refused for reasons to be recorded in writing.

7. To commence mining operations within one hundred eighty days and carry them on properly :

Unless the competent authority for sufficient cause otherwise, the permit holder shall commence mining operations one hundred eighty days from the date of execution of the permit and shall thereafter conduct such operations in a proper, skilful and workman like manner.

Explanation :- For the purpose of this clause, mining operations shall include the erection of machinery laying of a tramway or construction of a road in connection with the working of the mine.

8. To erect and maintain boundary pillars :

The permit holder shall at his own expenses, erect and at all times maintain and keep in good repairs boundary marks and pillars according to the plan annexed to the permit. Each of the pillars should be numbered and every pillar shall have GPS reading.

9. Accounts :

The permit holder shall keep correct accounts showing the quantity and other particulars of all minerals obtained from the mines and the number of persons employed therein and a complete plan of the mine and shall allow any officer authorised by the Government or the Central Government or the competent authority in that behalf to examine at any time any accounts and records maintained by him, and shall furnish to the Government or the Central Government or the competent authority with such information and returns as it may require.

10. To allow facilities to other concession holders :

The permit holder shall allow existing and future concession holders of any land which is comprised in or adjoins or is reached by the land, held by the lessee, reasonable facilities for access thereto.

11. To allow entry to officers :

The permit holder shall allow any officer authorised by the Government or the Central Government or the competent authority to enter upon any building, excavation or land comprised in the permit area for the purpose of inspecting the mines.

12. Returns :

The permit holder shall : -

- (a) submit a return in form 'MMP1' by the 7th of every month to the competent authority and also to other officer (s) specified giving the total quantity of minor mineral(s) raised and dispatched from the permit area in the preceding calendar month and its value ;
- (b) also furnish a statement giving information in Form 'MMP2' by the 15th April every year to the competent authority and to other Officer(s) regarding quantity and value of minor mineral obtained during last financial year, average number of regular labourers employed (men and women separately) number of accidents, compensation paid and number of days worked separately.

13. To strengthen and support the mines:

The permit holder shall strengthen and support to the satisfaction of the Railway Administration or the State Government, as the case may be any part of the mine which in its opinion requires such, strengthening or support for the safety of any railway, bridge, national highway, reservoirs, canal, road or any other public work or building.

14. Notice for use of explosives, etc:

The permit holder shall immediately inform in writing in Form MSE1 in case of (a) working in the mines extends below superjacent ground; or (b) depth of any open cast excavation measured from its highest to the lowest point reaches six metres; or(c)

number of persons employed on any day is more than 50; or (d) any explosives are used, to the following;

- (i) The Controller General, Indian Bureau of mines, Government of India, Nagpur;
- (ii) The Director General of Mines Safety, Government of India, Dhanbad;
- (iii) The Director, Mines Safety, Government of India, Guwahati;
- (iv) The Regional Controller of Mines, Indian Bureau of Mines, Kolkata;
- (v) The competent authority;
- (vi) The District Magistrate of the District concerned; and
- (vii) The Officer-in-Charge.

15. Maintenance of sanitary conditions :

The permit holder shall maintain sanitary conditions in the area held by him under the permit.

16. To pay compensation for damage and indemnify the Government :

The permit holder shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him in exercise of the powers granted by the lease and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

17. Application of all Acts, Rules and Regulations to this permit :

The Permit holder shall abide by the provisions of Mines Act, 1952 and the rules and regulations framed thereunder and also the provisions of other labour laws both Central and State as are applicable to the workmen engaged in the mines and quarries relating to the provisions of drinking water, rest shelters, dwelling houses, latrines and first-aid and medical facilities in particular and other safety and welfare provisions in general, to the satisfaction of the competent authorities under the aforesaid Acts, Rules and Regulations and also to the satisfaction of the District Magistrate concerned. In case of non compliance of any of the provisions of the enactments as aforesaid, the competent authority may terminate the mining lease by giving one month's notice with forfeiture of security deposited:

Provided that the permit holder shall carry out mining operations in accordance with all other provisions as applicable for undertaking mining including the provisions of Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under.

18. To report accident :

The permit holder shall without delay report to the Deputy Commissioner of the district concerned and the competent authority or any other officer authorised by him, any accident which may occur at or in the permit area.

19. Delivery of possession of land and mines on the surrender or sooner determination of the permit :

At the end or sooner determination or surrender of the permit, the permit holder shall deliver up the said lands and all mines (if any dug there) in a proper and workable state, save in respect of any working as to which the Government might have sanctioned abandonment.

20. To secure pits/shafts and not fill them up :

The permit holder shall well and properly secure pits and shafts and will not without permission in writing, wilfully close, fill up or close any mine or shaft.

21. Not to enter upon or to commence operations in the reserved or protected forest:

The permit holder shall not enter upon or commence any mining operations in any forest land comprised in the leased area except after previously obtaining permission in writing of the Forest Department.

22. To respect water rights and not injure adjoining property :

The permit holder shall not injure or cause to deteriorate any source of water, power or water supply and shall not in any other way render any spring or stream or water unfit to be used or to do anything to injure adjoining land, villages or houses.

23. Stocks lying at the end of the permit :

(a) The permit holder on expiry of the permit period (successful completion of the permit) shall remove already extracted the entire mineral from the premises of the quarry within a period of seven days. In case any quantity of the already extracted mineral, in the said land is left undisposed off and is not removed within seven days from the date of expiry of the period of permit the same shall be deemed to be the property of the Government and competent authority may dispose it off in any manner it may like without paying anything thereof to the Permit holder.

(b) The permit holder on the termination or sooner determination of the permit shall not remove extracted mineral from the premises of the permit areas. All extracted minerals in the said lands left over un-disposed after the termination or determination of lease shall be deemed to be property of the Government and competent authority may dispose it off in any manner it may like without paying anything thereof to the Permit holder.

24. Payment of taxes:

The permit holder shall duly and regularly pay to the appropriate authority all taxes, cesses and local dues in respect of the permit area, said minor minerals or the working of the mines.

25. Payment of additional amount for reclamation/ restoration:

The Permit holder shall also pay additional amount equal to 10% of the amount of permit money by the 7th of every month to ensure the compliance of the Reclamation and Restoration works. This additional amount shall be refunded after satisfactory reclamation or restoration of the area after mining in accordance with the mine closure plan :

Provided that in case the Permit holder fails to reclaim or restore the area as per mining plan to the satisfactions of the Government, the amount deposited in the joint account shall be forfeited and used for the restoration of the area:

Provided further that in case no rehabilitation position of the mine comes during the tenure of the mining permit, the amount so deposited shall be kept by the Government in the mining area development fund for future use as and when the mine reaches to a stage requiring restoration and rehabilitation.

26. Assign sublet or transfer of the permit area :

The permit holder shall not assign, sublet or transfer the permit area to any person without obtaining prior permission in writing from the competent authority.

27. Fencing of working place :

If a working place is found to be unsafe, all persons shall be withdrawn by the permit holder immediately from the dangerous area and all access to such working place except for the purpose of removing the danger or saving life shall be prevented by securely fencing the full width of all entrances to the place, at his own cost.

28. Fencing of excavation after termination or sooner determination of the permit :

The permit holder on termination or sooner determination of the permit, shall at his own cost, suitably fence the excavations for safety as instructed by the competent authority.

29. Felling of trees :

The permit holder shall not fell or cut any tree, standing on the land wherein the quarry is located without obtaining prior permission in writing from the Forest Department and paying its price as fixed.

30. Security deposit shall carry no interest :

The security deposited by the permit holder shall not carry any interest. It shall be refunded to the permit holder within three months from the date of expiry or sooner determination of the permit in case the same is otherwise not forfeited or is not required to be detained for any other purpose.

31. Government not responsible for loss to Permit holder :

The Government shall not be responsible for any kind of loss to the Permit holder.

Part-IV**Rights of the State Government**

- 1. The Suspension or Termination of the permit:-** The competent authority shall have the right to suspend or prematurely terminate the permit
- (a) If the permit money or royalty or surface rent or any other amount due to the Government are not paid,
 - (b) if any of the terms and conditions of the permit agreement or conditions of grant or permission to undertake mining by any other statutory authority/Competent authority is violated;
 - (c) if any of the provisions of these rules and other laws both Central and State as are applicable to mines and minerals, are not complied with :

Provided that no orders of suspension or termination of the permit shall be passed by the competent authority without giving reasonable opportunity to show cause and following the procedure prescribed in the Rules :

Provided further that in case of default in payment of Government dues such as permit money, royalty, dead rent or any other dues payable under these presents, the permit may be terminated by the competent authority without affording hearing to the permit after serving upon a notice to make good the payment within thirty days :

Provided further that the competent authority may also at any time after issuance of the notice for default on account of non payment of dues, enter upon the said premises and detain all or any of the mineral or movable property therein and may carry away, detain or order the sale of the property so detained, or so much of it as will suffice for the satisfaction of the permit money or rent or royalty or both dues and all costs and expenses occasioned by the non-payment thereof.

2. Determination of permit area in public interest:

The Government may by giving six months' prior notice in writing determine the permit if the Government consider that the minor mineral under the permit is required for establishing an Industry beneficial to the public:

Provided that in the State of national emergency or war, the permit may be determined without giving such notice.

3. Right of pre-emption :

The Government shall from time to time and at all times during the terms of permit have the right (to be exercised by notice in writing to the permit holder) of pre-emption of the said mineral(s) and all products thereof lying in or upon the said lands hereby

demised or elsewhere under the control of the permit holder and the permit holder shall deliver all minerals or products thereof to the Government at current market rates in such quantities and in the manner at the place specified in the notice exercising the said right.

4. Penalty for not allowing entry to officers :

If the permit holder or his transferee or assignee does not allow any entry or inspection under clause 11 of part-III, the competent authority may cancel the permit and forfeit in whole or in part the security deposit paid by the permit holder.

5. Compensation and acquisition of land of third parties thereof :

In case the occupier(s) or owner(s) of the said land refuses his consent to the exercise of the rights and powers reserved to the Government and demised to the permit holder under these presents, the permit holder shall report the matter to the competent authority who shall request the Collector of the district concerned to direct the occupier(s) or owner(s) to allow the permit holder to enter the said lands and to carry out such operations, as may be necessary for working the mine, on payment in advance of such compensation to the occupier or owner by the permit holder, as may be fixed by the Collector concerned under the rules.

6. Suspension of mining operations:

The Director may order to suspend the mining operations after serving a notice to the permit holder, in case, the following violations are noticed:-

- (a) unsafe and unscientific mining; or
- (b) non providing of safety appliances to the workers; or
- (c) non payment of compensation to the surface owners; or
- (d) non submissions of monthly returns;

In case of violations of the aforesaid conditions and also any other terms and conditions of the agreement deed and the provisions of the rules, the competent authority may give a notice to the permit holder to remedy the violations within a period of fifteen days from the date of issue of the notice. In case, the violations pointed out through notice, are not remedied within the stipulated period of fifteen days, the competent authority may after affording an opportunity of being heard to the Permit holder, order the suspension of the mining operations till such time, the defaults/defects are removed by the Permit holder within the time frame granted by the competent authority. During the period of suspension of mining operations, the permit holder will be allowed only to undertake rectification work for removal of the defects and shall not dispose off the mineral. During the suspension period, the Permit holder shall be under the obligation to deposit the amount of the Govt. dues on the due dates.

On satisfactory removal of the defects, the competent authority may revoke the suspension orders with or without any modification. Non removal of the defects or defaults during the suspension period and within the time allowed by the competent authority, shall lead to premature termination of permit.

Part-V**General****1. Cancellation:**

The Permit holder shall be liable to be cancelled by the competent authority if the permit holder cease to work the mine for a continued period of one hundred eighty days without obtaining written sanction.

2. Notices :

Every notice by these presents required to be given to the permit holder shall be given in writing to such person resident on the said lands as the permit holder may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the permit holder by registered post addressed to the permit holder at the address recorded in this permit or at such other address in India as the permit holder may from time to time in writing to the competent authority designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the Permit holder and shall not be questioned or challenged by him.

3. Recovery of Government dues as arrears of land revenue:

Without prejudice to any other mode of recovery authorised by any provision of this permit or by any law, all amounts, falling due hereunder against the Permit holder may be recovered as arrears of land revenue under the law in force for such recovery.

4. Forfeiture of property left more than three months after expiry or determination of permit:

The permit holder shall remove his property lying on the said lands within three months after the expiry or sooner determination of the permit. The property left after the aforesaid period of three months shall become the property of the Government and may be sold or disposed of in such manner, as the competent authority shall deem fit, without liability to pay any compensation therefore, to the permit holder.

5. Security and forfeiture thereof :

- (a) the competent authority may forfeit the whole or any part of the amount deposited as security under this permit, in case the permit holder commits a breach of any covenants to be performed by the permit holder under the permit.
- (b) Whenever the said security deposit or any part thereof or any further sum hereafter deposited with the Government in replenishment thereof is forfeited under sub-clause (a) or applied by the competent authority under the permit (which the competent authority is hereby authorised to do) the permit holder shall immediately deposit with the inappropriate part thereof to bring the amount in deposit with the Government up to the requisite amount of security at that point of time of permit.

- (c) The rights conferred to the competent authority by clause (a) shall be without prejudice to the rights conferred on the Government by any other provision of this permit or by any law.
- (d) On such date, as the competent authority may decide, within twelve calendar months after the determination of this permit or refusal of any renewal thereof, the amount of security deposit paid in respect of this permit and then remaining in deposit with the Government and not required to be applied to any of the purposes mentioned in this permit shall be refunded to the permit holder. No interest shall run on the security deposit.

6. Survey and demarcation of the area :

When a mining permit is granted, arrangement shall be made, if necessary, at the expense of the permit holder, for the survey and demarcation of the area granted under the permit. The permit holder shall have to bear actual expenses of the staff deputed for the work. Actual expenses will include travelling allowances, daily allowances and salary of staff plus ten percent as instrument charges.

7. Surrender of a mining permit by the Permit holder :

The Government may accept the request of the permit holder for surrender of a permit or part thereof in cases where it is established that it has not been found feasible to operate the permit grant for whatsoever reasons subject to the condition that the permit holder :

- (i) has been regular in furnishing the production returns as required in terms of the permit agreement;
- (ii) has been taking the requisite steps for the progressive mine closure plan as per the conditions of the permit grant;
- (iii) is not in default of payment of any dues of the Government as on the date of making such application and undertakes to pay all such dues till the date of expiry of the notice period either in cash in advance or by way of adjustment of the security or both :

Provided that in case the permit holder makes an application for surrender of part area of the permit, it shall not result in any prorated reduction of the permit money and the rate of permit money payable and applicable for the entire area at the time of such application shall remain intact.

8. Penalty for repeated breaches :

In case of repeated breaches of covenants and agreements by the permit holder for which notice has been given by the competent authority in accordance with sub-rule (1) of rule 55 and/ or clause (i) of sub rule (1) of rule 56 on earlier occasions, the Director

without giving any further notice, may impose such penalty not exceeding twice the amount of annual permit money.

9. Obtaining Sale Tax number :

The Permit holder shall get himself registered with the Taxation Department of Assam and shall obtain the Sales Tax number.

10. Overriding effect :

Unless otherwise specifically provided, it is agreed that this deed shall be governed by the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and the rules made thereunder. The provisions of the Act and the rules shall prevail over the terms and conditions of the agreement.

Signature of the Permit holder

For and on behalf of the Governor of Assam.

Witness :-

1. _____

1. _____

2. _____

2. _____

Signature of surety

Witness

1. _____

2. _____

FORM MPS-2

(See rule 25(3))

(Model form for execution deed for permit of Saltpeter)

This indenture made this _____ day of _____
 _____ 20____ between the Governor of Assam acting
 through _____ (hereinafter called the
 "Government" which expression shall where the context so admits be deemed to
 include his successors in office and assigns of the first part, and Shri _____
 _____ son of Shri _____
 resident of _____ district _____
 _____ (hereinafter referred to as "Permit holder" which expression shall,
 where the context so admits include his heirs, executors, administrators, representatives
 and permitted assigns) of the second part and Shri _____
 _____ son of Shri _____
 resident of _____ district _____ (hereinafter
 referred to as "the surety", which expression shall, where the context so admits, include
 his heirs, executors, administrators, representatives and permitted assigns) of the third
 part;

And whereas the permit holder has offered the highest bid for the permit of _____
 _____ cu.m. (in words _____ cubic metre _____ (name
 of the quarry) (hereinafter referred to as the "said lands") in Sub-Divisions
 _____ district _____ and whereas the permit holder has paid
 Rs. _____ (Rupees _____) only First instalment/
 permit money in full for the first year _____ and Rs.
 _____ (Rupees _____) only as security (equal to 25% of
 the bid amount) for the due fulfilment of the terms and covenants hereinafter mentioned
 and the Government has agreed to grant him the aforesaid permit.

Now these presents witnesses as follows :

1. Amount and mode of payment of permit money :

The permit holder shall during the subsistence of the permit pay in advance to the
 Government, the following permit money in respect of the said lands given to him on
 permit for the period from _____ to _____ on the dates
 mentioned below.

Serial Number	Value of Annual permit money	Periodicity of payment
1	2	3
(i)	Up to Rs. 10.00 lakhs.	Rs. (Full amount of permit money in lump-sum to be deposited at the time of auction along with the security amount.)
(ii)	Above Rs. 10.00 lakhs	Rs. (In two instalments, one at the time of auction and another by 15 th of May of the year to which the permit pertains)

2. Amount to be deposited on account of Mines and Mineral Development, Restoration and Rehabilitation Fund (hereinafter referred to as "Fund")

Where the permit holder is operating the area, he shall also pay an additional amount, equal to ten percent of the due permit money, whichever is more along with amount of instalments on account of dead rent or royalty, towards the Fund.

3. Interest on delayed payments :

In case of any default in payment of the instalments of permit money or contribution to the Fund on the due date(s), the amount would be payable along with interest at the following rates:

Serial Number	Period of delay	Rate of Interest applicable
(i)	If paid within a period of 7 days from the due date	A grace period of up to 7 days is allowed without any interest;
(ii)	If paid after 7 days but up to 30 days of the due date	15% on the amount of default for the period of default including the grace period;
(iii)	If paid after 30 days but within 60 days of the due date	18% on the amount of default for the period of default including the grace period;
(iv)	Delay beyond 60 days of the due date	Termination of the lease/ contract and the entire outstanding amount would be recoverable along with interest calculated @ 21% for the entire period of default.

4. No quarrying operations in certain areas :

No quarrying operations or working shall be carried on or permitted to be carried on by the permit holder in or under the said lands or to any point within a distance of ten metres from any railway line, bridge, National Highway, reservoir, tank, canal or other public road or buildings etc:

Provided that where the continuance of any mining operations in any area, in the opinion of the competent authority is likely to endanger the safety of any National or State Highway, road, bridge, drainage, reservoir, tank, canal, other public works, or other public or private buildings, the competent authority may terminate the permit after giving one month's notice to the Permit holder in this behalf. The permit shall stand terminated on the date mentioned in the notice. In such an event the Permit holder shall be refunded the permit money proportionate to the unexpired portion of the permit paid by him in advance if any.

5. To allow entry to Central Government and State Government Officers for inspection :

The permit holder shall at all reasonable times allow the competent authority and any other officer authorised by the Central Government or by the State Government in that behalf to inspect the said lands and the buildings and plant erected thereon and the permit holder shall assist such person in conducting the inspection and afford them all

information they may reasonably require and shall conform to and observe all orders which the Central or the State Government or the competent authority, as a result of such inspection or otherwise may from time to time pass.

6. Assign, sublet or transfer of the permit :

The permit holder shall not assign, sublet or transfer the permit to any person without obtaining prior permission in writing from the competent authority.

7. To pay compensation for damage and indemnify the Government:

The Permit holder shall make and pay such reasonable satisfaction and compensation for all damage, injury or disturbance which may be done by him in exercise of the powers granted by the permit and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbance.

8. Not to carry on surface operation in prohibited areas :

The permit holder shall not carry on surface operation in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.

9. Not to enter and work in reserved and protected forest areas :

The permit holder shall not enter and work in any forest land without obtaining prior permission in writing from the Forest Department.

10. Application of all Acts, rules and regulations to this permit :

The permit holder shall abide by the provisions of Mines Act, 1952 (35 of 1952), and the rules and regulations framed thereunder and also the provisions of other labour laws both Central and State as are applicable to the workmen engaged in the mines and quarries relating to the provisions of drinking water, rest shelters, dwelling houses, latrines and first-aid and medical facilities in particular and other safety and welfare provisions in general, to the satisfaction of the authorities under the aforesaid Acts, rules and regulations and also to the satisfaction of the District Magistrate concerned. In case of non compliance of any of the provisions of the enactments as aforesaid, the competent authority may terminate the permit by giving one month's notice with forfeiture of security deposited :

Provided that the Permit holder shall carry out mining operations in accordance with all other provisions as applicable for undertaking mining including the provisions of Forest (Conservation) Act, 1980 and Environment (Protection) Act, 1986 and the rules made there under.

11. Disposal of mineral(s) only on issuance of Mineral Transit Pass:

The holder of mining permit shall not sell or dispose off any mineral or mineral products from the concession area without a Mineral Transit Pass.

12. Security deposit shall carry no interest:

The security deposited by the permit holder shall not carry any interest. It shall be refunded to the permit holder within three months from the date of expiry or sooner determination of the permit in case the same is not forfeited or required to be detained for any other purposes under this deed.

13. Penalty for default :

In case of default in the due observance of the terms and conditions of the permit or in payment of the permit money on the due date, the permit may be terminated by the competent authority by giving one month's notice. In such an event, the competent authority shall be at liberty to forfeit the security deposited and also the instalment, paid in advance, if any the permit holder shall deliver the possession of the quarry to the Officer-in-Charge, concerned within seven days of the receipt of the order of termination of permit.

14. Termination of permit by Government in public interest :

The permit may be terminated by the Government if considered by it to be in public interest, by giving one month's notice:

Provided that in the State of National emergency or War, the permit may be terminated without giving such notice.

15. Recovery of permit money as arrears of land revenue :

Any sum due from the permit holder on account of permit money in respect of the permit shall be recoverable from him as arrears of land revenue.

16. To submit reports :

The permit holder shall furnish such reports and returns relating to output, labourers employed and other matters, as the competent authority may prescribe from time to time.

17. Returns :

The permit holder shall submit a monthly return in form 'MMP1' by the 10th day of each month to the competent authority and to the Officer-in-Charge concerned giving the total quantity of minor mineral(s) raised and dispatched from the specific area out of the area under permit in the preceding calendar month, and its value and such other information relating to the permit as may be called for by the competent authority.

18. State Government not responsible for loss to permit holder :

The Government shall not be responsible for any kind of loss to the Permit holder for any reason what-so-ever.

19. Notices :

Every notice by these presents required to be given to the permit holder shall be given in writing to such person, resident on the said lands as the Permit holder may appoint for the purpose of receiving of such notice and if there shall have been no such appointment then every such notice shall be sent to the Permit holder at the address recorded in this deed or at such other address in India, the Permit holder may, from time to time, in writing to the officer authorised by the competent authority for the receipt of notices and every such service shall be deemed to be proper and valid service upon the Permit holder and shall not be questioned by him.

20. Compensation and acquisition of land of third parties thereof :

In case the occupier(s) or owner(s) of the said land refuses his/ their consent to the exercise of the rights and powers reserved to the Government and demised to the Permit holder under these presents, the Permit holder shall report the matter to the competent authority who shall request the Collector of the district concerned to direct the occupier(s) or owner(s) to allow the Permit holder to enter the said lands and to carry out such operations as may be necessary for working the mine, on payment in advance of such compensation to the occupier or owner by the Permit holder, as may be fixed by the Collector concerned under the rules.

21. Suspension of mining operations :

The competent authority may order to suspend the mining operations after serving a notice to the permit holder, in case of the following:

- (a) unsafe and unscientific mining;
- (b) non providing of safety appliances to the workers;
- (c) non payment of compensation to the surface owners;
- (d) non submissions of monthly returns;

In case of violations of the aforesaid conditions and also any other terms and conditions of the agreement deed and the provisions of the rules, the competent authority may give a notice to the permit holder to remedy the violations within a period of fifteen days from the date of issue of the notice. In case, the violations pointed out through notice, are not remedied within the stipulated period of fifteen days, the competent authority may after affording an opportunity of being heard to the permit holder, order the suspension of the mining operations till such time, the defaults/ defects are removed by the Permit holder within the time frame granted by the competent authority. During the period of suspension of mining operations, the Permit holder will be allowed only to undertake rectification work for removal of the defects and shall not dispose off the mineral. During the suspension period, the permit holder shall be under the obligation to deposit the amount of the dead rent etc. on the due dates.

On satisfactory removal of the defects, the competent authority may revoke the suspension orders with or without any modification. Non removal of the defects or

defaults during the suspension period and within the time allowed by the competent authority, shall lead to premature termination of permit holder.

22. Stocks lying at the end of the permit :

- (a) The permit holder on expiry of the permit period (successful completion of the permit) shall remove already extracted all of the mineral from the premises of the quarry within a period of seven days. In case any quantity of the already extracted mineral, in the said land is left undisposed off and is not removed within seven days from the date of expiry of the period of permit the same shall be deemed to be the property of the Government which will be disposed by the competent authority in any manner, without paying anything thereof to the permit holder.
- (b) The permit holder on the termination or sooner determination of the permit shall not remove extracted mineral from the premises of the permit areas. All extracted minerals in the said lands left over un-disposed after the termination or determination of permit lease shall be deemed to be property of the Government which will be disposed off by the competent authority in any manner without paying anything thereof to the permit holder.

23. Recovery of Government dues as arrears of land revenue:

This indenture further witnesseth that in further pursuance of the agreement and covenants referred to above, the permit holder and the surety further covenant that if the permit holder shall make default in the payment of the permit money under these presents including any interest thereon, on the date or dates on which the same shall be or become payable then the whole of the outstanding permit money and interest shall be payable by the Permit holder and the surety jointly and severally. The Government shall be at liberty to recover the same from the permit holder or the surety irrespective of the fact whether Government shall have pursued all or any of its remedies against the Permit holder.

24. Permit holder shall get himself registered with the Taxation Department of Assam and shall obtain the Sales Tax number.

25. Overriding effect:

Unless otherwise specifically provided, it is agreed that this deed shall be governed by the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957) and the rules made thereunder. The provisions of the Act and the rules shall prevail over the terms and conditions of the agreement.

IN WITNESS WHEREOF these presents have been executed in the manner hereunder appearing the day and year above written.

Signature of the Permit holder.

For and on behalf of the Governor of Assam.

In the presence of:

In the presence of:

1. _____

1. _____

Address _____

Address _____

2. _____

2. _____

Address _____

Address _____

Signature of the surety

in the presence of:-

1. Name _____

Address _____

2. Name _____

Address _____

FORM PIM - 1
(See rule 26(4))

**Application for the grant of permit for excavation of Brick Earth by the Brick
Kiln Owners**

To

.....
.....

Dear Sir,

Undersigned intends to install a brick Kiln or is the owner of
..... (Name and address of the Brick Kiln), and for manufacturing of the
bricks requires the minor mineral namely "Brick Earth". The application fee of Rs.
500/- (non- refundable) in the form of bank draft/treasury challan bearing
number..... dated is enclosed.

2. The details of the area for which permission is being sought, is given as under :-

- (a) location of Brick Kiln(village/ sub-division/district)
- (b) category of the Brick Kiln
- (c) extent of the land from which brick earth is to be excavated (Dag No., Patta No.
etc.)
- (d) lay out plan of the area applied for permit
- (e) existing status of the land as compared to general ground level of the area
- (f) quantity of brick kiln required to be removed
- (g) advance amount of Permit fee/royalty
- (h) security (refundable).

3. Applicant further submits that;

- (i) royalty at the rates prescribed under First Schedule to the Assam Minor
Mineral Concession Rules, 2012 shall be paid for the brick earth to be
removed from the area under permit.
- (ii) area is free from Plantation or is not forest land.
- (iii) digging of the earth at the site is otherwise not prohibited by any court of
law or any authority.
- (iv) brick earth will be used only for manufacturing of the bricks.
- (v) he will abide by all relevant provisions for excavation of earth.
- (vi) a compensation has been settled with land owner mutually and a copy of the
agreement signed between the applicant and the landowner qua mutual
settlement of the compensation is attached(in case land is owned by the
applicant himself, the proof thereof).
- (vii) in case of renewal of permit copy of last permit, alongwith proof of payment
towards applicable permit money or royalty.

Dated :

Encls: As above.

(Name and address of the applicant).

FORM PIM - 2

(See Rule 26(8))

Standard form for quarrying permits for brick earth

Whereas Shri/Messers _____ owner(s) of Brick Kiln falling in category _____ has/ have applied for quarrying permit for removal of the "Brick Earth", for a period of two years from the land measuring _____ bigha/ acres/hectares bearing Dag, Patta numbers _____ in the revenue estate of _____ Sub-division _____ District _____ under rule 26 of the Assam Minor Mineral Concession Rules, 2012. The applicant has paid requisite application fee of Rs. _____ and has/have also paid security amounting to Rs. _____ (25% of the annual royalty amount). (Further the applicant has also deposited the permit fee of _____ for _____ category of Brick Kiln.)

The permission is hereby granted for removal of brick earth and manufacture of bricks from the aforesaid area during the period from _____ to _____ (upto 31st March, _____) subject to the conditions given below :-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of brick earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the brick earth in such a manner that the same shall not disturb or damage any road, public ways, buildings, premises of public grounds.
3. The holder of the permit shall not use the brick earth excavated from the land granted on permit for any other purpose than that of manufacturing of bricks. In case the brick earth is to be transported up to brick kiln from the site of the excavation, the permit holder transports the same only by issuing a Mineral Transit Pass.
4. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
5. The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
6. The permit holder shall not enter and work in any Forest without obtaining prior written permission of the Forest Department.

7. The permit holder shall report immediately all accidents to the Deputy Commissioner and the competent authority concerned.
8. The depth of the pit below surface shall not exceed nine feet.
9. The annual amount of royalty shall be paid in advance by 1st April of every year.

In case the annual royalty is not paid on the date specified above, the permit holder shall be liable to pay interest as per following :-

Serial Number	Period of delay	Rate of Interest applicable
(i)	If paid within a period of 7 days from the due date	A grace period of up to 7 days is allowed without any interest
(ii)	If paid after 7 days but up to 30 days of the due date	15% on the amount of default for the period of default including the grace period;
(iii)	If paid after 30 days but within 60 days of the due date	18% on the amount of default for the period of default including the grace period;
(iv)	Delay beyond 60 days of the due date	Termination of the permit and the entire outstanding amount would be recoverable along with interest calculated @ 21% for the entire period of default.

10. The brick Kiln owner shall be liable to make payment of lump-sum royalty for the whole of the year notwithstanding the operation of the Kiln for any part of the year.
11. In case of any default in due observance of the terms and conditions of this permit or in payment of the instalment on due date, the permit may be cancelled by the competent authority by giving one month's notice. Any sum due from the permit holder on account of royalty and interest thereon shall be recovered from him/ them as an arrear of land Revenue.

Signature _____

Designation _____

FORM PIM - 3

*{See rule 27(5)}***Application for the grant of permit for extraction of ordinary clay/earth**

To

.....

Dear Sir,

The applicant is the owner of land or is having the written consent of the land owner of the land measuring bigha/ ha (details of Dag, Patta numbers) in village Sub-division District and have to remove the ordinary clay/earth for levelling the land or selling the same for commercial purpose. As a result of levelling of land or excavation, ordinary clay/earth excavated is to be disposed off, for which permission is solicited. The applicant further state that :-

2. The details of the area for which permission is being sought, is given as under:-

- (a) location of the area
- (b) purpose
- (c) total area to be excavated/levelled
- (d) extent of the area [length, breadth and depth]
- (e) quantity of the ordinary clay to be removed and disposed off
- (f) existing status of the land as compared to general ground level of the area
- (g) advance royalty
- (h) security (refundable)

Dated :

Encls: As above.

(Name and address of the applicant).

- (i) Proof of ownership of land/consent of the land owner.

Form PIM- 4

(See rule 27(6))

Standard form for excavation of ordinary clay or earth

Whereas Sh./ Messers _____ has applied for the grant of a permit under Rule 27 of the Assam Minor Mineral Concession Rules, 2012, for excavation of _____ tonnes/ cubic meter/ quintals of _____ ordinary clay/earth, a minor minerals for excavation/removal from _____ (details of area). The applicant has/have paid royalty in advance amounting to _____ and Rs. _____ on account of Mines and Mineral Development, Rehabilitation and Restoration Fund (10% of the amount of royalty) and Rs. _____ on account of security (50% of the amount of royalty).

The permission is hereby granted for disposal of the mineral _____ (name of minor minerals) tonnes/ cubic meter/ quintals excavated/removed from the aforesaid area for the period from _____ to _____ subject to following conditions:-

1. The holder of the permits shall keep the Government indemnified from third party claim relating to the extraction of ordinary clay/earth from the land for which quarrying permit is given.
2. The holder of the permit shall excavate the ordinary clay/earth in such a manner that the same shall not disturb or damage any Road, Public ways, buildings, premises of public grounds.
3. That the holder of the permit shall not fell any tree standing on the land without obtaining prior permission in writing from the competent authority in the Forest Department. In case such permission has been granted, he shall abide by the terms and conditions stipulated in such permission.
4. The permit holder shall not carry on surface operations in any area prohibited by any authority, without obtaining prior permission in writing from the concerned authority.
5. The permit holder shall not enter and work in any forest land without obtaining prior written permission of the Forest Department.
6. The permit holder shall report immediately all accidents to the Deputy Commissioner and the competent authority concerned.
7. The depth of the pit below surface shall not exceed nine feet and in case where sand deposits are found, the depth of the pit below surface shall not exceed three feet.

8. The permit holder shall not excavate any other mineral than that of ordinary clay/earth found in the area. Any breach in this regard will entail immediate suspension of the workings and followed by termination of permit along with forfeiture of security amount, after affording opportunity of show cause. In case any mineral is illegally disposed off, the Officer-in-Charge shall also recover amount of penalty in accordance with the provisions of Mines and Mineral (Development and Regulation) Act 1957 and Rules framed thereunder.
9. The permit holder shall ensure that any mining operations below a depth of 1.5 metres shall necessarily be undertaken by formation of benches for safe mining. The benches would be formed in a manner that the width of the bench is not lesser than the height of the bench or as permitted by the Director, Mines Safety, Government of India.
10. The permit holder shall transport/dispose of the ordinary clay/earth from the site of the excavation, only by issuing a Mineral Transit Pass.
11. The permit holder shall restore and rehabilitate the area of excavation within fifteen days from the date of expiry of the permit and shall submit compliance report to the Officer-in-Charge.
12. In case of any default in due observance of the terms and conditions of this permit or in payment of the instalment on due date, the permit may be cancelled by the competent authority by giving one month notice where the remaining period of permit is more than sixty days. In other cases the period of permit is less than sixty days, notice of ten days shall be given before taking decision on cancellation of permit.
13. The amount of security deposit shall entail no interest. The security amount shall be refunded within a period of three months in case the same is not forfeited or required to be detained for any other purpose under this permit.
14. Any sum due from the permit holder shall be recovered from him as an arrear of land Revenue.

The permission shall be valid up to _____.

Signatures _____

Designation _____

FORM MMP - 1
[See rule 24, 25 and 38(15)(i)]

Monthly return for the Month of _____ (to be furnished by the
mining lessee/contractor/permit holder)

1.	Name of the Mine		3.	Name and address of lessee	
2.	Location of the Mine (a) Village (b) District (c) State		4.	Name of Minor Mineral(s) for which lease has been granted	

Name of mineral(s)	Closing stock brought forward from the previous month (Tonne/Cu.M.)	Production during the month (Tonne/Cu.M.)	Dispatched during the month (in Tonne/Cu.M.)				Closing stock (Tonne / Cu.M.)
			By Truck	By Railway	By other means of transport	Total	
5.	6.	7.	8.				9.
			By Truck	By Railway	By other means of transport	Total	

Average daily No. of labourer or employees				Wages paid			
10				11			
Male	Female	Adolescent	Total	Male	Female	Adolescent	Total
6A	6B	6C	6D	7A	7B	7C	7D

Dated : _____

Signature of the lessee/contractor/
Permit holder or his authorized agent.

- N.B. : (1) Please furnish on the reverse of this form reasons for rise or fall in production, dispatches and labour employed, etc. as compared with the previous month.
- (2) Please send this report to :
- The competent authority;
 - The Officer-in-Charge concerned by the 10th of the month following the month under report.

FORM MMP - 2
[See rule 38(15)(ii)]

Annual return to be furnished by the mining lessee/contractor

**Annual Statement of Minor Minerals obtained, labourer employed, etc. for the Financial
Year ending _____ 20__.**

Name of the lessee _____
Area of the lease _____
Village _____
Sub-Division _____
District _____

Name of the minor mineral	Output	Value	Average number of persons employed daily		
			Male	Female	Total
1	2	3	4		

Average No. of days worked	No. of accidents	Compensation paid (in Rs.)	No. of days worked	Remarks
5	6	7	8	9

Dated : _____

Signature of the lessee/contractor/
Permit holder or his authorized agent.

N.B. : This return is to be submitted by the 15th of April of each year for the preceding financial year, i.e. from First of April to 31st March to the :

- (a) The competent authority.
- (b) The Officer-in-Charge concerned.

FORM MSE - 1

[See rule 38(21)]

Notice for explosive, etc. by the lessee

1.	Name of mine	
2.	Name of minor mineral(s) excavated	
3.	Situation of mine (village, Police Station, Sub-Division, District)	
4.	The date when works were first started.	
5.	Name and postal address of present owner(s)	
6.	Name and postal address of agency, if any	
7.	Name and postal address of Manager, if any	
	Age	
	Qualification	
	Experience in mining	
8.	Whether workings are likely to be extended below; superjacent ground.	
9.	Maximum depth of open cast excavation measured from its lowest point	
	Date when depth first exceeded six metres.	
10.	Nature, amount and kind of explosives used, if any.	
11.	Date when explosives were first used.	
12.	Date(s) on which the number of persons employed on any day exceeded 50.	

Signature of Owner/Agent/Manager

Dated: _____

To be sent to :

1. The Controller General, Indian Bureau of Mines, Government of India, Nagpur;
2. The Director General of Mines Safety, Government of India, Dhanbad;
3. The Director, Mines Safety, Government of India, Guwahati;
4. The Regional Controller of Mines, Indian Bureau of Mines, Kolkata;
5. The Competent Authority;
6. The District Magistrate of the concerned District and
7. The Officer-in-Charge concerned.

LIST OF MINOR MINERALS

(As defined under S.3(e) of MMDR Act, 1957 and further declared as such from time to time under the Act)

1. Building stones,
2. Gravel,
3. Ordinary clay,
4. Ordinary sand other than sand used for prescribed purposes.

Mineral Concession Rules, 1960: Rule 70: Sand not to be treated as minor mineral when used for certain purposes. Sand shall not be treated as minor mineral when used for any of the following purposes :

- (i) purposes of refractory and manufacture of ceramic;
- (ii) metallurgical purposes;
- (iii) optical purposes;
- (iv) purposes of stowing in coal mines;
- (v) for manufacture of silvicrete cement;
- (vi) for manufacture of Sodium silicate;
- (vii) for manufacture of pottery and glass.

5. Boulder,
6. Shingle,
7. Chalcedony or impure quartz pebbles used for ball mill purposes or filling for bore wells or for decorative purposes in buildings,
8. Limeshell, | when used in kilns for manufacture of lime used
as building material
9. Kankar and
10. Limestone,
11. Murram,
12. Brick-earth,
13. Fuller's earth,
14. Bentonite,
15. Road metal,
16. Reh-matti,
17. Slate and | when used for building material
18. Shale
19. Marble,
20. Stones used for making household utensils,
21. Quartzite and sandstone, when used for purposes of building or for making road metal and house hold utensils,
22. Salt-petre,

SCHEDULE - 'X'

[Under Rule 3 (1)]

Minor minerals for industrial and specific uses :

- | | |
|--|---|
| (1) Building stone including Granite : | When mined for the purpose of manufacture of polished tiles, slabs and other decorative and architectural purposes |
| | Or |
| | When mined in large-scale for export of the stone in the form of cubes, slabs, boulder or gravel and for construction of dams, dykes, bridges, etc. |
| (2) Marble | |
| (3) Fuller's earth | |
| (4) Bentonite | |
| (5) Lime Shell | When used in kilns for manufacturing of lime used as building materials |
| (6) Kankar | |
| (7) Lime stone of any grade | |
| (8) Brick earth | When used in mechanized brick plants |
| (9) Quartzite and Sand Stone | When used in cement manufacturing or any other manufacturing industry. |
| (10) Ordinary clay | When used in cement manufacturing or in any industry other than Cottage Industry |
| (11) Shale | |

SCHEDULE 'Y'
[Under Rule 3 (2)]

Minor minerals for uses other than in Industry :-

(1) Gravel	When used in construction of roads and buildings other than mined in large scale for export and for construction of dams, dykes, bridges, etc.
(2) Ordinary clay	Other than used in cement manufacturing or in any industry except cottage industry
(3) Ordinary Sand	Other than sand used for prescribed purposes.

Mineral Concession Rule 1960 :- Rule 70 :- Sand not to be treated as minor mineral when used for certain purposes sand shall not be treated as minor mineral when used for any of the following purposes :

(i)	Purpose of refractory and manufacture of ceramic,
(ii)	Optical purposes,
(iii)	Metallurgical purposes,
(iv)	Purposes of stowing in coal mines,
(v)	For manufacture of silvirete cement,
(vi)	For manufacture of Sodium silicate,
(vii)	For manufacture of pottery and glass.
(4) Boulder	When used in construction of roads and buildings other than mines in large scale for export and for construction of dams, dykes and bridges, etc.
(5) Shingle	
(6) Chaledony or impure quartz pebbles	When used for ball mill purposes for filing for bore wells or for decorative purposes in buildings
(7) Murrum	Other than brick-earth used in mechanized brick plants
(8) Brick-earth	

-
- (9) Road metal
(10) Reh matti
(11) Slate and Shale
- When used as building material and other than used in cement or other industry except Cottage Industry.
- (12) Stones
- When used for making household utensils.
- (13) Quartzite and Sandstone
- When used for purposes of building or for making road metal and household utensils other than used in cement manufacturing or in any other manufacturing industry.
- (14) Salt-petre
(15) Ordinary Earth

First Schedule
Rates of royalty
 (see rule 8(6), 26(6) and 27(4))

Sl.No	Name of Minor Mineral	Rate of Royalty (in Rs.)
	Building Stone (excluding	
1	Granite)	100.00 Cu. M
2	Gravel	100.00 Cu. M
3	Ordinary Clay	15.00 Cu. M
4	Ordinary sand other than sand used for prescribed purposes.	70.00 Cu. M
5	Boulder	100.00 Cu. M
6	Shingle	75.00 Cu. M
7	Chalcedony or Impure quartz pebbles	90.00 Cu. M
8	Lime Shell	
9	Kankar	80.00 Cu. M
10	Lime Stone	
11	Murram	-
12	Brick Earth	15.00 Cu. M
13	Fuller's Earth	20.00 Cu. M
14	Bentonite	30.00 Cu. M
15	Road metal	-
16	Rchmatti	-
17	Slate	-
18	Shale	-
19	Marbale	-
20	Stone used for making household utensils	-
21	Quartzite and Sandstone	80.00 Cu. M
22	Salt petre	-
23	Granite	70.00 Cu. M
24	Ordinary Earth	-

when used in kilns for
 manufacture of lime used
 as building materials.

Second Schedule**Fee for review and appeal**

[See rule 71(1)]

An appeal before Controlling Officer against the orders of Subordinate Officer	Rs. 2,000/-
An application before the Director/Principal Chief Conservator of Forests and Head of Forest Force for review of orders passed by him	Rs. 2,000/-
An appeal before the Government against the orders of Director/Principal Chief Conservator of Forests and Head of Forest Force	Rs. 3,000/-

R. T. JINDAL,

Principal Secretary to the Government of Assam,
Power (E), Mines and Minerals Department,
Dispur, Guwahati - 6.

~~Email~~

Pulak Mahanta

Re: Regarding Order of National Green Tribunal



From : rosivasagar pcba <rosivasagar.pcba@gmail.com>

Subject : Re: Regarding Order of National Green Tribunal

To : Pulak Mahanta <dc-jorhat@nic.in>

Mon, Jul 01, 2024 03:28 PM

1 attachment

In pursuance to your email, I have the honour to inform you that inspection has already been conducted and the report has been forwarded to the Head Office, PCBA vide letter dtd. 13th of June, 2024.

The same is forwarded to you for favour of your kind information and needful please.

Regards

REE, RLO-Sivasagar, PCBA

— **Inspection Report.pdf**

944 KB



POLLUTION CONTROL BOARD :: ASSAM
Regional Laboratory-cum-Office :: Sivasagar
 (Department of Environment & Forests, Government of Assam)
 Phone : 03772-222823 : Email : roslvasagar.pcba@gmail.com



No.RO/SBR/T-3060/24-25/ 2658-269

Dated Sivasagar, the 13th of June, 2024

To

Er. Gakul Bhuyan, ACEE
 Pollution Control Board Assam
 Bamunimaidam, Guwahati-21

Sub: Original Application no. 537 of 2024, News Item titled "Illegal sand excavation threatens River Bhogdoi in Jorhat" appeared in the Assam Tribune dtd. 29.03.2024
 Hon'ble NGT(PB) - reg

Ref: HO letter no. PCBA/LGL-231/2024/NGT(EZ)/6 dtd 04th of June, 2024

Sir,

With reference to the subject as above and letter under reference, I have the honour to inform you that this office has visited the probable sand excavation sites as per the directives of Hon'ble NGT (PB) and inspected the stretch from Bhogdoi Bypass Bridge, Jorhat till Mariani of the Bhogdoi river.

In this regard, please find the Inspection Report along with relevant photographs and GPS Coordinates.

This is for favour of your kind information and onward transmission please.

Yours Faithfully

Endo: As stated

(J.K. Das)

Regional Exe. Engineer
 RLO-Sivasagar, PCBA

Memo No.RO/SBR/T-3060/24-25/

Dated Sivasagar, the 13th of June, 2024

Copy to

The Member Secretary, PCBA for favour of kind information

(J.K. Das)

Regional Exe. Engineer
 RLO-Sivasagar, PCBA

INSPECTION REPORT

The officials of RLO Sivasagar has visited the Sand Excavation sites of Bhogdoi river in pursuance to the news item titled "Illegal sand excavation threatens River Bhogdoi in Jorhat" appeared in the Assam Tribune dtd. 29.03.2024 Hon'ble NGT(PB) in OA No. 537/2024 dtd. 16.05.2024.

The inspection was carried out at four probable sand excavation sites and covered the river stretch from Bhogdoi Bypass Bridge, Jorhat till Mariani. The locations are namely Bhogdoi Bypass Bridge, Jorhat, Bhogdoi river near Rajotiya Sarbai Bandha gaon, Jorhat, Intake point of Urban water supply at Bhogdoi river, Jorhat and Mariani Bhogdoi Bridge, Mariani, Jorhat.

1. Bhogdoi Bypass Bridge

As reported by the local inhabitants, previously it was one of the sand excavation points and during the visit, no activity was found. The river was found to be flowing in its regular pattern and no siltation was observed.

2. Rajotiya Sarbai Bandha gaon, Jorhat

During the visit, sand excavation activity was going on in that location as huge quantity of sand was piled up at two of the places in the bank of the Bhogdoi river. A vehicle carrying sand without proper protection and cover was also observed during the visit. Five numbers of wooden platforms were noticed in the river bank that may perhaps be used for extraction of sand from the river. After interaction with the local inhabitants, it was learned that the site was previously a 'Sand Mahal' but tender has not been floated for the last 3 years. However, the present activity does not seem to cause any soil erosion and siltation and the river was observed to be flowing in its regular pattern.

3. Intake point of Urban Water Supply at Bhogdoi river, Jorhat

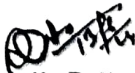
The location is basically an idol immersion point and intake point of the urban water supply. No any such activity of sand extraction was observed.

4. Mariani Bhogdoi Bridge, Mariani, Jorhat

During the visit, sand extraction activity was observed as mass piling of sand was observed in the bank of the river at three places. The river was also observed to be flowing in its regular pattern and the activity of the sand extraction does not seem to cause any kind of soil erosion and siltation.


13-6-24

Dr. Nitali Doley, AEES
RLO Sivasagar


13/6/24

Jayanta Kr. Dutta, AEE
RLO Sivasagar

**OFFICE OF THE EXECUTIVE ENGINEER
JORHAT WATER RESOURCES DIVISION**

Garh Ali, P.O.:- Rajabari

District :- Jorhat, Assam

PIN :- 785014

Email :- ee.wrdjorhat@gmail.com

অসম চৰকাৰ



মহাশয়ৰ জয়ন্তে

Govt of Assam

কাৰ্য্যবাহী অভিযন্তাৰ কাৰ্য্যালয়

যোৰহাট জলসম্পদ সংমণ্ডল,

গড় আলি, ডাক ঃ-ৰজাবাৰী,

যোৰহাট জসম, পিন ঃ-৭৮৫০১৪

No. JWRD/W-80/Pt-II/ 3053

To,

✓ The District Development Commissioner,
Jorhat

Sub:- Regarding order of National Green Tribunal.


Ref :- No.E115998/Forest(Green Tribunal)/1 Dtd.:01/07/2024.

Sir,

In inviting a reference to the subject cited above, I have the honour to enclose herewith the detailed report of Jorhat Water Resources Division, Jorhat on illegal sand excavation violating Sand Mining Guidelines, 2016 concerning river Bhogdoi for favour of your kind disposal.

Yours faithfully


Encl. :- Statement as above.


Executive Engineer
Jorhat W.R. Division
Jorhat

Memo No. JWRD/ W-80/Pt-II/

1. The PA/CA to the DC for kind appraisal to the District Commissioner, Jorhat.

Date :-


Executive Engineer
Jorhat W.R. Division
Jorhat



Date: 11/07/2024

12 JUL 2024

DDMA
Roy


Report on illegal sand excavation violating Sand Mining Guidelines, 2016

Name of Division: - Jorhat Water Resources Division, Jorhat

The silt/Sand of Bhogdoi River is most demandable for all types of building construction, road construction and other Engineering works. As of now, the development of Jorhat District is quite impossible without extraction of sand/Sand from Bhogdoi river bed. As such Sand/Silt Mahals are selected by forest Department as suitable places for extraction of mining such Minerals.

Accordingly Forest department has asked N.O.C from our department for that Sand/Silt Mahal. A joint survey has been carried out before issuing N.O.C by the both Forest and W.R. department. If it is found feasible i.e. it could not hamper our structure and not threat to bank erosion, N.O.C has issued considering norms of W.R department for 1m(one) Depth only during term period. While issuing N.O.C it has been strictly mentioned that no extraction is allowed during flood season. Therefore, the extraction of sand from Bhogdoi River is going on with proper Mining Permit and the Royalty have been earned by the Govt. of Assam through Forest Department.

Moreover, Sand deposition by the river Bhogdoi leads to severe problems, like wise changing river course, reduced water storage including increased flood risk and damage to infrastructure. Considering the gravity of the problem, the Water Resources Department and the Forest Department have done the proper survey for such Mining site from the view point of controlling the flood and water management activities. Finally, the WRD have allowed for using the embankments along the Bhogdoi River as road cum embankment. Further, the Jorhat W.R. Division, Jorhat is always ready to stop any illegal sand/silt/earth excavation with the intervention of District Authority and Police as much as possible.


Executive Engineer
Jorhat W.R. Division
Jorhat

Report on illegal sand excavation violating Sand Mining Guidelines, 2016

Name of Division: - Jorhat Water Resources Division, Jorhat

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Executive Engineer
Jorhat W.R. Division
Jorhat